trying to provide for a railway line. It is a very difficult task indeed.

Our friends there are always harping on the accidents. The accidents may be caused by human failure or by mechanical failure. We are very said to learn whenever a human life is lost. There is no doubt about that. I would urge upon the Railways to see that proper care is taken and all precautions are taken so that no accident takes place in future. But let us look to the brighter side also. We are now in an in an era, in the of Indian railways tory freight leading has been given all the importance and the revenue earning on that score has increased. If I am not mistaken, the hon. Railway Minister has stated in his reply that 215 million tonnes of goods have been loaded and that the peak has already been reached and whatever more would be achieved would be beyond the peak so that we can understand as to what is the amount of revenue that we are getting from the additional bookings on that score.

MR. CHAIRMAN: How long will the hon. Member take?

PROF. NARAIN CHAND PARA-SHAR: Five minutes more.

MR. CHAIRMAN: Let him continue tomorrow then.

16. hrs.

DISCUSSION RE: INADEQUATES IN ELECTORAL LAW IN NOT PROVIDING SPECIFIC PERIOD FOR COMPLETION OF BYE-ELECTION TO PARLIAMENT.

MR. CHAIRMAN: Shri Chitta Basu.

SHRI CHITTA BASU (Barasat): I raise a discussion under Rule 193 on the inadequacies in the electoral law in not providing a specific period for completion of a bye-election to Parliament.

Before I proceed to set out my argument, I would appeal to you and

through you to the Members of the House that this particular discussion involves certain basic issues. The House should, therefore, give careful consideration to the issues involved as this is necessary for the preservation of parliamentary democracy which we have today and in which we all live and prosper also.

No doubt there are inadequacies in the existing electoral laws particularly in matters relating to specifying particular dates before which a by-election to the Parliament is to be completed. The irony of it is that this inadequancy has come to be taken advantage of by the ruling party and they are now in a position to postpone any by-election for a very long period of time. But recent experience has shown that the by-election to Parliament can be postponed indefinitely and for any length of time.

We have had this experience recently when the Garhwal by election was indefinitely postponed.

The whole issue is to be discussed in the background of the Garhwal bye-election episode. We have necessarily to take into consideration, as I have mentioned earlier, the vital issues which are involved in it.

There is a long history of the Garhwal bye-election. The Garhwal seat fell vacant with the resignation of Shri H.N. Bahuguna on 19th May, 1980, If I am not mistaken . . . (Interruptions)

···· अाप लोग बहुगुणा के नाम से डरते क्यों हैं ?

एक माननीय सदस्य : कोई नहीं डरता ।

श्री वित बसु: हेमवती तो हैं ही, कुमार हैं या नन्दन हैं, उस से कोई फर्क नहीं मड़ता। जो कूमार होता है वहीं नन्दन होता है। 415

SHRI CHITTA BASU: When the seat fell vacant, there was consistent demand from the electorate to hold the election at Garhwal as soon as possible. But the Government of Uttar Pradesh after much reluctance, agreed to hold the same in the month of June, 1981.

There were complaints of large-scale rigging in Southern sector of the Constituency, acording to reports. The Election Commission in its wisdom declared the election void and a repoll was ordered within two months. Here the specific period of 'two months' has to be taken into account. That is, the by-election or the repoll was to be held in the month of September in terms of the order of the Election Commission. But the State Government of Uttar Pradesh does not like the election to be held within the month of September and they were raising pleas after pleas to postpone the election. The Election Commission in its wisdom, after consulting the Parties concerned, finally fixed the date for the repoll as November 22, 1981. Unfortunately, the Election Commission, by its order of 14th November, 1981, has said that the Garhwal byelection has been postponed indefinitely. This is the short background of the postponement of the by-election. It may be recalled at this stage that, right from the day of deciding upon, or fixing, the final date of the repoll as November 22, 1981, the Government of Uttar Prodesh have been trying their utmost to raise this plea and that plea, sometimes imaginary, sometimes unreal, sometimes frivolous, because all their pleas ranged from 'mela' to strikes of the Government employees'. Therefore, by giving frivolous. unreal and imaginary arguments, the Government of Uttar Pradesh wanted postponement of the

election right from the day the repoli date was finally anhounced. The Election Commission, I suppose, sensed this attitude of the Government of U.P.:this has also to be taken note ofotherwise the Election Commission had no occasion to state again that there would be no question of postponement except for reasons like national calawar. Therefore, it is transmity or parent, clear, obvious, that the prevarication on the part of the Government of U.P. was taken note of by the Election Commission itself; therefore, at a later stage, the Election Commission announced it publicly that there would not be any further postponement of the repoll . except in the case of a national calamity or a war. The House knows, the entire country knows, that there has been no war, that there has not been any national calamity which has befallen during that period as it has befallen the people of West Bengal and Orissa today . . .

AN HON. MEMBER: Qutab.

#### SHRI CHITTA BASU: Yes.

Therefore, the important point which I want to emphasize is this. The Election Commission sensed the prevaricating attitude of the Government of U.P. and, therefore, made it publicly clear that there would be no further postponement of the repoll except in the case of a war or a national calamity, There was no war, there was but the repoll national calamity was postponed. A very important issue arises at this stage, that is, with the latest postponement, the electorate of Garhwal have been denied the inright to represent themselves in this highest body, that is, Already Parliament. about months have been lost and nobody knows when the election will be held. Therefore, for an idefinite period of time the people of Karhwal have been denied the inalienable right of representation. Once upon a time, Sir, there was a slogan—no representation no taxation. . . .

MR CHAIRMAN: No taxation without representation,

SHRI CHITTA BASU: Yes, Sir, that is the correct exppression no tavation without representation. I thank you, Sir. But the people of Garhwal for the last 18 months have been denied the right of representation in this august House and nobody knows when they will have the chance of being represented in this House. Yet, the laws passed by the Parliament are applicable to them. The taxes imposed by this Parliament are applicable to them. Where does lie the significance of the sloganno taxation without representation? Therefore, this is an important issue. The indefinite postponement of Garhwal election has shaken the faith of our democratic people in the system itself. How long are you gting to deny this right?

Now I come to the order of postponement of the Chief Election Commissioner. The Election Commissioner, while delivering the order of cancellation of date of repoll, made inter alia two points. These observations made by the Election Commission, in the course of its order, constitute the two basic fulcrums of the entire system. Let us see what are those points and what is the importance and significance of those observations.

I quote from the order of the Chief Election Commissioner:

"In view of the situation obtaining in the State of Uttar Pradesh today as disclosed by the Government of Uttar Pradesh, I am satisfied that the State Government will not be in a position to hold orderly and peaceful repoll on 22nd November, 1981 in the Garhwal pariamentary contituency. I hereby cancel the date of repoll."

The second important observation made by him is:

2907 LS-14.

"It is not possible for me at this stage to assess the real and correct situation in regard to the matter referred to above having regard to the statements and counter-statements."

Then I do not like to proceed further because that wil consume my time. ..

MR. CHAÏRMAN: What you read earlier—were they the last sentences of the order—or in other words, whether he has analysed the situation and then has come to this conclusion?

SHRI CHITTA BASU: I was reading from the order of the Chief Election Commissioner. The last sentences I quoted earliear. In the course of giving the final verdict he said:

"In view of the situation obtaining in the State of Uttar Pradesh to-day as disclosed by the Government of Uttar Pradesh, I am satisfied that the State Government will not be in a position to hold an orderly and peaceful repoll of 22nd November, 1981 in the Garhwal parliamentary constituency. I hereby cancel the date of repoll."

The other observation that I have mentioned is:

"It is not possible for me at this stage to assess the real and correct situation ....

in regard to the matters referred to above. That is the condition prevailing in U.P. and having regard to the statements and counter statements...."

The net or rather simple meaning of these two observations is: (1) he has decided to cancel; he had decided to postpone the repoll and that decision he has been able to arrive at without an objective evaluation of the situation prevailing in U.P. prior to 22—11 because he said he was not at this stage in a position to make an assessment of the situation.

### [Shri Chitta Basu]

Therefore, Sir, he drew that conclusion without having an objective assessment of the situation. It was on .the basis of subjective evaluationnot on the basis of the objective evaluation or objective assessment the situation. Whether it was possible for him or not that is another question; whether it was within the power of the Chief Election Commissioner to make an objective assessment is another thing to be discussed. But, he has admitted in course of his order that the decision was not arrived at on the basis of objective assessment of the situation but he gives the order for an indefinite cancellation of the repoll.

Sir, I now only want to put to three arguments in this Was it wise on the part of the Chief Election Commissioner? As I mentioned earlier, this decision was not based on an objective study the situation. It was an entirely subjective and l'kely to be, if I could say in the mildest possible word as a result of the vulnerability to sures from certain quarters. (Interruptions).

PROF, K. K. TEWARY (Buxar): Sir, this is objectionable. We want your ruling. This is getting a wrong precedent.

MR. CHAIRMAN: Kindly listen. He has not named the person. He has only expressed some apprehensions.

CHITTA BASU: Sir, SHRI have measured; I have weighed every word.

MR. CHAIRMAN: You were using a diplomatic language.

SHRI CHITTA BASU: Sir, I konw my limitations. I know what I am or I am not to discuss.

MADHU DANDAVATE (Rajapur): You can praise the Chief Election Commissioner.

SHRI CHITTA BASU: Anyway still stand by this that there was there is apprehension. This was due to the vulnerability of certain pressures from certain quarters. (Interruptions).

MR. CHAIRMAN: Who are vulnerable—you do not mention. (Interruprtions).

PROF. K. K. TEWARY: Would you allow me....? (Interruptions).

MR. CHAIRMAN: Mr. Basu, have you finished?

SHRI CHITTA BASU: No. Sir

MR. CHAIRMAN: If there was some vulnerability from some what does it mean? He has not mentioned anyone. Don't put your own meaning: (Interruptions).

PROF. K. K. TEWARY: Sir. would only say that you are opening flood gates.

SHRI CHITTA BASU: Sir. now I would like to draw your attention to the statement issued by Mr. Ganeshan Secretary of the Commission, who toured the constituency of Garhwal from November 10. He issued a November 13 stating statement on that there was no question of postponement of the repoll at Garhwal. He toured the constituency for four After the completion of tour he came to Delhi and made public statement that there was no necessity of postponement of Garhwal by-election. That statement was issued on November 13 by a person no less than Mr. Ganeshan, Secretary of the Election Commission. May I know whether it is not the same Mr. Ganeshan, Secretary of the Commission, on whose report on June 13 the election of Garhwal was declared void. It is necessary to read from the relevant document. I quote:

"I consider that the induction of the police force from outside the State without the knowledge and

approval of the Commission is serious matter and has interfered with the conduct of the free only fair poll. There should not be a free and fair poll but it must also appear to be so."

Sir. I would like to further quote:

"Inimediately I stand a team officers headed by the Secretary of the Commission Mr. Ganeshan. . . to investigate the matter both at Pauri and Dehra Dun where the election records of 4 out of sembly segments of the parlimentary constituency are stored.

The Secretary of the Commission, after investigations, gave a detailed report to the Commission. This detailed report referred to both ing as established, based on contemporaneous documentary evidence, like Presiding Officers' diaries, their independent reports, Sector Magistrates' reports, report of Observers, the R. O. that the A.R.Os."

It is very clear that this was issued on the basis of the report placed by Mr. Ganeshan. The election was declared void. I want to before you this very important question: When that same Mr. Ganeshan made another report regarding the pre-22nd November situation in Garhwal why was that report not accepted. He is such an important son, an officer of the Commission, on whose report the election of was set aside.

SHRI K. LAKKAPPA (Tumkur): Whom are you questioning now?

AN HON. MEMBER: He is questioning you.

SHRI CHITTA BASU: If the Election Commission relied on his report then, what are the specific reasons why his explicit statement of 13th November was not relied upon? Here is the question of vulnerability which comes in. . .

MR. CHAIRMAN: Kindly avoid controversial points.

SHRI CHITTA BASU: You are also vulnerable I think, Sir.

CHAIRMAN: What do you MR. mean?

SHRI CHITTA BASU: I am als**o** vulnerable. . .

MR. CHAIRMAN: Then everyone is vulnerable here....

SHRI CHITTA BASU: Sir. my point is only this.

MR. CHAIRMAN: That report was on 13th. During intervening period circumstances might have changed.

CHITTA BASU: On 13th SHRI November he has given a public statement. LITTE.

MR CHAIRMAN: Please conclude. You have taken 1/2 an hour.

SHRI CHITTA BASU: Please exclude the time of interruptions.

MR. CHAIRMAN: Interruptions may have been for 2 or 3 minutes.

SHRI CHITTA BASU: 13th of November was the date of the ment of Mr. Ganeshan. 14th of November was the date of the order of postponement. The Chief Minister, UP, disclosed that the attention of the Election Commission was drawn November 10, to the practical constraints of the situation. And here have got a letter by Mr. Thakur which he says, "I wrote to the Election Commission of India for such and guidance.' Mark the directions word 'Direction'. Sir, may I submit with all humility and with all respect to the Election Commission and May I ask, why the assistance of the Central Government was not sought by the Chief Election Commission. As a matter of fact. I have got a reply to my Question regarding the deployment of CRP in U.P. It was the highest in number.

[Shri Chitta Basu]

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Twelve times they have requested the assistance of the C.R.P.F. B.S.F. and other Central forces. Here why did not the U.P. Government requsition the assistance from the Central Government in order to hold the Garhwal election as per schedule?

Thirdly, it was stated that total requirement of Police personnel was of the order of 7,770 and U.P. Government at that time, at its disposal had only 302 constables for deployment to Garhwal constituency. Now, what does the Indian Express in its 23rd November edition? It has published on the basis of the information given by the U.P. Government on the 23rd November, I quote.

"In fact, on November 14, the day when the Commission announced the decision, the State Government had through a communication apprised the Commission deployment of more than 5000 policemen in addition to 18 companies of the Provincial Armed Constabulary for the Garhwal repoll. Some of them had already reached there and posted."

Now, can you postpone it? So, my point is this:

- (1) Why the Election Commission did not seek the assistance from the Central Government hold the election as per schedule?
  - (2) The U.P. Government's contention is not tenable because of the fact that the information they have furnished suggests that they could deploy more than 5000 policemen and other companies of P.A.C. for the Garhwal by-election.
  - (3) The question of the Commissioner's direction has arisen for special assistance of the Central Police to hold the election. This is the constitutional obligation for the State Government

and the State Government had not followed the constitutional obligation. The State Government could have been dismissed because of the violation of the Constitutional directives. The Chief Election Commissioner, did not do its duty his wisdom.

(4) One of the constraints which was mentioned by the U.P. Government was that the State Govern ment's employees went on strike. I do not want to go into the details, but would confine myself to this comment only. These were all created for a make-belief. But the entire endvour of the UP Government was to create a condition of a mini-Emergency in the State of U.P.so that they could avoid Garhwal by-election. It is sary for me to point out here in this connection that in Maharashtra the election was held as per schedule in June 1978 amidst a total strike declartd by the State Government employees. Therefore, if the Government is serious enough, if the Chief Election Commissioner is serious enough to hold election, the elections could have been held per schedule

Article 324(6) of the Constitution enjoins upon the President and the Governor of the State to make available of the Election Commission such staff as may be necessary for the discharge of the functions conferred on the Election Commission. My charge against the U.P. Government interalia is that it did not w'lfully discharge it constitutional obligations. This was done on a political consideration. In fact, the villian of the piece is the U. P. Government

(Interruptions)

SHRI K. LAKKAPPA: Why are you attacking the Election Commission?

PROF. K. K. TEWARY: I rise on a point of order. Rule 193 specifically says:

"Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing to the Secretary-General specifying clearly and precisely the matter to be raised..."

In this case, the matter to be raised is:

"Inadequacies in the electoral law in not providing a specific period for completion of a bye-election to Parliament."

Under this rule, you have very kindly given permission to the hon. Members to raise a discussion on the inaadequacies in the electoral law in not providing a specific period for completion of a bye-election to Parliament. This rule, however, seems have been circumvented; the hon. Memberhas not spoken a single world on this subject. Here, the matter is a specific one. The hon. Member should speak on the inadequacies the electoral law in not providing a specific period for completion of a byeelection to Parliament. However, this opportunity is being availed of to raise a question, that is bye-election to the Garwhal constituency, which is not so relevant. This can be referred to in the course of discussion, but I find that the whole discussion is centred only on this bye-election. You allowed his discussion, you wanted certain things about bye-elections to be discussed, not Garhwal bye-election as such.

Further proviso to Rule 194 says:

"...Provided that if an early opportunity is otherwise aavilbale for the discussion of the matter, the Speaker may refuse to admit the notice."

There are other ways under which a discussion on the Garwhal issue could have been raised. However, this has not been done. I, therefore, draw your kind attention to Rule 193 and urge upon you not to allow any discussion on the Garhwal bye-election

as such. This would oherwise be in gross violation of the rules and would set a bad precedent and when the hon. Members want to discuss such things, they may take advantage of this rule and may circumvent it. I would therefore, request you that while the hon. Members may be allowed to make a reference to the Garhwal bye-election, they may not continue to discuss it as such.

AN HON. MEMBER: How can the Election Commission be discussed here?

MR. CHAIRMAN: Mr. Chitta Basu, you have heard what Shri Tewary has said.

SHRI CHITTA BASU: I am within my rights. If you had been present in the House, you would have known that.

श्राचार्य भगवान हेव (ग्रजमेर) : सभापति महोदय, श्रापसे रूलिंग मांगा गया है, श्राप इस पर श्रपना निर्णय दीजिये।

MR. CHAIRMAN: My ruling is, that the hon. Member should speak in the House keeping in mind the relevant rules.

AN HON. MEMBER: Why are you taking it so lightly?

MR. CHAIRMAN: You have raised your point just now. In future Mr. Chitta Basu will keep in mind provisions of the rules and if he appears to go against the rules, I will look into it and if necessary, stop him.

SHRI CHITTA BASU: I had all all along been within my rule.

MR. CHAIRMAN: It is my duty to remain watchful and see whether you are within limits.

ग्राचार्य भगवान देव: उनहोंने वास्तव में नियमों का उल्लंघन किया है। गढ़वाल क सिवा उन्हें कुछ नजर नहीं ग्राया है।

SHRI CHITTA BASU: Sir, what is the reason? The reason pure and simple is a political one. The political reason was that the Uttar Pradesh Government did not want to see Bahuguna [Shri Chitta Basu]

back to this Parliament because they....

ग्राचार्य भगवान वेव: यूपी सरकार ग्रीर गढ़वाल के सिवा उनके पास कुछ भी कहने के लिए नहीं है।

PROF. K. K. TEWARY: Then how are all of you here?

SHRI CHITTA BASU: Because they felt that the very return of Bahuguna to this House would be of a catalyst nature. They say there was some potentiality of creating significant disturbance within their ranks.

MR. CHAIRMAN: Have you finished?

SHRI CHITTA BASU: No, Sir. How is it? Therefore, Sir, I conclude, I conclude this point, not the whole speech....

MR. CHAIRMAN: You have already concluded.

SHRI CHITTA BASU: By saying that the willful negligance on the part of the Uttar Pradesh Government to fulfil the Constitutional obligation and the position of the Election Commission has landed ourselves in this unwanted and unwarranted situation. Sir, you have promised me ten minutes.

#### (Interruptions)

MR. CHAIRMAN: That you have taken. And you said you were concluding. (Interruptions).

SHRI CHITTA BASU: I said I was concluding that point. Sir, this is very serious. What are the stakes involved? What are the issues which have been given birth to by these inadequacies of the electoral laws? These are to be taken into consideration in a calm and quiet atmosphere. This postponement of the Garhwal bye-election is a clear indication of the shape of things to come. It confirms once again that our Parliamentary democratic set up is

not safe in the hands of the Congress (I) leadership. It further proves. . .

PROF. K. K. Tewary: Mr. Chairman, Sir, I am again on a point of order. . . (Interruptions)

Listen to me. I rising on a point of order. You were also doing.

MR. CHAIRMAN: Why do you obstruct? He is rising on a point of order.

PROF. K. K. TEWARY: Rule 195' specifically says:

"There shall be no formal motion before the House nor voting. The member who has given notice may make a short statement and the Minister shall reply shortly. Any member who has previously intimated to the Speaker may be permitted to take part in the discussion."

And I am surprised a senior person like Shri Chitta Basu is doing this. It is not a short statement, it is a lecture and Mr. Basu has been making a political speech. He should not be allowed to make a political speech.

SHRI CHITTA BASU: I say that the ruling party has no consideration for democratic norms and procedures and even the Election Commission finds itself helpless to safeguard the norms and procedures for conducting elections in a free and fair manner.

Lastly, Sir, the most important issue involved is this that this has created a dangerous precedent which would enable the ruling party to get any election postponed.

MR. CHAIRMAN: From where are you reading?

SHRI CHITTA BASU: I am reading from my notes. If you give me more time, I will speak without referring to my notes.

This shows that if the ruling party wants to cancel or postpone the elections, it can do so at any time, and thus damages the course of the electoral process.

Lastly, if you take this precedent to its logical conclusion, the ruling party—whichever it might be—can do away with the electoral process itself, and impose a dictatorship on the country and do away with parliamentary democracy. This is the danger which is ahead of us.

So, I think the issues are not to be lost sight of. The House should not lose sight of these basic issues. Not only the question of Garhwal, but that of the future of parliament itself is involved. Only under a parliamentary democracy will we prosper and live in freedom and peace.

SHRI K. LAKKAPPA (Tumkur): I am sorry for Mr. Chitta Basu. He has no points even while concluding his speech. The subject which he has chosen and the arguments that he advances are not only fallacious, but they are like one blind party leading the other. This is the situation in which Opposition parties are placed.

Mr. Chitta Basu is talking about parliamentary democracy. The tottering Opposition is to-day trying to find a way, as to how to come up, how to come out from the darkness, and also to pass a resolution on the unity of Opposition parties in this country but not on the basis of programmes, policies or philosophy. They want to attack the Government on a blind issue.

We have Mr. Desai. There are charges of corruption against his son. An enquiry has been ordered. These Opposition parties want to protect democracy. I though these Opposition parties would make some valuable suggesions in respect of electoral reforms. I am very sorry they have forgotten the subject matter which they have broughat. The bugbear in their minds is Mr. Bahuguna, because there is no other subject for them.

Mr. Bahuguna is not a danger to Parliament. We know Mr. Bahuguna's political acrobats. He is now famous for defections, re-defections and re-redefections. For what purpose did he resign from Parliament? He defected, and he resigned in order to wash out his sin. He wanted elections. The election was in order. Elections were never opposed by the Central Government or State Government. Is it the intention of the mover Mr. Chitta Basu, or of the Opposition parties to attack the Election Commission? Where is their wisdom? They have no right to attack the Election Commission. What are the reasons for attacking the State Government or Central Government?

The other day, my friend Mr. Shiv Shankar was replying in the Rajya Sabha. The Election Commission is the only body which can announce dates for the by-election. It is not the State Government or Central Government-nor can the Central Government and the State Government in collusion. do it. But it is the Election Commission on the basis of the information, on the basis of the situation available that decides that the election should go on in this country. We have fought elections. We are never afraid of elections. Even in 1969 when we were in a minority we announced elections. And what happened to the Opposition at that time in 1969? What happened? Where was the Opposition? The Opposition could not muster strength to have a recognised strong Opposition, a responsible Opposition. Today they are attacking the Election Commission, and at the same time he is telling us respect for Parliamentary democracy. We can quote what happened in the July election and in the November election. Ιt was the State Government, nor the Central Government which instructed the Election Commission as Mr. Chitta Basu says. It is not only fallacious, but it is also politically motivated. They want to attack the Central Government and the State Government without any reason or rhyme. We can cite the situation after the October election in U. P. It was there in all the newspapers about the lightning strike by the U.P. Government jail staff.

He has mentioned Sections 57 and 57A of the Representation of the Peo-

### [Shri K Lakkappa]

ple Act to say that a by-election can be postponed only when natural calamities and other situations are there. About the other sinations it is silent. The other day, my dear friend, Shri replying in the Shiv Shankar was Rajya Sabha, that these loopholes will be plugged. You cannot attribute any mistake to our Government, because we have today reason to say that we have got every right to bring out the necessary laws in the electoral laws. the first election in Garhwal in U.P. what happened? They alleged that the elections were rigged. But by whom were the elections rigged? The elections were rigged by the Left Front led by Bahuguna. That is what happened when the first election was held in Garhwal. That is the report. It is not that these are. . (Interruptions)

SHRI HARIKESH BAHADUR (GOrakhpur): All these things are being done by you. You have taken a contract for hooliganism. (Interruptions)

SHRI K. LAKKAPPA: Today position is that the Election Commission has rightly, on the basis of the reports, took a decision to postpone the election. Why do you blame the State Government and the Central Government? The State Government or the Central Government has not committed any mistake. Therefore, instead of bringing out any new suggestions for electoral reforms, Mr. Chitta Basu is bringing out this Motion under Rule 193 and attacking the Election Commission and the Government machinery. It is not only immoral but is impracticable. The Opposition Parties are questioning us when our Government and the Election Commission or the State Government have not done any wrong. Therefore, I would request my hon. friend Mr. Chitta Basu not only to withdraw the resolution but to come forward with good suggestions.

I will give certain facts. He said that the Nation has reported about the U.P. Government. It was not the U.P. Government nor did they send any information, nor any letter was sent. The Chief Minister of Uttar Pradesh very clearly stated and I would like to read out the statement of the Chief Minister. The Chief Minister, Mr. Vishwanath Pratap Singh, categorically denied on the 15th November that his Government had sought a postponement of the re-polling in Garbwal. He said that his Government only placed before the Election Commission the grave situation in the State following the strike by the jaid staff and threatened strike by the employees of various agencies. He had asked Government for the Commission's directions and guidance and said that his Government would abide by its decision. So Government has placed all the records before the Election Commission; it is the duty of the Government machinery to place all the records before the Election Commission. Not only the jail staff were on strike, but nearly 30 associations of staff consisting of lakhs of people who were employees of various organisations of the Government were on strike. It is not that I am telling this. On 30-10-1981 the "Lightning Indian Express repored: strike by UP Jail Staff". The Patriot reported: "UP Government asks DMs to take over jails. UP trade unions to send 10 lakh workers for rally." On 31-10-1981 the Indian Express reported: "UP Jail employees served ultimatum". On 1-11-1981, the Indian Express reported: "No sign of end to UP jail staff strike. Pantnagar 'Varsity locked in tussle with Government." The three important segments of the Garhwal parliamentary constituency are covered by this. The examinations scheduled to be held at that time and the students passed a resolution saying held, they will that if elections are disturb the examinations and also bring about students' unrest. Not only did the students pass a resolution, but the Vice-Chancellor of the University wrote to the Election Commissioner that it would not be possible to hold elections in that area. These are the hard facts; these are the realities of

the situation. We are prepared to conduct any election, It is not as if we have not conducted elections. We are all in the House because of elections only. I know when the elections take place, what will happen even in that constituency. Therefore, it is not only false but the opposition is ill-advised to do this. The opposition is taking this opportunity to attack individuals, to attack the State Governments, to attack the Cenral Government. Not only that. They proclaim that they believe in democracy, but they attack even the Election Commission directly or indirectly in all ways. Is this the sense, is this the wisdom of the opposition parties to muster strength or consolidate on this issue? They have no responsibility. It is an irresponsible and unscrupulous attack. People today know what is happening in Garhwal. Even today if the elections are held, we are prepared for it. You direct the Election Commission to hold the election and we are prepared to face it. Mr. Bahuguna is no angel here; he is one among many. We are not preventing any election process or election laws. Why should Mr. Chitta Basu make so much fuss about these things? He talked of rigging, manipulation and so many other things he has alleged during his speech. May I say, rigging and booth-capturing in this country was only done in West Bengal. Then it spread to Kerala and slowly all those agencies are now working in Garhwal very quietly and operating successfully so far as rigging of elections is concerned. The National Herald dated August 26, 981 says:

> "Violent clashes between the police and a crowd, led by communists, the stoning of a Minister's car and brickbatting incidents have been reported from different parts of the Chamoli district in Garhwal region. At Joshimath"—

I am giving the place also for Mr. Chitta Basu's information.—

"At Joshimath, it was reported that the supporters of Mr. Bahuguna"—

your friend—"and the wings of the Communist Parties"—I do not know how many wings they have got and how many wings have been cut—" "were fanning trouble in Chamoli district on some pretext or other."

"A driver of the Garhwal Motor Owners' Union was killed in a clash with the Police."

#### 17 hrs.

You always support the principles of parliamentary democracy. But this is how the people who support Congress (I) Party are being killed. What do you say about these things? Who is preventing the voters, rigging the election by using force and violence? I am quoting from the 'Indian Express' which is your paper. It has all praise for you.

"The Haryana Chief Minister Bhajan Lal said that if the Haryana police had not been sent to Garhwal Parliamentary constituency, Bhauguna's men would have captured all the booths.

He said, Bahuguna had brought people from as far a place as West Bengal to create violence and capturing of booths. He alleged some miscreants had stoned to death a Haryana Congress(I) worker who belonged to Panipat and thrown his body ino a river. The body was untraceable. This, he said, was done in the presence of Congress(I) workers and he himself was also around there.

Mr. Bahuguna's men were able to capture some booths etc."

I do not know, how many booth capturing experts West Bengal has prepared. Mr. Chitta Basu is a gentleman. I do not know why he is in alliance with them.

I have quoted from your paper 'Indian Express'. Now I will quote from the 'National Herald'. It says:

"If there was intimidation, it was done by the agents of Mr. Bahuguna, and if there was booth capturing, [Shri K. Lakkappa]

terrorising of voters or rigging, it was done by the same set of people."

The same set of people moved from one booth to another. They were rowdy elements, holding weapons, terrorising the people and capturing the booth. This is the situation created by Mr. Bahuguna, his agents and his friends, who are sitting here defending Mr. Bahuguna, praising Mr. Bahuguna and attacking us. When Mr. Bahuguna was with us, they were attacking him. Now, when he is in their camp, they have all praise for him. This is the opposition.

I want to give another instance. where Mr. P. C. Sen had complained of manipulation and rigging of the voters list used in the recent Assembly and Lok Sabha bye-elections. West Bengal is known for rigging. (Interruptions) Rigging was not there in our country at all. It was first brought in West Bengal.

SHRI SUDHIR GIRI (Contai): Your Party did that there.

SHRI K. LAKKAPPA: Bahuguna's men had indulged in terrorism and violence to intimidate voters. They disrupted and there was stone-throwing. The Bahuguna people were there and there was rigging. Not only that. A number of people were employed and put in Harijan bastis so that peothere were not allowed to come out. These are the people who indulged in this unlawful restraining and violence, intimidation and rigging, and these are the people who are advising us for electoral reforms, and these are the people who say that they have got respect for democracy:

I would like to quote here from The Tribune of June 19, 1981 as follows:—

"The Punjab Chief Minister met the Chief Election Commissioner and apprised him of the incidents of booth capturing on a large scale by hired musclemen and supporters of the Democratic Socialist Front." I do not know what the Democratic Socialist Front consists of.

Incidentally, my friends lost their wisdom in bringing out the changes in the electoral laws when they were in power. For the first time it is our Party which has thought of the electoral reforms and they are under consideration and even according to the statement made in the Rajya Sabha by our hon. Minister, Shri Shiv Shankar, we are for electoral reforms.

When I was sitting on that side and when the Janata Party was in power, I demanded electoral reforms many times, but they did not make. In 1977 they even deployed police force from various States when the elections in Maharashtra took place. They deployed police force from other States when the employees were on strike, when the policemen were on strike and when the trade union people were on strike. At that time you ignited the situation and followed all unscrupulous methods for coming into power. It is evident that because you adopted unscrupulous methods at the time to win the elections, you could not retain the power. So, what happened in 1979? Where were you all shown your positions? You were all kicked up.

Now, may I say that electoral reforms are very necessary in this country? I want that the Election Commission should be consisting of clean persons and I want a meaningful change in the electoral laws. So, I urge upon our hon. Minister and our Government that the electoral reforms are very necessary. In view of all these things, I suggest electoral reforms for protecting democracy and providing adequate arrangements for free and fair elections. (Interruptions). tell me all these things. I do not know what type of electoral reforms they suggest. Do they suggest electoral reforms on the basis of the electoral reforms in China or Russia or East Germany or West Germany, or do they suggest electoral reforms on the basis of the ideology of RSS? I do not know how many reforms they are going to

suggest. Therefore, Sir, I only say that better wisdom should prevail on them. I do not want to say any harsh words, but I only say that let us send the Opposition parties to a dog house.

With these words, I conclude.

श्री हरीश चन्द्र सिंह रावत : ग्रल्मोड़ा): माननीय सभापति महोदय, ग्रड़ा ग्रच्छा होता यदि यह डिवेट बजाए एक पालियामेंटरी कांस्टीट्युएंसी के चुनाव स्थगन को लेकर होती, बल्कि समस्त चुनाव-प्रणाली को लेकर होती, क्योंकि आज इस बात को हर व्यक्ति महसूस करता है कि हमारी जो चुनाव प्रणाली है, इसमें फुछ खामियां हैं और जो सत्तारूढ़ पार्टी है उसका यह फर्ज है कि वह चुनाव-प्रणाली में जहां पर भी कोई दोप है, कमी है, उसकी दूर करने की कोशिश करें। उसमें सुधार हो, संशोधन ग्रीर परिवर्तन हो। यह सब प्रगतिशील समाज की अपरिहार्य आव-श्यकतायें हैं। हमारी पार्टी परिवर्तन के लिए हैं। हम प्रजातांतिक तरीके से समाज में परिवर्तन लाना चाहते हैं। कांग्रेस का यह इतिहास भी रहा है। हमारे सामने चाहे जितनी बाधायें ग्रा कर खड़ी हो गई हो फिर भी हम ने उन बाधाओं को हटाने को कोशिश की है दूर करने की कोशिश की है और यह सब समाज के हित में किया है। देश में हम ने परिवर्तन लाने की कोिषाश की है। यही गांबी, नेहरू ग्रांर इंदिरा गांधी की पार्टी की पहचान है। इस दिशा में हमारे विधि मंत्री जी कुछ कदम उठा रहे हैं। कैंबिनेट की सब कमेटी के सामने चुनाव सुधारों का मसला है। मैं समझता हूं कि जो किमयां हैं उन को दूर करने के लिए एक कम्प्रिहैंसिव बिल ले कर विधि मंत्री जी सदन के सामने ऋाएंगे।

गढ़वाल भे चुनाव स्थगन का सवाल प्राज विचाराधीन हैं। यह निर्वाचन क्षेत्र

मेरे निर्वाचन क्षेत्र सेलगा हुग्रा है। जाने ग्रनजाने मुझ की भी उस निर्वाचन क्षेत्र में चुनाव प्रचार के लिए जाना पड़ा। 1980 में ग्रल्मोड़ा, पिथाडागढ़ संसदीय निर्वाचन क्षेत्र से वहां की जनता ने मुझ नाचीज को जिस का कोई रिकार्ड नहीं था सेवा का, श्रीमती इंदिरा गांधी के नाम पर, कांग्रेस के नाम पर चुन कर भेजा। जहां उसने मुझे भेजा वहां उसने दल बदल बहुगुणा जी को भी इस सदन भे चुन कर भेजा। गढ़वाल की जनता की मंशा यह थी, उसका विश्वास यह था कि वह व्यक्ति चुन कर आए जो वहां के लोगों की गरीबी, वहां के लोगों की परेशानियों ग्राँर दुख दर्द को यहां 5वनित करे। बजाय ऐसा करने के उस व्यक्ति की जब कोई कुर्सी नहीं मिल पाई, जिस मंत्री पद का वह 1952 से श्रादी हो चुका था, वह पद नहीं भिल पाया, जिस कांग्रेस, में वह यह कह कर शामिल हुआ था कि यह मेरा घर है, इस कांग्रेस के लिए मैं मरूंगा ग्रौर इसी के लिए में जीऊंगा भ्रौर जिस ने इंदिरा जी को अपनी बहन कहा था और कांग्रेस भे ऐसा कह कर शामिल हुआ था, उस कांग्रेस को ही छोड़ दिया। इतिहास में कंस के ग्रलावा ऐसी कोई दूसरी मिसाल ग्राप को शायद न भिले कि जो अपनी बहन को इस तरह से छोड़ कर चला गया हो । वह अपने आपको पर्वत पुत कहते हैं। हिमालय के पुत हैं यह कहते हैं। वह हिमालय में पैदा जरूर हैं। लेकिन हिमालय से बड़े से बड़ा बोल्डर भी बल को निकल कर ग्रगर बाहर ग्रा जाता है तो वह कंकड़ बन जाता है। वह हिमालय से निकला हुन्ना कंकड़ होता है पत्थर नहीं। हिमालय तो ग्रपनी जगह पर सुदृढ़ है, चट्टान की तरह ग्रडिंग है। लेकिन वह व्यक्तितो पैंडुलम की तरह इधर से उधर श्रीर इधर से उधर चलता रहता है। शायद इसी वजह से उन्होंने ग्रपनी पार्टी का चुनाव चिन्ह तराज् लिय

and brown

श्रीहरीण चन्द्र सिंह रावती
 है। उन्होंने सिद्ध कर दिया है कि जिस का पलड़ा भारी होगा उधर मैं बैठूंगा।

श्री बसु ने इस गम्भीर सवाल को यहां उठाया है। उन्होंने उस व्यक्ति को हीरो बनाने की कोशिश की है जिन्होंन 1977 में कांग्रेस को उस समय छोड़ा जब यह देखा कि वह कमजोर हो रही है। उस समय उन्होंने लोगों से कहा कि मैं कांग्रेस फार डैमोक्रेसी बना रहा हूं। इसका कभी विघटन नहीं होगा। जब जनता पार्टी के लोगों ने जेठमलानी जी जैसे लोगों ने कहा कि तुम को मंत्री पद से हटा दिया जाएगा, तुम पार्टी का विघटन कर दो तो रातोंरात उन्होंने पार्टी को विघटित कर दिया ग्रीर मंत्री पद से चिपक गए। जनता पार्टी कमजोर होने लगी ——

SHRI HARIKESH BAHADUR: Sir, he is talking something of irrlevance.

SHRI HARISH CHANDRA SINGH RAWAT: This is a historical fact, Sir.

MR. CHAIRMAN: This is not a law forum. Everything can be said here.

श्री हरीश चन्द्र सिंह रायल । मैं बैक्ग्राउंड बता रहा हूं। जिस पार्टी ने उनकों के जी वी का एजेंट कहा था वह पार्टी जब कमजोर होने लगी तो उन्होंने ग्रपने ग्रापको पहाड़ का नेता ग्रोर इंदिरा जी को पहाड़ की बेटी कहा। जब यहां उनकों मंत्री पद नहीं मिल पाया तो वह इस पार्टी को छोड़ गए। 14 जून, को जब चुनाव हुआ तो उस में एक नए नाम को साथ वह मैंदान में ग्राए। 22 नवम्बर के चुनाव में उनकी पार्टी का दूसरा नाम हो गया था। मैं समझता हूं कि ग्रब जब चुनाव होगा तो उनकी पार्टी का कोई ग्रोर नाम हो जाएगा।

तो श्राज एक तरफ ऐसा व्यक्ति है जिसको वह हीरो बनाने की कोशिश कर रहे हैं । मैं कहना चाहता हूं नि हमारा मुकाबला गढ़वाल संसदीय चुनाव-क्षेत में ऐसे व्यक्ति के साथ था जिसकी इंटग्रेटी पहले से डाउटफुल रही है । जिसकी प्रजातंत्र में कितनी झाऱ्या है इसी से साफ जाहिर होता है कि वह बार-बार दल बदलता रहा । क्या बार-बार दल बदलना ही . . .

श्राचार्य भगवान देव (अअमेर) : इनको तो चुल्लू भर पानी में जरूर इब मरना चाहिए। उनको त्याग-पत्न देदेना चाहिए।

भी हरीश चन्द्र सिंह रावत: एक तरफ ऐसा व्यक्ति चुनाव मैदान में था। 14 जून, को चुनाव था उसक संदर्भ में कुछ तथ्म पेश करना चाहताहुं, जिनका जिक्क मतननीय चित्त वसुने किया। उस चुनाव के वक्त जब हम शुरू में चुनाव प्रचार कर रहे थे तो जगह-जगह उस मत्यामी के द्वारा हमारी मीटिंग भंग कराई गयीं। 16 मीटिमें हमारी भंग हुई, हमारे साथी को मारा पीटा गया। जो हमारे प्रवार केएक साथी थे उनकी पत्नी को चोट पहुंचाई गई। श्री नारायण दत्त तिवारी की चनाव मीटिंगों को भंग करने की कोशिश की गई। हमारे बिधायक को चोट पहुंचाने की कोशिश की गई। एक अशांति का माहौल खड़ा किया गया । श्रीर जब उत्तर प्रदेश सरकार ने बाहर से पुलिस फ़ोर्स मंगाया तो यह कहा गया कि बाहर से पुलिस फ़ोर्स मंगाया गया है। इसलिए ठीक तरह से चुनाव नहीं हो सकता। श्रौर उसी ग्राधार पर चुनाव ग्रायोग ने चुनाव को रह कर दिया। ग्रीर ग्राज जब 22 नवम्बर का जो चुनाव होने वाला था उस चुनाव के लिए किन्हीं कारणोंवश कुछ ऐसी परिस्थितियां पैदा हो गई हड़ताल ग्रादि की वजह से कि उत्तर प्रदेश सरकार ने कहा कि हम केवल 3, साहे तीन हजार रेगुलर पुलिसमैन ही दे सकते

हैं, बाकी म्रापको स्थानीय लोगों से ही काम कराना पड़ेगा । तो चुनाव आयोग ने इस बात को ठीक समझा कि वहां पर शांतिपूर्ण तरीके से चुनाव नहीं हो संकेगा इसलिए चुनाव ग्रायोगं ने चुनाव स्थंगित करने का फैसला किया। वह हुमारा फैसला नहीं था। हम चुनाव चाहते थे। हमारे संसद् सदस्य, हमारे विधायम, हमारे मंत्रिगण गांव गांव में चुनाव प्रचार में लगे हुए थे। ग्रीर दूसरी तरफ जो प्रत्याशी थे, जिनका ग्रभी जिक्र किया गवा उनके लोग चुनाव क्षेत्र में गये ही नहीं। वह एक ड्रामी मैनेज कर रहेथे। वहां की जो छान्न यूनियन हैं, चाहे श्रीनगर की हो या देहरादून की हो, उसमें उन्हीं लोगों का कब्जा है। वह छात्र यूनियनों के पदाधिकारी हैं। उनके छात्रों ने एक जलूस निकाला, एक प्रस्ताव पास किया, मेमोरेन्डम निकाला कि हम 8 हजार छात्र सारे गढ़वाल को ग्रशांत कर देंगे यदि चुनाव स्थगित नहीं हुन्ना। क्योंनि इनसे हमारी परीक्षाम्मों में बाधा पड़ रही है। इतनी बड़ी धमकी श्री बहुग्णा जी के समर्थकों के नेतृस्व में दी गई। ग्रीर ग्राज हम पर तोहमत लगा रहे हैं। यही कारण है कि गढ़वाल विश्वविद्यालय के वाइस-चांसलर को छात्रों की धमकी के आगे चुनाव आयोग को लिखना पड़ा कि चुनाव स्थगित कर दिया जाये अन्यथा छातों की परीक्षा में बाधा उपस्थित होगी। हम ठीक तरह से विश्वविद्यालय के परिसर में कानूनी श्रीर व्यवस्था नहीं बनाये रख सकेंगे। यही नहीं वहां पर कुछ ऐसी पैम्फ्लेट्स भी बांटी गयीं जिनमें कहा गया कि हम चुनाव को ठीक तरह से नहीं होने देंगे। जगह -जगह धर्मिक्यां दी गयीं। इसलिए कि उन्हें विश्वास नहीं या कि वह जीत पायेंगे। उनको 14 जून को भी विश्वास नहीं था कि हम चुनाव को जीत पायेंगे । यदि उनको विश्वास होता कि चुनाव जीत जायेंगे तो वह सभी नहीं कहते कि बौट रिंग किये गयें। क्योंकि वह अच्छी तरह से जानते के कि चुनाव के अन्दर धांधिलयां करने के मास्टर अबे कांग्रेस में नहीं रह गये हैं। वह जब कांग्रेस पार्टी में थे, तो निश्चित तौर पर में इस बात को कबूल करता हूं कि वह हमारी पार्टी में चुनाव में धांधली कराने के विशेषज्ञ के रूप में थे। वही विशेषज्ञ जब इमारी पार्टी से अपने तामझाम और साथियों के साथ चले गये, तो हमारे पास कौन रह गया है जो चुनाव में धांधली करता?

में माननीय श्री जेठमलानी जी से ग्रौर दूसरे, तीसरे लोगों से पूछना चाहता हूं कि क्या हिन्दुस्तान में कोई ऐसा व्यक्ति या कोई ऐसा राजनीतिज्ञ है, जो कि बहुगुणा जी जैसे व्यक्ति के साथ चुनाव में धांधली कर सकता हो? जिधर बहुगुणा जी होते हैं, उसके दूसरे पक्ष को निम्चित तौर पर यह डर लगा रहता है कि हमारे साथ कहीं ये घांधलीन कर दें। यही कारण है कि उत्तर प्रदेश के उनके एक सहयोगी, जो जनता पार्टी में उनके सहयोगी रहे थे, माननीय श्री चन्द्रभानु गुष्ता, उन्होंने उनसे कहा कि यह तो बताग्री नटवर लाल जी, कि में चुनाव में हार जाता 1974 में, यह तो मैं मान जाता हूं, लेकिन मेरी जमानत कैसे जब्त हुई? तो उन्होंने इस बात को कब्ल किया और कहा कि मैं ग्रापको व्यक्तिगत तौर पर बता दूंगा कि किस प्रकार से मैंने सारे के सारे वैलट-वाक्सेज की बदलवां दिया था। जब इतने बड़े विशेषज्ञ वह हैं, तो उनके साथ कौन बेईमानी कर सकेगा?

यही नहीं, उत्तर प्रदेश की विधान सभा के रिकार्ड में देखा जा सकत है कि माज जो उनके साथी हैं दाहिन बाजू श्री बनारसी दासजी उन्होंने भी उनको नटवर लाल कहा कि यह व्यक्ति चुनाव में घांधली कर के

# 🖹 [श्री हरीश चन्द्र सिंह रावत]

जीतने का माहिर है, भीर जो उनका वायां बाजू है, बावू राज नारायण जी, उन्होंने जयप्रकाश नारायण की मीटिंग में लखनऊ में कहा कि जब से श्राया बहुगुणा, भ्रष्टाचार बढ़ा सौ गुना। तो उनके साथियों ने भी उनके बारे में जो कुछ कहा है, वह मैं सदन की ग्रीर श्री चिसा वसुजी की जानकारी के लिए यहां बताना चाहता हूं। जब इस प्रकार के व्यक्ति हमारे विरोध में हों, तो उस ब्यक्ति ने बराबर इस बात की कोशिश की है कि गढ़वाल में शांतिपूर्ण तरीके री चुनाव न हो सकें।

उस स्थिति में उनका एक उद्देश्य था, वह जानतेथे कियदि मैं चुन कर भी था ब्राऊंगा सदन में तो मैं कुछ नहीं कर सकता हूं क्योंकि एक लम्बी फौज जहां विरोधी दल के नेताओं की है, वहां मैं अपनी छोटी पार्टी के साथ क्या कर लूंगा। मुझे 5 मिनट का भी बोलने का टाइम नहीं मिल सकेगा । इसलिए उन्होंने वरावर इस बात की कोशिश की कि किसी तरह सेचुनाव में गड़बड़ी. करवाकर, इस चुनाव के विषय को महत्व दिया जाये और इसको प्रचार का माध्यम बनाया जाये ताकि हिन्दुस्तान की राजनीति में, जिसमें वह विल्कुल मर गये ये, जिसमें उनकी राजनीतिक मीते हो गई थी, उसमें वह जिन्दा रह सके ग्रौर वह चर्चा का विषय बन रह सके। केवल चर्चा का विषय बने रहने के लिए उन्होंने गढ़वाल की जनता को, जब 1980 में वह चुनकर आये . थे तो प्रतिनिधित्व विहीन किया इस्तीफा दे कर भीर आज भी गढवाल की जनता, को प्रतिनिधित्व विहीन करने के लिए प्रगर कोई द्रोषी है तो वह श्री हेमवती नन्दन बहुगुणाहैं।

' जहांतक उत्तर प्रदेश की सरकार का सवाल है, उसकी मंशा बिल्कुल साफ थी ग्रौर उत्तर प्रदेश का मुख्यमंत्री जो इतना त्यागी स्रौर तपस्वी हो, जब भी कही कोई कमी रह जाती हो दोष होता हो, तो उसको स्वीकार करने के लिए तैयार हो, जो सार्वजनिक रूप से इस बात को कह सकता हो . कि मुझ से अगर कहीं कोई भूल हो गई है, तो वह स्वीकार करूंगा, एक तरफ इतना बड़ा त्यागी-तपस्वी वयक्ति हैं स्रौर दूसरी तरफ वह ब्यक्ति है, जिसके विषय में उनके साथियों की राय किस तरह की रही है, जिसके वारे में मैंने बताया है। तो वहां की सरकार ग्रीर वहां के मुख्य मंत्री कभी भी जान-बूझ कर इस तरह की हरकत नहीं कर सकते हैं।

वहां सब चीजें तवाह करने की कोशिश की गई है। हमने जो चीजें आज ईमानदारी क्रौर सत्यनिष्ठा के साथ चुनाव क्रायो**ग** को बतानी चाही हैं, उत्तर प्रदेश की सरकार ने जो तथ्यात्मक बातें चुनाव म्रायोग को वताई है, बहुगुणा जी के लोग उस चीज से आज राजनीतिक फायदा उठाने की कोशिश कर रहे हैं।

मैं इसं सारे परिप्रेक्ष्य में स्राप से स्रौर ब्रापके माध्यम से इस माननीय सदन से यह निवेदन करना चाहता हूं कि हमारी इस चुनाव प्रणाली के अन्दर एक से एक बड़े कलाकर पैदा हो सकते हैं, 'जिस तरीके के कलाकार का मैंने जिक्र किया है। इस-लिए जरूरी है कि हम ग्राज जहां ग्रुनाव प्रणाली में सुधार की बात करें कितना ही मुधार सरकार क्यों न लाये, कितने ही सुधार के कानून संसद्क्यों न पास करे, कितना ही हम इसका जिक्र क्यों न करें, जब तक हम भ्रन्तःकरण से, मन से इस प्रणाली को मजबूत 'नहीं करना चाहेंगे, तब तक चुनाव

प्रणाली स्वच्छ ग्रौर निष्यक्ष नहीं बन सकेगी, उसमें छिद्र पैदा करने वालों की कोई कमी नहीं है।

इसलिए मेरा निवेदन है कि श्राज जो निष्चय करने का मौका मिला है, उसके माध्यम से मैं माननीय न्याय मंत्री से कहुंगा कि सारे गढ़वाल के चुनाव में जहां विरोधी दल के लोग इससे राजनीतिक फायदा उठाना चाहते हैं, वहां उसने हमको इस बात का अवशर भी दिया है कि हम वर्तमान चुनाव-प्रणाली की कमियों की तरफ दृष्टियात कई । हमें देखना चाहिए कि क्या इलैक्शन को इतना बड़ा ऋधिकार देना उचित है या नहीं वह जब चाहे तब किसी स्राधार पर, किसी टेकनिकल ग्राधार पर एक चुनाव को रद्द कर सके जिस तरह कि उधने 20 जून का गढ़वाल का चुनाव इस टैक्निक लिटी के आधार पर रह कर दिया कि वहां पर बाहर की पुलिस डेप्नाय की गई थी जबकि यह स्वयं-िकद्ध है कि वहां कोई रिगिंग नहीं हुई। स्वयं चुनाव ग्रायोग ने माना है--श्री गणेशन जो वहां गए थे उन्होंने माना है-कि यह सिद्ध नहीं हो सका है कि वहां कोई रिगिग हुई है। बाद में श्री तारकूंडे ने जो इन के साथी हैं. जो इन के साथ सिम्पैथी रखने वाले हैं, यह माना कि वहां कोई रिगिग नहीं हुई।

कहने को तो कुछ लोगों न अपने राजने-तिक फायदे के लिए यहां तक कह दिया कि यहां पर सुभाड़ी गांव में हरियाणा को पुलिस ने महिलाओं के साथ बलात्कार किया। मुझे इस बात पर दुख है। मैं उस पहाड़ का बेटा हूं। जब तथ्यों की जानकारी करने की कोशिंग की गई, तो पाया नया कि यह आरोप बिल्कुल सूठा है। मैं निवेदन करना चाहता हूं कि यह देखना चाहिए कि इलैंक्शन कमीशन को इतने व्यापक अधिकार देना कहा तक उचित है।

हमारे इलैक्शन कमीशन का जो ढांचा है उस में उस के पास कोई प्रत्यक्ष अधिकार नहीं हैं कि वह कहां कितनो फोर्स किस तरीके से ले सकता है, क्योंकि ला एण्ड आर्डर स्टेट का सबजक्ट है। इस कारण कई तरह की फिक्शन्ज पैटा हो जाती हैं कि किसी स्टेट को कब क्या करना चाहिए, क्या नहीं करना चाहिए। इस को भो देखने की जरूरत है।

प्रभानन्त्र को बिलहारी है कि ग्राज हमारे देश में कई ऐसी पार्टियां भी हैं, जिनका चुनाव प्रणालों में विश्वास नहीं हैं, जिन के विषय में एक से ग्रधिक बार कहा जा चुका है कि वह मतदाना-सूचियों में भी गड़बड़ कर रही हैं। हमारे देश में ऐसी पार्टियां भी हैं, जो जगह जगह पोलोटिकल मर्डर्ज के द्वारा ग्रपने विरोधियों को ग्रातंकित करने की कोशिश कर रही हैं। ग्राज इस बिंदु पर भी विचार करना जरूरी हो गया है कि जहां हमारे चुनाव ग्रायोग पर यह द्यायत्व है कि चुनाव निष्पक्ष हों, वहां उस के पास इतनी ताकत ग्रीर इतने ग्रधिकार भी होने चाहियें कि उसे जितनी पुलिस फोर्स को जरूरत है, वह उतनी फोर्स सीधे स्टेट या सैंटर से बात कर के ले सके।

श्रीर भी बहुत से सुझाव इस बारे में दिए जाएंगे। मेरी भावना किसी की चोट पहुंचाने की नहीं है, लेकिन कुछ ऐसा माहील बना दिया गया है, जिस में एक व्यक्ति विशेष की हीरो बनाने की कोशिश की गई है, इसलिए मुझे कुछ कटु सत्य वहां पर रखने पड़े हैं। श्रगर इस से किसी के दिल को चोट पहुंची हो, तो मैं क्षमा चाहता हूं।

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta South): Mr. Chairman, Sir, I was hearing with rapt attention the speeches made by my friends on the Treasury Benches, Mr.

[Shri Satyasadhan Chakraborty]

Lakkappa started from Badrinath and reached upto West Bengal What I would like to tell Mr. Lakkappa who is not present here is this: 'Well done; go ahead Mr. Lakkappa; you will have to traverse a long way upto Rameswaram'. Because, the pilgrimage of sinners starts from Badrinath and at Rameswaram they have to take a holy dip. I would request Mr. Lakkap. pa to take the whole Party along with him to get rid of their sins, but I am sure that, even by that, they will not be able to get rid of their sins.

There have been a lot of sound and fury accusations and counteraccusations. But all said and done, the fact remains that the Garhwal constituency remains unrepresented for 18 months; this is a fact; this cannot be denied. I would ask this question of the hon. Members of the ruling party. Is it not the responsibility of the Central Government to hold election in a particular constituency? Is it not the responsibility of the ruling party to see that the Constitutional provisions are respected? Well, who is responsible for it? That is the would question I like to quote not from any newspaper as Mr. Lakkappa has stated from his paper, National Herald. I do not depend upon newspapers. I would quote from the letter of the Election Commissioner, Mr. Shakdher. I believe the hon. Members of the ruling Party will not go to such an extent as to brand him as a supporter of a particular political party. I would request you to look at the facts, to analyse them and come to the logical conclusion, a conclusion which is inevitable if objectively we study the facts.

What is the new thing in Garhwal election? Normally in certain places during elections clashes take place...

#### SOME HON, MEMBERS: Why?

SHRI SATYASADHAN CHAKRA-BORTY: You might ask why? I am not going into it.... (Interruptions) They must be knowing what is the meaning of 'rigging'. When the State machinery is used by the ruling party to get the desired results, then this is known as rigging. Now, let us see what has happened in Garhwal...

17,32 hrs.

[Mr. DEPUTY SPEAKER in the Chair]

Police forces were brought from the neighbouring States. For what? For the ostensible purpose of maintaining law and order. But what does the filection Commission say? The Election Commission says:

"It is further stated that the police force from the State of Haryana and other neighbouring States had been inducted into the constituency and they have spread terror."

This is the allegation. This is what has been alleged. And it was Mr. Bahuguna alleged that the Haryana who first police has spread terror. There has been booth capturing with the help of the Police. The Election Commission constituted a committee, an investigating committee headed by Mr Ganesan and that committee investigated the whole thing. When this was out, all of a sudden the Congress(I) people lodged their complaint. It was an afterthought. When my friend Mr. Rawat was saying and when Mr. Lakkappa was saying, that they were in possession of indisputable facts that the opponents were creating troubles, my question is: did you register your protest before Mr. Bahuguna did? Did you write to the Election Commission? Is there any FIR? Have you lodged any protest?.... (Interruptions) For your information, I am quoting again from the letter of Mr. Shakdher:

"There are also complaints received from the Congress(I) in respect of Badri-Kedar Assembly segment specifying the places where booth-capturing by Mr the alleged Bahuguna's supporters have taken place. These complaints were, however, received in the Commission on 17th June 1981."

I would like to emphasize 17th June When they found that they were caught redhanded, they went to the Election Commission.

Then, Mr. Shakdher says:

"There were further complaints from this party which were received on the 18th June but which had been earlier lodged with the R.O. from the Congress(I) workers or workers of the Bahuguna Party."

He further proceeds:

"Therefore, it was not possible to make an investigation by the Commission's Team, into these complaints at Bedri-Kedar which was not visited by the Team of this Commission."

Then, the Commission was ready to go into the allegations made by Congress(I) workers. What happened? The same letter says:

"In this connection, it is relevant to mention that when Shri Bahuguna met me on the 10th, he suggested that the proposed team headed by Mr. Ganesan should also visit Gobeswar where the election records of Badri-Kedar had been torn. Mr. Bahuguna himself wanted that there should be a full investigation."

Mr. Cairman, Sir, it is an interesting story which will unfold the deed that the ruling party perpetrated in the Garhwal bye-election.

"Then Immediately asked the U.P. Government so that the investigation could be done quickly."

Then what happened.

"Unfortunately, the U.P. Government did not place the helicopter at the disposal of the Commission."

Well, Sir, this is what has happened. Now, the question is: The Election Commission was stating that it was the presence of the Haryana Police which created all the trouble. Why was this police brought in without the knowledge of the Election Commission? Well, I do not dispute the right of a State Government to request for police from other States. It may be necessary, nobody deny that. But, the Election Commission was kept in the dark about it. Why? The Election Commission says that they were kept in the dark and the same letter of Mr. Shakdher

'the presence of the Haryana Police created a terror in the rest of the voters which helped booth capturing.'

Booth capturing and rigging are not possible without the help of the police, the greatest organised goonda force.

Mr. Chairman Sir, the question came. When the whole ruling party, the Congress(I) was exposed to the people of India, what did they do in Garhwal. When the question came....

SHRI RAM PYARE PANIKA (Robertsganj): He has used the expression 'goonda'.

MR. DEPUTY-SPEAKER: We will go through the record. We will take care of it.

SHRI SATYASADHAN CHAKRA-BORTY: Mr. Deputy-Speaker, Sir, then the question came how fast the bye-election could take place.

Again, the U.P. Government came into the picture. What are the arguments—I won't say arguments but I would say these are the excuses. What are the excuses. The U.P. Jail Police was on strike. Okay. There was a threatened strike of the Government employees—not actually happening. It was only a threatened

[Shri Satyasadhan Chakraborty]

strike by the Government employees. Then there was a university examination. What is the other reason? It was Aligarh Muslim University. Is any Member of the House aware that the trouble in Aligarh Muslim University was started at that time What was the argument again. There was Shia-Sunni trouble in Lucknow. Was there Shia-Sunni trouble Lucknow? Mr. Deputy-Speaker, is any Member aware of the fact that in November there was any Shia-Sunni trouble in Lucknow? You will agree with me that there was no trouble. Is there any Member who can say that there was any largescale disturbance in Aligarh Muslim University. You will agree with me that thre were no large scale disturbance.

Now, Sir, what are their arguments? They say that we are incapable of providing the required number of armed personnel. Well I understand the real reason is the situation was not such where by sending the police they would be able to capture the booths. When I say this I do not hold any brief for any in-The question is how long dividual. people can be deprived of their democratic right. That is the fundamental question. Should the State Government be allowed to hold such a position where it will decide as to when the elections will take place. If we accept this argument then any State Government which finds itself in adverse circumstances will try to postpone the elections indefinitely and will try to create favourable . situations—by fair or foul means to get a tailored verdict of the people. That is the danger.

Sir, democracy depends free will of the people and not the will that the ruling party wants it to be expressed in a particular way. People are the highest court of this country and they have been denied the right to exercise their franchise and elect their representa-

tives. I expected from the Government that they will declare it 'yes' we are going to do it very soon because the people of Garhwal have committed no crime. If you cannot then it is provide security, failure of the administration. It is the duty of the administration. create conditions where elections may take place. Why is it that you cannot

Sir, in Bihar by-elections place when there was a threatened strike of NGOs. You held the elections there because you were assured that you will most probably win. So, the whole thing comes to this: Have we come to a position that the ruling party will decide when the elections will be held?

Speaker, Deputy Sir. they were talking of West Bengal. Now, what happened in West Bengal? There is one constituency called Maniktala. The Congress (I) President, Mr. Ajit Panja complained to the Election Commission that there were fictitious names in the electoral rolls and on his complaint the election was postponed. The Commission sent a team to investigate the matter and they found that all the allegations were baseless and the election was held and the Congress (I) candidate was miserably defeated. So, my point is: the Congress (I) President or the ruling party or study of the weather or study of the astrologers will decide the time of the elections? Democracy has been reduced to a grand farce. Why are you doing it? You are telling us with loud voice that you are wedded to democracy. You have framed the Constitution. I do not agree with many of the Articles of the Constitution. I do not think all the Articles are democratic.

But I do agree that there are certain democratic things our in Constitution, And what are you doing? Do you think that this Constitution and this democracy is a

gift of the ruling party to people? No. It is due to the relentless struggle of our Indian people; it is due to their sacrifice, and their blood; these things have been brought about and there are the rights of the people. It is the Indian people who have got to be congratulated these democratic rights that we have in the Constitution. And what are you doing? You cannot hold election in a particular constituency. You say, anti-dacoity operations of U.P. Government. When Mrs. Gandhi went to U. P. you provided police force. Garhwal is not the graveyard. But it is the starting point. It is the process which we are afraid Anti-socials, What is the process? bureaucrates, police, all combining together; muscle power moneypower all coming into play. can have the verdict of the people as they once had. Sir, I would quote only one thing before I conclude. Only the other day my friends from West Bengal were telling us about this, and so I wish to state my view. The Prime Minister was telling that 30 per cent. of the voters in electoral roll in West Bengal were fictitious. I am sorry that she is the Prime Minister, such an irresponsible lady is our Prime Minister. She went to Bolpur, and she said something. How did she smell it, I don't know. I know that certain creations of our nature know certain things b<sub>v</sub> smelling. She went to she addressed some people. Then she said, I am told. Who said it? Any particular people? Anand Mukherjee?

श्राचार्यं भगवान देव : ये मूल विषय की बात करें। इन की गाड़ी पटरी से उत्तरती जा रही है। ये नियम 193 के श्रधीन बात करें।

PROF. K. K. TEWARY: I rise on a point of order. The discussion is about Electoral Reform which is a precise issue. Mr. Chakraborty is dilating on the issue. He is bringing in things which are absolutely irrelevant to the present discussion. I think you should restrain the hon. Member and tell him that he should not indulge in these irresponsible propagandist speeches. He should not be allowed to make such types of speeches. He should speak only about Electoral reform.

MR. DEPUTY-SPEAKER: I think, Professor also knows it.

SHRI SATYASADHAN CHAKRA-BORTY: Does the Prime Minister who is responsible or supposed to be responsible know that this electoral roll is prepared by the Election Commission? Is she not aware of the fact that the State Government has got nothing to do with it? (Interruptions) It is the State Government which provides the personnel at the request of the Election Commission. (Interruptions) I want to educate them. Mr. Deputy Speaker, Sir, you should educate them. (Interruptions).

श्री राम प्यारे पितका: उ ाध्यक्षममहोदय, एक तरफ तो इन्हों ने यह कह दिया कि इले-क्टोरल रोल्ड इलैक्शन कमीशन तैंयार करता है। (व्यवधान)

SHEI SUNIL MAITRA (Calcutta North East): Under what rule he is raising the point of order?

श्री राम प्रारे पिनका : हमारे प्रधा मंत्री जी ने पिबलक मीटिंग में कहा कि वहनां की सरकार इस को ठीक नहीं कर रही है। उस पर अब ये कहते हैं कि यह चुनाव कमीशन का काम है, गढ़वाल के बारे में ये दूसरी बात कहते हैं। तो क्या यह विरोधा भास नहीं है?

MR. DEPUTY-SPEAKER: The Government will reply to that.

(Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY: It is the Election Commission which will have to go into the charges. (Interruptions)

MR. DEPUTY-SPEAKER: I want to regulate the proceedings of the

[Mr. Deputy-Speaker]

**4**55

House. There are many Members yet to speak. Now, it is just O'Clock and there are still about 12 Members to speak. Now, we have got to decide how much time every Member take. If every Member takes more time, then the Government will be left with no time. So what is the use of all these discussions? Therefore, I would suggest that each Member would kindly take 10 minutes. No speaker will take more than 10 minutes. Then after this, there is Half-an-hour discussion also. you resrict to 10 minutes each without making any repetition, you can bring your point of view notice of the Government. Hence I would allow only 10 minutes to each Member.

SHRI SATYASADHAN CHAKRA-BORTY: When the electoral rolls are published did the Congress people scrutinise them? Did they try to enroll people in their own They are engaged in breaking their own heads. It is a deplorable condition of the party. Now, Mrs. Gandhi, the Prime Minister, whose duty is to defend democracy is destroying the democracy. She is going to West Bengal and instigating the people and not only....(Interruptions)

PROF. K. K. TEWARI: Sir, this This propagandist speech. should not be allowed.

SHRI SATYASADHAN CHAKRA-BORTY: Mrs. Gandhi has now usurped the powers of the Election Commission (Interruptions). dangerous thing is this that the Prime Minister, herself has taken the responsibilities on her shoulders to ponsibilities usurp the powers of the Election Commission. She is openly telling that "I shall not dismiss a Government". Who are you to dismiss it? The Left Front Government is existing there not on your sweet will but it is the verdict of the people, it is the people of West Bengal who have decided that and not Mrs. Gandhi. She is accusing the West Bengal Government. That is the state of thing now.

So it is not only the question of Garhwal. The dangerous portends are there. They are out to sabotage, destroy and tarpedo the democratic system in India and that is why they have attached the judiciary. Rawat was telling that the Election Commission's powers should be curtailed. Why? Because the letter of Mr. Shakdher was not to your liking because you are exposed to the people of India. You are a past-master in rigging, you are using hooligans, and Haryana police to browbeat the people and capture the booths. That is the reason, why you take your own time in deciding these matters.

My friends were talking of democracy. I would like to ask them in how many Municipal Committees in Congress(I) States, you have elected representatives. How many Municipal Committees in Congress(I) States are managed by nominated people? You are afraid of the voters, you are afraid of elections, because the people are deserting you hating you on account of your performance, performance and mis-performance. I would ask the Minister to give straight answer, as to when they are going to hold elections in Garhwal. Will you give an assurance to the House that the elections will be held not 'as 'soon as possible', because that is an elastic phrase and can be used for your own benefits? Will you declare a firm date for this? And that has got to be done.

MR. DEPUTY-SPEAKER: Is it the Government which fixes the date for elections? The Government does not do that.

SHRI SATYASADHAN CHAKRA-BORTY: They should say that they also want the election to be held immediately.

The resolution being discussed has something to do with electoral reforms. I join my voice with other hon. Members in saying that we want electoral reforms urgently. reforms, including the right to recall, are necessary and urgently required. . I want this House to discuss these electoral reforms in its various aspects. We want to talk about money power, we want to talk about the muscle power and the necessary measures to put a curb on them. We want to talk about the real democracy for the people, we want the Government to be responsible and responsive to the needs of the people.

What is a demonstration of your faith in democracy? Prime Minister is the leader of the House and the ruling party. She is conspicuous by her absence. That shows her attitude... (Interruptions). In democracy Prime Minister is not a Caeser's wife that her name cannot be mentioned; her name can always be mentioned. She is only a Member of this House; do not forget that. She is conspicuous by her absence. She has time to go to flower shows. Flowers are, course, beautiful, but the Parliament is more beautiful, because it consists of the representatives of people. This is the type of your democracy. You are trying to destroy the democracy. You want one party rule, one leader. You want that all should Hallelujah my leader".

MR. DEPUTY-SPEAKER: It is 6 o'clock now. There is half-an-hour discussion also.

SHRI INDRAJIT GUPTA (Basir-hat): Postpone it.
(Interrutions)

MR. DEPUTY-SPEAKER: This discussion has to be completed today; there is no question of its postponement.

श्री राज नाथ सोनकर शास्त्री : (सैंद-पुर) : श्रगर पोस्टपोन करते हैं तो मुझे कोई ऐतराज नहीं है ।

MR. DEPUTY-SPEAKER: The half-an-hour discussion is postponed to some date. It will be put down on some other date according to the rules.

We will continue with this discussion.

How long are we going to sit in this House today? I want to make it very clear. Is this the consensus of the House to sit up to seven or eight?

SHRI SATYASADHAN CHAKRA-BORTY: Till we finish, Sir.

MR.DEPUTY-SPEAKER: Then there will not be many people and the Government side will also not be in large number. Now we have to fix the time. I think we will have discussion upto 7.30 and the Minister  $will repl_{\mathbf{v}}$  at 7.35. Half-an-hour discussion has been postponed according to the Rules. Therefore, each Hon. Member should not take more than ten minutes. I will ring the bell. There should not be any repetition.

SHRI JANARDHANA POOJARY (Mangalore): Mr. Deputy-Speaker. Sir, the main charge against the Central and also the UP Government is that both these governments have engineered and entered into a conspiracy to effect a postponement of the election and in fact the Election Commission was forced to postpone the election. This is the crucial point which has been raised here. Sir, the assessment of the Election Commission: is also for the consideof the House. The Election Commission is vested with the power and authority as per the provisions of Article 324 of the Constitution.

I will just point out Section 149 about the power of the Election Commission. Now, whether the Election Commission has got the power to declare the election or whether it is the Central Government or whether it is the State Government in power to declare the election?-

The Representation of the Peoples Act, Section 149, reads:

[Shri Janardhana Poojary]

"When the seat of a Member elected to the House of the people becomes vacant or is declared vacant or the election to the House of the people is declared void the Election subject to the Commission, shall, provisions of the Section, by a Notification in the Gazette of India, call upon the Parliamentary Constituency concerned to elect a person for the purpose of filling up the vacancy so caused before such date as may be specified in the Notification."

So it is within the arena of the Election Commission to declare the election; it is not within the jurisdiction of the Central Government, it is not within the jurisdiction of the State Government to declare the election. So, to blame the State Government or the Central Government for postponing the election is not justified. It cannot be stated that it is the responsibility of the Central or the State Government to postpone the election and it is not the responsibility of the Election Commission. So far as this aspect is concerned, this Section is very clear.

Now, I come to Section 56: Fixing time limit fo rthe pool

"The Election Commission shall fix the hours during which the poll shall be taken and the hours be published as may be prescribed provided that total period allowed on any one day for holding of election in Parliamentary or Assembly Constituency shall not be than eight hours."

So, it is for the Election Commission to fix and determine the date, to set the electoral process rolling, to superintend, direct or control the elections. It is the responsibility of the Election Commission to hold the elections, and not the responsibility of the Central or State Governments to conduct them.

Coming to the crucial point, viz. postponement of the Garhwal bye-election, in the month of June, 981 an order was passed by the Election Commission, to the effect that the mere pre-

sence of the police force from outside was sufficient to vitiate the atmosphere and to vitiate the elections. And so it declared the election null and voil. I am underlining the word "the mere presence." It is not the case of Election Commission that this police force there, from outside, has exceeded its limits. It is not their contention. It is the judgement of Election Commission, it is not the judgement the Central Government or State Gov-What is the ernment or the people. judgement?. The judgement is that the presence of the outside police lorce in Garhwal constituency is sufficient to vitiate the atmosphere; and that is why the election has been declared null and void. It is a clear case. Who has declared it? It is the creation of the Election Commission. The judgement has been created by the Election Commission. So, what were the after-effects of this order-subsequently? We have to consider this order and then look at the consequence. What is the consequence thereafter? The consequence is the present situation.

What had happened? In June 1981, he has declared the election null and void. He has gone against Section 58. If he had passed the order under Section 58 of the Representation of People Act which speaks of "Fresh pool the case of destruction of ballot boxes", I would have understood it. I am not going through that section, . but it is very clear that it is sufficient to vitiate the election. But unfortunately it has been done otherwise.

But what had happened during the Janata rule in 1977? One battalion from each State, viz. Madhya Pradesh and Gujarat had been deployed in Maharashtra in conducting the elections without the consent of the Election Commission and without the knowledge of the Election Commission. Our friend Mr. Dandavate was the Cabinet Minister at that time; and even CPI(M) was a part and parcel of the Janata Party at that time. They colluded with them. What was their reaction to it? What had happened

(Dis.)

during the Janata rule?. Immediately thereafter, in Orissa, a battalion of Andhra Pradesh police was summoned. It was deployed. Nobody raised anything against it. finger or said Were they sleeping? Was there no democracy at that time? Now they say democracy is in peril, and that we are democracy and that it is throttling That is extinction. under argument advanced today. There must be a limit to all these arguments. .

I will now come to the point as to who is responsible. What is the crime committed by the U.P. Government? I have the details of the letter which I may be permitted to read. It is a letter written by the State authorities to the Election Commission—which states:

"This letter has been necessitated due to the developments which have been notice since I wrote to you last, and also invites attention to certain points which require the directives and guidance of the Commission."

The State Government did not want postponement. The State Government did not want the election to be postponed. Now, Sir, if at all I may be permitted to say, it is Mr. Bahuguna who wanted the postponement. must be now laughing in his sleeves. He must be the happiest person about the Garhwal situation. With full seriousness we went to the elections. The people of Garhwal also know to whom they should vote. They know in whose hands their interests are safe. The Janata Government or the Opposition Party people need not teach them. Unfortunately, what happened because of this situation? It led to the postponement of the elections. This has been deplored from this side and from that side of the House also. But I think I may submit, that the main reason is that the Election Commission's Order of June 1981 should not have been there today, that is the position. This position word not have been before the country today. But unfortunately that has happened now? My submission is what is the answer given by the Election Commission? What answer is

it giving to the people. It is not the Central Government, it is not Gandhi who took this decision. It is the decision of the people. The Election Commission is an autonomous body. There is nobody to question its authority. Now, when this order is passed, what is their reaction? But come to another aspect, another picture. They say that the Election Commission is not autonomous. It is under Smt. Gandhi. The order has been Indira passed by the Election Commission. Now, my submission would be if this order would not have been passed, what would be the result? The result would have been the election have been held and our Party would have won the election. Unfortunately that has been scuttled. There was conspiracy from the Opposition side to scuttle the decision. They have successfully done it. They have scuttled this election. Now, our Law Minister will deal with the legal points. There are overtones, political overtones on this issue. I have stated that our Party is committed to democracy. It is a total commitment. What happened during Janata rule? Some of the people, our hon. Members in the Opposition, Mr. Madhu Dandavate and Mr. Samar Mukherjee these people were there during 1978. Election was conducted in Chikmagalur. Mrs. Indira Gandhi contested the election. The people of Chikmagalur sent her to Parliament. What did these people do? They scuttled the democratic institutions. Whatever they have done, they have through her out of Parliament. That is the case democracy! (Interruptions).

SOME HON. MEMBERS: Shame! Shame!

SHRI JANARDHANA POOJARY: What had happened when they were in power? We have been in power for the last 34 years—except for two and a half years when the Janata Party was in power—it is the Congress Party which was in power, for the last 31 years. The Congres Party and Shrimati Indira Gandhi have got

### [Shri Janardhana Poojary]

respect for democracy. the highest These people when they were in power could not get the benefit of the democratic institutions. They are not for the democratic functioning of the country. What is happening? When Mr. Bahuguna agreed to their wishes, Bahuguna is not God for them! When Mr. Bahuguna went to Cong.(I) Party, what did the opposition parties say him? We have not stated anything against him; it is only the opposition parties which called him opportunist, unscrupulous and undemocratic. Today they say, that we are scared of him, that we are afraid of him and if he comes here, the entire heaven will fall on the earth and the entire Parliament will be shaken. The very same Mr. Bahuguna joined our party after Mrs. Indira Gandhi came to power and he won the election in her name. Today the man is not in a position to win the election. That is why under the guise of postponing the election, he is creating grounds for declaring election null and void. That is his case. If at all there is democracy today in this country, it is because of Mrs. Indira Gandhi and the Cong.(I) Party. Because we are democratic, you are here. As far as the forces of right reaction and extreme leftists are concerned, they ganged together in order to overthrow the Government established by law and to paralyse it. You know the very fabric of the democratic institutions was threatened with destruction and that is why emergency was declared in 1975. Now we are not declaring emergency. We know the opposition parties want to create chaos and disorder in the country. We are not allowing it. We know what is democracy. We know the value of democracy in this country. We stand for it. Our leader will stand for it. The people of this country brought back Mrs Indira Gandhi with a vengeance because the opposition played with the dignity and honour of the people.

With these words, I conclude.

श्री राम धिलास पासवान (हाजीपुर १ उपाध्यक्ष महोदय, 14 नवम्बर को पंडित जवाहरलाल नेहरू के जन्म-दिवस पर हिन्दुस्तान के ले.गों के. यह तोहफा दिश गण है। इस में भी कोई गलती है रेड्डी साहब ? नहीं। इस चुनाव के स्थान के बहुत से कारण बताए गए हैं। पहले में ग्राप के सामने गढ़वाल बाई इल केशन के बारे में फैक्ट-फाइडिंग कमेटो की रिपोर्ट पढ़ कर सुनाना चाहता हूं, जो जर्नलस्ट, श्री बी० जो० वर्गीज, ने सिटिजेन्ज फार डेमोकेसी की तरफ से लिखी है। 10 जुलाई, 1981 को भारत के प्रधान मंत्री ने विज्ञान भवन में एक प्रस काफ़्रेंस में यह एलोगेशन लगाया था—में उन के एग्जैक्ट वर्ड जं को पढ़ रहा हूं:——

"Who was beaten up in Garhwal? They were Congress workers who were in hospital and I think some still are in hospitals. Even when I go, I have to take some officials with me for typing and so on, because official work keeps on coming. Now, they had nothing to do with the election process or with politics or with party; they were attacked."

प्राहत नितिस्टर ने कहा कि मेरे साथ जो लोग गढ़ताल गए थे उन पर एटेक किया गया। फ़ैं क्ट-फ़ाइंडिंग कमेटो को ग्पिट में कहा गया है कि आज कक यह बात हम लोगों को कमझ में नहीं आई है, हम लोगों ने इतवाइट किया कि अगर एफ़ आई आर दर्ज नहीं कराई गई, तो भी हमें बताश जाश कि किन लोगों पर एटक किया गया।

"What are the names of the stenographers or other officials who were assaulted or manhandled and what would be their designations? In which place and on what dates did these incidents occur? Who were hospitalised and what were the nature of the injuries? And, was any complaint filed with the police or election officials and, if so, when and where?

The charges made by the Prime Minister at her press conference are very serious."

यह कहा फैक्ट फाइंडिंग कमेटी ने लेकिन कहीं से किसी कार्नर से जवाब नहीं आया ग्रभो हमारे साथी ने कहा कि कल का ग्रखकार रंग। हुआ है प्राइन मिनिस्टर के स्टेटभेट से। भारत को प्रधान मंत्री कहती हैं कि 30 परसेंट वोट वहां वोगस हुआ है हनारे साथी नै अभी बताया उसके बारे में। प्रामिनिस्टर का यह वक्तव्य है, कोई प्राइम मिनिस्टर इतना अस्रक्षित को समझता है ग्रौर वह इंटिरा गांधी के समान प्राइम मिनिस्टर, वह कहती हैं कि हमारे साथ जो लोग गये उनके ऊपर ग्रटैक किया गया कि स ने ऋटैक किया? कहां ऋटैक हुआ। कित कर अर्टेक हुआ ? इस प्रकार के वेसलेस चार्जिज और वह भी खास कर प्रधान मंत्री के द्वारा लगाए जायं जन्मीर यह किस की मुना रही हैं ग्राप ? हमारे जैसे लोंगों को सुना रही हैं। ऋषि हैं यहां पावर में ऋौर सी पी एम की सरकार वहां पावर में है, यह तो ब्राप किस को रोना सुना रही हैं कि 30 परसेंट वोटर बोगस है? इसलिए मैं सबसे पहले यह कहुंगा कि भारत के प्रधान मंत्री को इस तरह का स्टेटमेंट देना जे। देश की रक्षा ग्रीर देश के हित के खिलाफ हो उचित नहीं है और रिपोटेडलो यह किया गया। यहां कारण क्या दिया गया है कि जेल कर्म-चारियों को हड़ताल हो रही है। स्राज बिहार में ब्राप जाइए, बिहार के 6 लाख कर्मचारी हड़ताल पर हैं। कहते हैं जेल कर्मचारियों की हड़ताल हो गई, विद्यार्थियों ने कहा कि हम परोक्षा नहीं देंगे, हमारे सामने यह प्रश्त है। गढ़वाल पूनिवर्सिटी का वाइस चांसलर कहता है कि विद्यार्थियों का जीवन खतरे में है। उस वाइस चांसलर को तो तुरन्त हटा देना चाहिए जिस का विद्यार्थियों के जोवन पर ख तरातो नजर ब्राता है लेकिन देश के जन-तंत्र का भविष्य खतरे में है, यह नजर न हीं स्राता है ग्रौर सोधा लिखता है वांद्र चांतलर इले श्रान कमिशनर को कि हनारे यहां विद्यार्थी बगावत करने पर हैंगार हैं इसलिए इलेक्शन

रोक दिया जाय। उनका सीधा सम्बन्ध स्टेट के गवर्नर से होता है, उसको वह लिख सकते हैं, दूसरे किसो को लिख सकते हैं, लेकिन डायरेक्ट एलेक्शन कमोशन को लिखने का क्या मतलब है ? कहां से इंस्टिगेशन हो रहा है, यह समझने को बात है।

यह कहा गया और अब भी कहा जा रहा है कि प्रत्येक स्टेट में कानून व्यवस्था हमारे यहां ठीक है। उत्तर प्रदेश में कहा गया कि कानून ब्यवस्थाठीक है। ऋभी कहा जारहा है।के कानून व्यवस्था ठीक है। लिकिन जब गढ़वाल के चुनाव का सवाल ऋगा। ।) कहां कि क्यन्न न्यवस्था खराब हो गई है स्टेंट भर में इसलिए चुनाव नहीं हो सकता । लेकिन चुनाव के मौके पर हो यह खराब हुई ? स्रभी चुनाव स्रायोग के सचित्र को रिपोर्ट को पढ़ागया। मैं ज्याका उस में नहीं जाना चाहता हूं लेकिन एक बात कहना चाहता हूं अभी संविधान के स्रार्टिकल का हवाला दिया गया, हमारे साथी जनार्दन पुजारी ने हवाला दिया, मैं वह ब्रार्टिकल पढ़ कर सुनाता हुं: ऋार्टिकल 324 की छटो उपधारा इस प्रकार है :

"The President; or the Governor or a State, shall, when so requested by the Election Commission, make available to the Election Commission or to a Regional Commissioner such staff as may be necessary for the discharge of the functions conferred on the Election Commission by clause (1)."

तो यह है "शैंल" न कि "विल" ग्रीर ग्राटिकल 144 में क्या है :

"All authorities, civil and Judicial, in the territory of India shall act in aid of the Supreme Court."

कल को यदि भारत को सरकार कह दे कि सुप्रोम कोर्ट के आर्डर को मानने के लिए

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## [श्री राम विलास पासवान]

हम बाह्य नहीं हैं तो क्या होगा ? एलेक्शन कमीशन का स्टेट्स ग्राटोनामस बताया गया ग्रोर जो एलेक्शन कमीशन के लिए शब्द वाइंडिंग है वही शब्द वाइंडिंग है सुप्रीम कोर्ट के लिए। यदि कल भारत की सम्कार कह दे या सत्ताधारी दल के स्टेट के ग्रन्दर चीफ मिनिस्टर बैठे हुए हैं ग्रन्तुले ग्रोर गुन्डुराव जैसे लोग वो कल को कह दें कि हम सुप्रीम कोर्ट की फाइंडिंगस को नहीं मानते हैं तो क्या फैक्ट होगा देश का ? ... (स्यवधान)...

SHRI R. Y. GHORPADE (Bellary): Why should he refer to those persons who are not there to defend themselves? He cannot do so.

श्री राम विलास पासवान : बहुगुणा , बहुगुणा, बहुगुणा हजार बार यहां कहा गया है ।

MR. DEPUTY-SPEAKER: They are so much affectionate to Antulay and other friends. Take it like this.

श्री राम विलास पासवान : एक प्रश्न वह उठाण जा सकता है कि गढ़वाल के एलेक्शन को ही क्यों रोका है ? तमाम जगहों पर एलेक्शन हुए, बिहार में बाइ—एलेक्शन हुए, उनको क्यों नहीं रोका गण ? इसका सब से बड़ा कारण है कि जो लड़ने वाले लोग हैं उस में जो गैंग का लीडर होता है वह कहता है कि श्रगर कोई गैंग का श्रादमी बगावत करे तो उस को ऐसा सबक सिखाश्रो कि दूसरा कोई—एसा न करे।

यह ग्राप को सबक सिखाया जा रहा है, ग्राप के ऊपर यह वानिंग है कि भविष्य में ग्रगर हमारी इच्छा के खिलाफ कोई कदम उठाया तो फिर लौट कर इस पालियामेंट में नहीं ग्रा सकोगे। (व्यवधान) तो फिर प्रधान मंत्री उस बाई एलेक्शन के सम्बन्ध में वहां पर नहीं जा सकी हालांकि प्रोग्राम

30-40 बार बनाया गया । लेकिन कौन जाते हैं ? स्झा मंत्री जी जाते हैं। श्राज इस चीज को देखना है स्रौर स्राज इस चीज को देखना है। वे सरकारी डयुटी पर वहां जाते हैं लेकिन काम बाइ-एलेक्शन का हो रहा है। (व्यवधान) इस के पोछे कारण यह था कि दुपरा कोई भो ब्राह्मी कभी भिर उठाने की हिम्भत न करे। लेकिन ग्राप समझ लोजिए, इस में हमारे लिए कोई खतरा नहीं है, खतरा ब्राप के लिए है। हभने तो पहले भी भुगता है श्रीर फिर भुगत लेंगे। इस में एक बात ऋभी तक मेरी समझ में नहीं ब्राई कि जब एलेक्शन कमीशक ने रोका तब अयोजोशक के सारे लोग यहां पर मौजूद थे, अगर ऐसी परिस्थिति उत्पन्न हो गई थी जिस में एलेक्शन कराना ग्रसम्भव था--22 नवम्बर को चुनाव कराना था और 14 नवम्बर को यह घोषणा की गई-तब ट्रेजरी बैन्चेंज के लोगों ने अपोजीशन के लोगों से विचार-विभर्श क्यों नहीं कर लिया कि ऐसी स्थिति में वाई एलेक्शन को पोस्टपोन कर देना चाहिए?

उपाध्यक्ष महोदय, अभी पिछली रात को में टो बी देख रहा था उस में रार्जात गांधी कह रहे थे कि विरोधी दलों की खिचड़ों सरकार थी। उन को शायद पता नहीं है कि खिचड़ों की क्या महत्ता होती है। जब कोई रोगी मरणाक्षत्र हो जाता है तभी डाक्टर कहता है कि इक्को खिचड़ों हो। ग्राज इस देश में आपकी सरकार ने जो स्थिति पैदा कर दी उस में खिचड़ी ही इस देश को जीवत रख सकेगी। लेकिन जिस ने कभी भी जीवन में खिचड़ों खाई न हो उसे उसकी महत्ता क्या मालूम हो सकती है ? खिचड़ों तो गरीबों का भोजन होती है। जिसके मन में हमेशा लड़ु, ही रहे हों वह खिचड़ों को महत्ता क्या जानेगा?

MR. DEPUTY-SPEAKER: Mr. Paswan, you were also eating laddus for three or three-and-a-half years.

श्री राम विलास पासवान : में यह कहना चाहता हूं कि जिस स्थिति में यह देश पहुंच गया है उसके लिए चिन्तन करने वाले लोग हैं। रोते तो ग्राप लोग भी हैं, रजाई श्रोद कर रोते हैं। हम तो ग्रपना गुबार निकाल लेते हैं लेकिन ग्राप तो वह भी नहीं कर सकते हैं। ग्राप तो भीतर ही भीतर फट रहेहैं। हम लोग तो उस साइड में रह कर भी ग्रपना गुबार निकाल लेते थे लेकिन ग्राप ऐसा नहीं कर सकते हैं।

जहां तक चुनाव अधि। का सवाल है--किसी साथी ने यहां पर बतलाया हो या न बतलाया हो-लेकिन मैं तो इस निश्चित मत का हूं --- ब्रिक जब चुनाव श्रायोग की स्थापना हो रही थी उस समय भी यह मामला सामने अभ्याया कि अपयोग में एक व्यक्ति रहेया उससे अधिक व्यक्तित रहे- मैं समझता हूं वहां एक व्यक्ति के स्थान पर 3 व्यक्ति रहने चाहिए । मान लीजिए स्टेट गवर्नमें त्ट ने लिख दिया कि हमारे पास इस समय चुनाव कराने के लिए मर्शानरी नहीं हैं, चुनाव कैंसिल किया जाये तब एक से अधिक व्यक्ति अगर चुनाव आयोग में रहेंगेतो डिसीजिन को बटलने के लिये लिए योड़ा सोचना पड़ेगा ग्रौर वह इतना ग्रासान नहीं रह जायेगा।

दूसरी बात यह है कि वाई-एलेक्शन के लिए कोई अवधि निश्चित होनी चाहिए। यह कांस्टीटुएन्सी 18 महीने से अनिरंपे- जे ण्टेड है— इसके लिए कौन जिम्मेदार है ? इसके लिए आप जिम्मेदार हैं। आप दो तिहाई बहुमत ले कर यहां पर बैठे हुए हैं लेकिन एक उप चुनाव कराने के लिए भी पुलिस फार्स उपलब्ध नहीं होती हैं। (व्यवधान) इसलिए मेरा आग्रह है कि उप-चुनाव का पीरियड तीन महीने से अधिक नहीं होना चाहिए, तीन महीने के अन्दर अम्दर उप चुनाव हो जाना चाहिए।

तीसरी बात यह है कि चुनाव ग्रायोग को चुनाव की व्यवस्था कराने के लिए शक्ति

प्रदान की जाए वरना हो सकता है 1985 में जब चुनाव का समय होगातब कह दिया जायेगा कि कानून व्यवस्था की स्थिति बहुत खराब है। श्रभी हरियाणा में चुनाव होने वाले हैं, पश्चिमी बंगाल में होने वाले हैं, हिमाचल प्रदेश में होने वाले हैं। कहीं भी स्राप कह सकते हैं कि यहां पर कानून ग्रौर व्यवस्था ठीक नहीं है, हमारे यहां फलांफलां लोग हड़ताल पर हैं। ट्रेड यूनियन्ज सब जगह हैं, कहला दिया जायगा कि हम हड़ताल पर जा रहे हैं, तब भारत की प्रधान मंत्री ग्रौर ग्राप की सरकार कह देगी कि चुनाव कराना जरूरी नहीं है। इसलिए इलैक्शन कमीशन के पास अलग से ऋपनी मशीनरी होनीचाहिए, जिस से वह चुनाव करवा सके। हम लोगों ने अपने समय में ऐंसा करवाने की कोशिश की थी। अजि गरोंब उम्मीदवार चुनाव जीत कर नहीं आ सकता, क्योंकि चुनाव पैसे पर आधारित हो गया है। गुण्डेभी किस को मिलते हैं जिस के पास पैसा होता है। पुलिस भी उस की मदद करेगी। चूनाव कराने के लिए प्रिसाइडिंग ग्राफिसर जाता है, रिटनिंग अ। फिसर जाता है, पोलिंग आफि-सर जाता है, सिपाही जाते हैं, सब की लालच होता है कि हम को प्रमोशन मिलना चाहिए, तरक्की मिलनी चाहिए, ऐसे लोग कैंसे निष्पक्ष चुनाव करवा सकते हैं। 1977 में जो चुनाव हुआ। वह आंधी थी, चुनव नहीं था । ग्राज ग्राप के प्रति ग्राम जनता में नफ़रत की भावना ग्रा गई है, इस लिए फेन्न्र,र-इलैंक्शन तभी हो सकता है जब इलीक्शन कमीशन के पास चुनाव कराने के लिए अपनी मशीनरी होगी। जो गरीव उम्मीटवार है उस को फण्ड दिया जाय, बराबर-बराबर फण्ड दिया जाय जिस से वह ग्रपना चुनाव करवासके। जिस ढंग से यह सब हुआ है, मैं तो आप लोगों से भी यह अपेक्षा करताथा कि इस की सब ग्रोग्से निन्दाकी जानी चाहिए थी।

## [श्री राम विलास पासवान]

स्टेट गवर्नमेंट, सैण्ट्रल गवर्नमेंट यह हमारी बात नहीं है, यह भविष्य को इंगित करता है, यह पूर्व-नियोजित घटना है, जिस के तहत यह सारी कार्यवाही हो रही है श्रीर इस कार्यवाही का श्रन्तिम परिणाम क्या निकलने वाला है—-यह भविष्य बतलायेगा।

ग्राज लोग कहने लगे हैं — न्या भविष्य में यह व्यवस्था चल पायेगी ? न्याय पः लिका को स्वतन्त्रता रहेगी या नहीं ? इलैंक्शन कमीशन को स्वतन्त्रता रहेगी या नहीं ? न्यायपालिका को पंगु बना कर, इलैंक्शन कमोशन को पंगु बना कर, एक व्यक्ति का राज, एक परिवार का राज, इस देश में स्थापित करने की यह पूर्व-नियोजित योजना है । इस लिए चाहे इस पक्ष के लोग हों या उस पक्ष के लोग हों, मैं सब से ग्राग्रह करूंगा ....

श्री एम॰ राम गोपाल रेड्डी (निजामाबाद): पार्टी कहिए।

श्री राम विलास पांतवान : पार्टी का मतलब क्या होता हैं — जानते हैं ? पार्टी का मतलब होता हैं — मंद्री मण्डल की सरकार, मंद्री मंडल का मतलब है के बिनेट श्रीर के बिनेट का मतलब है जो पार्टी का नेता है उपको सरकार। दिक्सत यह है कि श्राप को यहां बोलने की श्राजादी नहीं है, हिम्मत नहीं है । एक ही चीज कर सकते हैं, श्रार इधर से कोई बोलेगा तो हल्ला किया जायगा। लेकिन मैं श्राप के मन की बात कहता हूं, श्राप के हित को बात कहता हूं, श्राप को सपोर्ट करना चाहिए, लेकिन श्राप उल्टा विरोध करके खुद श्रपने गले में फांसो लगा रहे हैं।

इस लिए मैं श्राप के हित में बोल रहा हूं। जब चुनाव श्रायोग में निष्पक्षता रहेगो भौर उस के श्राधार पर जो सरकार यहां चुन कर भ्रायेगी, तब देश प्रगति पर जायेगा, नहीं तो देश गिरने वाला है, मर चुका है। मैंने एक बार नहीं, कई बार कहा है, हजार बार कहा है, एक कहावत है --

एक ही उल्लूकाफ़ी थे बरबाद गुलिस्तां को करने, हर डाल पे उल्लूबैठे हैं ग्रंजामे-गुलिस्तां क्या होगा।

SHRI M. RAM GOPAL REDDY: Mr. Deputy-Speaker Sir, he has just now stated that India is going to die. I am very sorry for him.

श्री नवल किशोर शर्मा (दौंसा) : उपाध्यक्ष महोदय, ग्राज जो चर्चा का विषय है, वह बहुत महत्वपूर्ण है। में ग्रभी तक विरोधी दलों के नेताग्रों के भाषण बड़े ध्यान से सुन रहा था। मुझे ऐसी उम्मीद थी कि प्रो० सत्यसाधन चक्रवर्ती, श्री चित्त वसु, जैंमे लोग शायट कुछ समझदारी की बात करेंगे ग्रौर चुनाव कानून के बारे में जो विषय ग्राज की चर्चा का है उस पर कुछ कंस्ट्रविटव सुझाव देंगे।

श्री चित्त बसुः बाद में देंगे।

श्री नवल किशोर शर्मा: मैं कुछ दिनों से यह बात देख रहा हूं कि दुर्भाग्य से हमारे देश के विरोधी दलों के लोग घोर निराशा की भावना से ग्रसित हैं। इस घोर निराशा को भावना के कारण इन के सामने कोई कंस्ट्रक्टिव रास्ता नहीं है, कोई लान नहीं है। एक ही बात इन के सामने

है कि इस देश में ऐसा वातावरण पैदा करो, जिपसे देश में निराश आए, डेमोक्रेसी की हता हो रही है यह बात कहो, इन्दिर। गांधी आयरी-टेरियन हो रही है यह बात कहो, जूडीशियेरी को डाउनग्रेड किया जा रहा है यह बात कहो, च्लैक्शन कमीशन को निकम्मा बना कर उस की भी स्थिति खरब की जा रही है यह बात कहो गांलियां दे सकते हो, उतनी गांलियां दो । मैं नहीं समझता कि यह बात इन को कैसे लाभदायक होगी। ।

में तो एक ही बात कह सकता हूं हालांकि ग्राप भगवान में विश्वास नहीं करते, नेचर में विश्वास करते होगें, ग्राप में जें: समझदार लंग हैं, उन से में कहता हूं कि ग्रापर ग्राप वाकई में जिम्मे-दारी की बात करो, तो शायद लंग ग्राप की बात सुनेंगे। ग्राप 30 साल तक यही नाटक करते रहे ग्रांग उस कह नतीजा यह हुग्रा है कि ग्राप का जें। इतना वड़ा साइज थें, वह ग्रब कितना छोटा हो गया है। ग्राखिर कुछ तो ग्राप इस से सबक लो ग्रार जनता पर भरें सा करों।

डा॰ सुब्रह्मण्यम स्वामी : (बम्बई उत्तर पूर्व) : जनता पार्टी पर ।

श्री नवल किशोर शर्मा: इस देश की जनता इतनी महात है कि हमारी गल्तियों के कारण, हमारी किमयों ग्रीर खामियों के कारण हम की सत्ता से हटा सकती है ग्रीर ग्राप की खिचड़ी पार्टी की खिचड़ी सरकार बनाने की बात कर सकतो है ग्रीर में राम बिलास पासवान जी से भी कहना चाहता हूं ग्रीर डा॰ सुत्रग्राण्यम स्वामी, जी ग्रभी जनता पार्टी की बात कह रहे थे, से भी कहना चाहता हूं कि मई, सत्ता में ग्राने के लिए नापाक गठबन्धन मत करो श्रौर उसूलों पर, किती सैद्धान्तिक अधार पर पार्टी **ब**नाग्रो । सत्ता में ग्राने के लिए जे माप ने सन् 1977 में एक नापाक गठ-बन्धन किया था, उस का परिणाम एक दफा देख लिया । ग्राप उस समय सत्ता में भी ग्रागये ये श्रौर गांधीजी की समाधि पर जा कर ग्राप सब ने कसम खाई थी लेकिन उस समाधि की कसम को भी ग्राप भूल गये ग्रौर उस के बाद जं। हश्र ग्राप का हुग्रा, वह सारा देश जानता है। ईसलिए वह गलती मत करो, उस गलती को करने की कोशिश करो ग्रौर विचारधारा के ग्राधार नेतत्व के ब्राधार पर इस देश में जनतंत्र स्थापित करने की कोशिश करो। यह मैं भ्रपनी पार्टी की आलोचना करने वाले लोगों से कहना चाहता हूं।

में यह बात भी श्राप में कहना चाहता हूं कि श्राप देश में जो इस तरह का प्रचार कर रहे हो कि देश में निराशा की भावना पैदा हो रही है, तो क्या श्राप कोई ज्योतिषी हो जो ऐसी बात कहते हो । श्राप यह देखें कि बाई-इल क्शन इस देश में हुए हैं, 14 जून को बाई-इल क्शन्स हुए श्रीर श्रभी 22 नवस्वर को कुछ बाई-इल क्शन्स हुए हैं श्रीर इन का परिणाम क्या हुशा?

डा० सु**ब्रह्मण्यम स्वामी** ग्राप के वोट कम हो गये।

श्री नवल किशोर शर्मा: वोट कम हुए या ज्यादा, इस की बात तो मैं फिर करूंगा लेकिन श्रापको यह देखना चाहिए कि इन के परिणाम क्या निकले हैं। ग्राप कहते हैं कि सरकार के कारण इस देश में निराशा की भावना पैवा

[श्री नवल किशोर शर्मा] हो रही है, असंतोष बढ़ रहा है और असंतोष बढ़ने के कारण यह सब हो रहा है। क्या इन्डैक्त है यह जानने के लिए श्राप के पात । क्या श्राप के भाषण ही इस नगइन्डैनत है ? असल में यह बात ये इसलिए कहते हैं क्योंकि का जो रैंक एण्ड फाइल है, वह डोमो-रेलाइज हो रहा है। श्रापके लोगों में, क्राप के समर्थकों में निराशा को भावना पैदा हो रही है। इबलिए उन के मोरल बस्टिंग के लिएयह ऐसी बात कह रहे हैं। स्रभी मैं कत का श्री अटल बिहारी वाजपेयी जो का भाषण पढ़ रहा था। अटन बिहारो वाजपेयी जो ने अपने भाषण में कहा था कि इस देश में सन् 1982 में एक बड़ा पिन्नर्तन होगा । क्या परिवर्तन होगा ? क्या पार्लियामेंट को स्राप बन्द कर दोगे स्रौर क्या पालिया-मेंट का घेराव करोगे ? हभारा बहमत है। हुनारी पार्टी के 351 से ज्यादा सदस्य यहां पर हैं। बहुत सारे राज्यों में हमारा बहुमत है। फिर ग्राप कैसे परिवर्तन ले आस्रोगे ? का अप के पास कोई मेजिक बेण्ड है ? क्या श्राप करण्यन के खिलाफ अन्दोलन ला कर हमारी सरकार को गिरा-श्लोगे ? स्रजीब जिम्मेदार लोगों के स्रजीब भाषण होते हैं। हम लोगों को 85 तक राज करने का हक है जो कि हमें जनता ने दिया है। अप शायद इसलिए यह सारी बातें कहते हैं कि कहीं श्रापके वर्कर्स का मोरल न टूट जाए । आप चाहते हैं कि लोगों में एक हवा, एक वातावरण बनाया जाए ग्रौर यह कहने स बनाया जाए कि 82 में देश में परिवर्तन होगा ।

Inadequacies in

हमारे चक्रवर्ती साहब ने कहा ग्रौर अटल बिहारी जो ने कहा कि हम भ्रष्टा-चार के खिताफ श्रान्दोलन करेंगे। वे कोई कंस्ट्रक्टिय ग्रपोजिशन की बात नहीं कण्ते । उस बात को वे छोड़ देते

हैं। भाई कांच के मकान में रहने वाले लोगों को यह बात शोभा नहीं देती।

Those who live in glass houses, should not talk like this

म्राप कहते हैं कि परिवर्तन हो मौर म्रापको जल्दो से जल्दी क**रण्शन का** मौका मिले । क्योंकि जितने दिनों ग्रापको मौका मिला, श्रापको केई कसर नहीं छोड़ी । सकलेचा जी की कहानी स्नापकी अबानी ही बोल रही हैं। ग्रापके लोगों हो उनके खिलाफ मेमोरेण्डम पेश किया था । जनता पार्टी के एक कांस्टीच्युएट ने पेश किया था ग्रीर ग्रापके लोगों ने ही कान्ति देशई के खिलाफ जांच कराने की मांग की थी। ग्रब क्यों इन बातों के भूलते हो ? सुब्रंण्यम स्वामी भी यहां बैठे हैं। ये सब जानते हैं।

I am not yielding. I am the last person to yield.

उपीठियक्ष महोदय, ये लोग ग्रंपनी बातों को भूल जाते हैं यही इनके साथ मुध्किल है। ग्रापके ग्राचरण को लोग देख चुके हैं। अगर सीभाग्य से आपको शासन करने का मौकान मिलाहोताती बात दूसरी थो । लेकिन ऋषकां ढाई साल शासन करने का मौका मिल चुका है भीर भाष लोगों की निमाह में नंगे ही चुके हैं। इ५लिए ऐसे भाषण कर के, एसी बातें कह कर श्रापने दलों के संगठित नहीं कर सकते । इसलिए मेरा द्रापको सुझाव है, विनमोता के साथ सु<mark>झाव</mark> है कि ग्राप कुछ कंस्ट्रक्टिव काम करो ।.

एक माननीय सदस्य : ये एलीगेशन लगा रहे हैं।

MR. DEPUTY-SPEAKER: has made any allegation, it will not go on record.

श्री नवल किशोर शर्मा : उपाध्यक्ष महोत्य, मैं सही बात कह रहा हूं। मैं दंडवंते जी के सबजेक्ट पर श्रभी नहीं श्राया हूं। श्रच्छा होता वे श्रपने विरोधी बलों के लोगों को यह सलाह देते कि वे श्रपने सबजेक्ट पर ही कंफाइन करें। यह उपादा श्रच्छा होता।

उपाध्यक्ष महोत्य, ग्रस्ल में, इस देश के ग्रन्दर, इस में कोई शक नहीं है कि चुनाय रिफार्म्स की बहुत जरूरत हैं जैं इस बन से सहमत हूं कि इलेक्शन कमीशन के आफिस की एक डिग्निटी मिलनी चाहिए, जसकी इंडोरेंडेंस कायम रहनी चाहिए। उसकी इइंडक्सपेंडेंट माना जाना चाहिए। उसकी इइंडक्सपेंडेंट माना जाना चाहिए। लेकिन में इस बात से हैरत में हूं कि जब एक तरफ 14 जून को चुनाव हुग्रा इसकों ग्रगर पोस्टपोंड कर दिया तो ये लोग कहते हैं कि इलेक्शन कमोशन ने बहुन ग्रच्छा काम किया।

**डा० युव**ह्म**ण्यम स्वामी :** कैंसिल हुग्रा ।

श्री नवल किशोर शर्मा : कैंसिल हुआ, ठीक है। जिनता दुआरा करने का श्रधिकार दे दिया तं. उसको कहते हैं कि श्रक्छा काम किया और उसने यह श्राज्ञा दे दी कि चुनाव नहीं हो सकते तो इलेक्शन कमोशन प्रेशराइज हो गया । इसका मतलब तं. यह हु श्रां कि इलेक्शन कमीशन जं. बात श्रापके लिए ठीक कर दे तं. इलेक्शन कमोशन ठोक और श्रगर कं.ई बात दूसरे ढंग के कर दे जं. श्रापको सूट नहीं करती हो तो इलेक्शन कमोशन को डाक में खड़ा करो । 'कड़वा-कड़वा थू और मीठा-मीठा गण्प। यह कैंसा माचरण है ?

में यह निवेदन करना चाहता हूं कि यह बात ए जामिन होनी चाहिए कि इलेनशन लाँ में क्या कमी है, इसको देखना चाहिए। क्या इलेक्शन कमीशन को यह पावर दी जानी चाहिए कि चुनाव हो जाने के बाद एक पार्टी 50 या 54 बूथ के चिरा की बात करती है, इसरी डिलेड ही मही——

May be concocted, may be fabricated; I do not want to dispute that.

34 या 32 पोलिंग स्टेशन को कप्चर करने की बात कहती हैं।

श्री हरिकेश बहादुर : 18-1.9 बूथ।

श्री नवल किशोर शर्मा : मैं ग्रांकड़ों की बात नहीं करता । मवाल दूसरा है। 700 के करीब पोलिंग स्टेशन हैं ग्रीर लैस देन हंडरेड बूथ कैंग्चर की बात है, उसमें कोई फाइंडिंग इलेक्शन कमीशन नहीं देता कि बूथ कैं चरिंग हुन्नाया नहीं हुन्ना, लेकिन एक दूसरा मुद्दा किः हरियाणा की पुलिस-फोर्स वहां चली गई थी, उनकी मौनूदगी थी, इसलिए यह एप्रीहेंशन है, यह गलत हुन्ना है। बिना इलेक्शन कमोशन की इजाजत के वह चली गई, इसलिए सारा इलेक्शन नल एण्ड वाइड हो गया, सेट एसाइड हो गया । यह है मुद्दे का सवाल । ग्रीर यह जो पावर है इलेक्शन कमीशन की, क्या यह वाजिब है, यह देखना है ग्रीर इनके लिए क्या किया जाना चाहिए, यह एक बहुत बड़ा सवाल है। इसी तरह से इलेक्शन कमीशन की जब मर्जी ग्राए, जब चाहे जैसे चाहे वह चुनाव पोस्टपोंड करता रहे । कोई कंस्टोट्युएंसी अनरेप्रसेंटेंड रहे। कितने दिनों तक रहेगी, क्या यह ठो

# [श्री नवल किशोर शमी]

यह मुद्दे का सवाल है ग्रीर इससे में सहमत हूं नि इस पर विचार होना चाहिए । मैं इस बात से भी सहमत हूं कि मनी-पावर पावर का उपयोग मतल नहीं होना चाहिए, पर मैं यह बात भी कहना चाहता हूं कि यह सही है कि बोटर-लिस्टों के बनाने में बड़ी गड़बड़ियां होती हैं। वोटर लिस्टों के बारे में श्राम शिकायतें हैं स्रीर कुछ राज्यों के बारे में यह शिकायते बहुत हैं। दुर्भाग्य से वेस्ट बंगाल, हालांकि मेरे मित्र नाराज होंगे, लेकिन उसके बारे में शिकायते हैं, उसकी जांच होनी चाहिए। मैं तो यह भी कहना चाहता हूं कि वोटर-लिस्ट ठीक रंग से षत्नी चाहिए, स्टेट-गवर्नमेंट ग्रीर इलिक्शन कमीशन के सुपरवीजन में बननी चाहिएं ग्रौर चित्ता बसु साहब ग्राप यह कहते हैं कि इलेक्शन कमीशन ने स्टेट गवनमेंट के कारण, यू०पी० गवर्नमेंट के कारण चुनाव पोस्टपोंड कर दिया, हालांकि इलेक्शन कमीशन ने साफ कहा है कि मैं ने यह चुनाव सेंट्रल वगर्नमेंट के प्रेशर से या स्टेट गवर्नमेंट के प्रेशर से पोस्टपोंड नहीं किया । उन्होंने फैक्ट्ज एज इट इज हमारे सामने रखे और हमने उस विचार करके चुनाव पोस्टपोंड करने का निर्णय लिया, क्योंकि हालांत ऐसे थे।

मैं कहना चाहता हूं उपाध्यक्ष महोदय, मंत्री महोदय से कि कुछ राज्यों के ब्थ कैंप्चरिंग की घटनाएं बहुत हैं। कुछ राज्यों में लाठी दल बने हुए हैं। ये दल गरीब लोगों को वोट देने नहीं देते। खास तौर पर हरिजनों, ग्रादिवासियों गिरिजनों को जो ग्राम तौर पर कांग्रेस के समर्थक हैं और समर्थक रहते हैं, उनको बोट नहीं देने देते ग्रीर बराबर इसकी साजिश होती है, कोशिश होती है। कुछ डामिनेंट कास्ट्स हैं जो लाठो में विश्वास करती हैं। गांव-गांव के अन्टर ये लाठी दल लोगों को, गरीब लोगों को घरों से नहीं निकलने देते हैं ग्रीर उनके माम पर फर्जी बोट डाल दिए जाते हैं। ये सवाल हैं जिन को सरकार को देखना चाहिये। मनी पावर का भी जोर है। यह भी सुनने को मिलता है कि विदेशो स्रोतों से भी कुछ राजनीति दलों ग्रौर राजनीतिक लोगों को धन मिलता है...

श्री सत्यसाधन चत्रवर्ती : ग्रापको मिलता है ?

श्री नवल किशोर शर्मा किस की मिलता है इसकी जांच होनी चाहिये। माफ करें मुझे यह कहने के लिए कि एक कहाव<sub>त</sub> है चोर की दाढ़ी में तिनका । इससे ग्रधिक ग्रौर मैं कुछ नहीं कह सकता हूं आप जैसे सम्भ्रान्त • अकितयों के बारे मे । मैं यह तो कहूंगा नहीं कि ग्रापको या ग्रापके दल को मिलता है क्योंकि यह गर जिम्मेदारी की बात होगी । लेकिन मैं यह जरूर कहना चाहता हूं कि कुछ राजनीतिक दलों ग्रौर कुछ राजनीतिक व्यक्तियों को मिलता है, विदेशो सहायता मिलती है चुनाव के ग्रवसर पर भी मिलती है, अलगत्य्रलग तरीकों-से मिलती है, कुछ को डायरेम्टलो श्रीर कुछ को इंडायरेक्टली मिलती । इसका होका जाना चाहिये । इलैंक्शन ला की रिफामं का सवाल बहुत बड़ा सवाल है।

इलैक्शन कमीशन पर मेरे मिल्र ने कीचड़ उछालने की कोशिश की है। यह ठीक नहीं है । हम अगर इलैक्शन कमीशन की ब्रायोरिटी को डैनीग्रेट करते हैं तो यह इत बात का सबूत है कि हमारी मास्था डैमोक्रेसी में नहीं है क्योंकि इलैक्शन कमीशत ग्रौर ज्युडिशरी ऐसे दो श्राफिसिक 🧗 जिन को डेनीग्रेट करने की कोशिक्ष नहीं होनी पाहिये। जिन का पिश्वास
डैनो केसी में नहीं है, जिन की आइडियालोजी डैनोकेसी में नहीं है, जो डैमोक्सी
को एक सावन मात्र मानते हैं साज्य नहीं,
जो पीयतक रेबोल्यूशन में पिश्यास करते मुगतन है, बंलट की पांचर को एक स्टैपिंग स्टोन
मानते हैं मेरी समझ में नहीं आता है कि
वा डैमोकेसी ऐसे लोगों के हाय में की अ
थें पह सकती है तो उसी पार्टी के हाथ
वे सह सकती है जिन ने इन देन के लिए

नाहने के लिए कुछ लोग इधा से उधा पंता गए हैं—जो इधा है, यह पार्टी गांग्रेस हो है। 1942 की बात को मैं नियोट करना नहीं पाहना हूं। जब हम आजादों की लड़ाई लड़ पहें थे। 1942 में तो पूजरे लोग का कर पहें थे। यह मैं कहना नहीं पाहना हूं। इस बात को पह कर मैं घावों पर समक छिड़तने का काम नहीं करूंगा।

कुर्बानियां देने में हिस्सा लिया है, देश

को ऊरंपा उठाने में कुर्बानियांदी हैं की।

पह पही पार्टी हैं -- पाफ करें मुझे यह

SHRI SATYASADHAN CHAKRA-BORTY: Discuss 1942. We are ready to discuss it. What did Pandit Nehru say then? You try to understand your own Party. We are not afraid of discussing anything.

श्री मचल कियार शर्मा हिन इनैदान किमान के श्राफिन को डेनीग्रेट न करें। उन्ने जो निर्णय दिया है उनका पोलिटिन्देश करने की केशिय न करें, उस से कैपिटल बनाने की केशिय न करें। वह श्रूड्यो केशिया नहीं है। यू०पीठ गर्दनेंट को बहुत कार दात कहीं माननीय जित कम् ने कि यू०पी० स्टर्नेट चुनाद पोस्ट्रियों केशिया चाहती थीं। यू०पीठ सर्वनंमट का जो स्टेटनेंट प्राया है मुख्य मंत्री का उससे साफ है कि उन्होंने कुछ फैक्ट्स सामने रखें 2907 LS

They had already burnt their fingers.

14 जून के चुनाय में हरियाणा की 3ुलिस मंगवा ली थी उसका परिणाम भूगतन पड़ा । ग्रद दोवाा वह गलतो नहीं कर सकते थे। ला ऐंड आर्डर स्टेट र,बजेवट है । इलेक्शन कमीधन की ग्रपनी मुक्स्पित है। ला ऐंड ग्रार्डर के मामले में सेन्ट्रल यदर्नमेंट एखल नहीं दे सदाती । इन सारे हालात दे ग्रन्यर क्या हो ? इलेक्सन कमीसन की पीपर श्र ती लिमिटेड । इत्तलिये यह सारी कनियां निकल कर के आयी हैं रह़बाल पाई-इलेक्शन की । ग्र<sup>3</sup>१८ यह रिब्यू की बात है । सेन्द्रल पपर्तमेंट की इस पर रिब्यू करना पाहिये । ग्रीर मुझे खुणी है पि हनारे पिधि मंत्री ने जो राज्य सभा में पतान दिवा उन्होने वहा है कि इत विषय पर यह विचार घर ्हे हैं, और उसके साथ ही साथ एक सद यनेटी दना दी पई है। मैं पाहंत पिरोबी एत के लोग भी इतमें सहबोग करों क्योंकि चुनाय का सत्त्रका एक ऐसा नायजा है, इलेक्टोरल रिफोर्म्स का जो खाली सरदार तक हा सीमित नहीं है। उनमें सभी लोगों की अपनी राय होनी पाहिये । इसलिये मैं पिधि मंत्री से कहुंना कि यह श्रपोजीक्षत के लोगों से निज कर पानतीहें सिप इलेक्टोप्ल रिकार्मकी यक्त करें।

श्रानी यात समाण पारते हुए उराध्यक्ष पहोचन में यह कहना पाहता है, मैं जानना पाहता है कि यह किरोबी कर के लोग इस गढ़नाल के बारे में कार-कार कहते हैं कि स्टेट पनर्नेमेंट और हम इस चुनाव को पोस्टफोन करने में इंटरेस्टेड के । क्या हो जायना श्रमर पहुंगुणा जी

# [श्री नवल किशोर शर्मा]

न्ना जायेंगे ? कोई म्रासमान गिर जावना ? बहुगुणा जो म्रा जार्येने तो कोई मैजोरिटो बदल जाएगी ? छाखिर दंडवते साहब क्या कम हैं? यह क्या कम दिगग हैं ? माननीय जेंडमलानी जी, जो श्राफ कल नये नेता हए हैं यह क्या कभ विद्वान हैं ? ग्रीर हरिकेश जी ग्रापको कहां मीका रहेगा नेता बनने का, यह तो ग्रापको मोचना चाहिये। ग्राज तो ग्राप नेता बने हुए हैं दो ग्रादमियों के दल के । फिर श्रापकी क्या स्थिति रहेगी? इक्ष्लिये बहुगुणा जी के अने या न माने का प्रश्त नहीं है। उसमे हमारे दन पर कोई अक्षर नहीं पड़ता। तो मैं कहना चाहना हूं, विरोधी दल के लोगों को सलाह देना चाहता हूं कि इन पार्तियामेंट के फोर्म को कंस्ट्रेक्टिव बात काफोरम ब भयें ग्रांट निराशा की भावना को छोड़ें, ग्रौर कुछ कंस्ट्र्बिटव बात करें। ग्रीर रोज गालो निकालने का प्रवैधा जो पुरुष्ट एवा है इनको यन्त्र करें और देश के लोगों का मोरल ऊंचा करें, अपनी पार्टी के लोगों से यह कहें भाई देखो जनता ने उन्हें चुना है इसिलये कुछ दिनों चुन पहो । ने⊀स्ट मीला आयेगा तब कोशिश करेंगे । झुड़ी बातों से मीरल व्स्टिंग न करो, इनता हो मुझे कहना है।

SHRI SATYASADHAN CHAKRA-BORTY: Mr. Deputy Speaker, Sir, I shall take only a minute.

MR. DEPUTY-SPEAKER: I have not permitted.

SHRI SATYASADAN CHAKRA-BORTY: I seek only clarifications.

MR. DEPUTY-SPEAKER: You can ask the Government. You have already taken forty minutes. There are very many hon. Members who have not spoken at all. Mr. Jethmalani.

SHRI RAM JETHMALANI (Bombay North West): Mr. Deputy-Speaker, Sir, I do not believe that there is anybody in this House who will accuse me of being a great admirer of Mr. Bahuguna.

Sir, we are not discussing Bhuguna; we are not discussing Garhwal either. Garhwal, if all, is a symptom of a much more deep-seated disease and I think we on both sides of the House will put our heads together and grapple with the disease. If you do not see the disease, I am sorry that you do not see it. If you do not see in this House with our help we will go out and try and educate people to our viewpoint. If we do not succeed you will come back in the next elections. If we succeed perhaps you will be exposed to the same situation which we saw in 1977. History has a very uncanny habit of repeating itself.

#### 19 hrs.

Sir, before I deal with what I think is wrong in Garhwal, let me also pay my compliments to great Mr. Lakkappa who put up a remarkable show of great powerful advocacy behalf of his party. Sir, I am free to confess that any party which has powerful people like him needs no critics and needs no opponents. That party, however numerically strong it be will soon enough disintegrate under the weight of its own irrelevance. Sir, that this great lawyer could see some connection between Morarji and his son on the one side and Garhwal on the other shows that he has completely forgotten all rules of relevance which we all learnt as students of law and the fact that he has lost all sense of relevance qualifies him to be a fullfledged Minister. I hope leaders of his party will take due notice of it and will duly reward him. Sir, a word about my distinguished friend, Mr. Nawal Kishore. When he spoke he reminded us that they are a party of 351. Nobody can dispute that arithmetic. But I might say to him a few sobering facts of history which he might well recall and remember. In the whole history of mankind, wisdom, character and the impulse for forward movement has come from minorities and it has never resided in majorities. Let me remind him that one of the greatest man of history whom intellectuals the world-over will remember and revere at least during the next few centuries, that is, Socrates was condemned to death and had to drink a cup of poison because a majority of the elected representatives of Athens—like the gentlemen assembled here—ultimately sent him to death. They sent the greatest man of his time to death. I hope this will bring due sense of humility to them.

Sir, democracy is like a game of Cricket. Those who bat today will have to bowl tomorrow and it may happen after one innings or after more in this game of democracy—but it is bound to happen—and it will be good for them because they might otherwise perish from the arthritis of corruption which has already overtaken them during the last few months. If they challenge me to produce the statistics or evidence of corruption I can do it but I do not want to use this occasion to deal with that because I have to deal with the disease called Garhwal.

But let me divert my attention to this for a brief moment. Mahatma Gandhi taught us that after we get rid of the Britishers from this land the rivers of honey and milk will flow and poor people will become prosperous. Mahatma ji told us that the poor in this country are poor because the Britisher steals the property of the poor man and takes it to England and so the Englishman becomes more and more rich and our people become more and more poor. Why is it! Have these gentlemen ever reflected on this! Sir, except for a brief period of two years when Janata was in power they have been the uninterrupted successors of the British. In 1966 this country had 24 crores people living under the poverty line. And in 1977 that 24 crores expanded themselves and became 42 crores. I hope they will take account of these figures, not published by the

Bharatiya Janata Party or the Communist Party, but published by their own Government agencies. 24 crores in 11 years became 42 crores. Therefore, Sir, at least one truth is obvious. It requires no evidence. It requires no witnesses, that what the Britishers were doing before, their uninterrupted successors continued to do in this country. The Britisher robbed the poor people of their property and it is precisely that activity which is being carried on by these people. That is why the country is in such a bad shape.

So far as Garhwal is concerned, today we are debating whether the law requires any change, whether there are any deficiencies in the law and so on. I am one of those who believe that law in this respect is sound; and law is good, the law and the selftrouble in this country is that the politicians have fostered an illusionand it is an illusion—that they have created a Government of laws and if a law is good, the law and the selfexecuting law will bring about good results. It is a sad fact of history; it is a sad fact of current contemporary events that every Government ultimately is a Government of men and is not a Government of laws. A Government of laws just does not exist. My charge is that the Representation of the People Act and the Constitution have been distorted out of shape not Constitution because the Representation of the People Act are wrong but because the people who are left in charge of the execution of these laws have not got the requisite character, have not got the requisite commitment to tradition and are not willing to enforce the laws honestly as they ought to be enforced. When the Constitution says that this House shall be composed of 500 and odd members-I believe the exact number is means that at all throughout the history of this House, while this House lives and functions it shall consist of 543 or 544 members. One understands that you have to make concessions to pragmatic reali-

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Inadequacies in

ties. 'After all, if a vacancy takes place today and the House number reduces below the one which designated by the Constitution, pragmatic necessities of the situation recannot fill up the quire that you vacancy tomorrow to bring up number. But, Sir, the very fact that the constitution of the House suffers from the deficiency of one makes it imperative that as far as is humanly possible we must restore back House its appointed strength therefore to its prestine Constitution, which is envisaged by the terms of the Fundamental document called the Noble Constitution of India. Therefore I compliment my hon, friend on the other side, -he was the only one to read Section 149 of the Representation of People Act, though he read it for his own distorted purpose, for propaganda, but the Section still requires to be read; and it says:

"When the seat of a Member elected to the House of the People become vacant, the Election Commission shall, by a Notification, call upon the Constituency concerned to elect a person for the purpose of filling the vacancy."

Every lawyer knows, even Mr. Lakkappa should know....(Interruption). If he does not know, he should know it now. When the law creates an obligation to do a job.

SHRI K. LAKKAPPA: Don't bring in distortion in the Act by using muscle power and using every power and bringing in people from outside....

SHRI RAM JETHMALANI: I told you that the future of your party is bright. You are Lucky that you have only one Lakkappa; if you have 10, we would be very happy. When the law creates a duty, to do an act, it means, it must be done within a reasonable time. The law does not have to prescribe exact date because it is impossible for the Representation

of the Popple Act to fix a date. It has been suggested that you must hold elections within a particular date because you must have the power to deal with the exceptional situation but the exceptional nature of the situation justify the continuance of House with less members than the it must be Constitution envisages. exceptional. And to mind, Mr. Deputy-Speaker, there are in contingencies which two by a election can be postponed day longer than is necessary, rendered necessary by the sheer process and the procedural steps of the electoral process and these two situations are that if there is a physical upheaval such a state of physical disorder in the country that it is impossible for people to go to the polls or if there is a man-made state of such a tremendous disorder that once again the test is: is it impossible, is it impossible that you can arrange the people to get into the ballot box and cast their votes? Now, however carefully you might frame the law, however much you might introduce verbal formula which should try to encompass this situations the problem exceptional ultimately will remain the problem of human character because however good the laws, if you have a dishonest Election Commission or if you have dishonest Government-I am not at the moment levelling any charge against anybody-but if you have a dishonest Election Commission and if you have a dishonest Government which is out to see that the Election Commission does not function with honesty, no amount of verbal formula is going to produce that result. terruptions).

SHRI K. LAKKAPPA: Now, you are attacking the Election Commission: They said that we were attacking the Election Commission. Now, he is denigrating the Election Commission. (Inc. terruptions).

MR. DEPUTY-SPEAKER: He only said "if you have."

(Interruptions)

SHRI RAM JETHMALANI; Now, Sir, Specifically I wish to draw the attention of the Government to the fact that there is a power to frame rules under the Representation of the People Act, 1951. Nothing prevents the Government from having a set of rules in which you can create guidelines for the purpose of enabling the Election Commission to decide whether or not elections in a particular case require to be adjourned or do not require to be adjourned and I suggest that those guidelines either the Election Commission may be persuaded to evolve them as a matter of their own voluntary evolvement of guidelines so that the public should know when they will act in a particular manner or the Government may do it by its rule making power, but in either event as far as human language can indicate to a law executing machinery that nothing short of impossibility will prevent an election being held for the purpose of filling the vacancy when and wherever it arises. Now, apply the principles. I am not talking about the facts of the Garhwal situation, because I want to apportion blame. It is a matter of no consequence whether a gentleman from Garhwal sits on this side of the House or that side of the House because those who sit on this side of the House require a lot of toughness of character to be here, and I have found some when they sit on this side a little while they become nostalgic because there are not those opportunities for profit. We cannot present them with those. Then they begin to think of home coming and ultimately they decide that their home is there and not on this side. So, this thing happened. But to me it makes no difference whether a gentleman from Garhwal is on this side because tomorrow nothing prevents him from deciding that his home is there, he might go.

Therefore, it is not Garhwal, but let us use facts of the Garhwal situation negatively for the purpose of

deciding that this is not enough to postpone an election. In Garhwal you postponed the election or the Election Commission postponed it. am not trying to say who instigated The Election whom. Commission postponed it on the ground adequate police supplies were not forthcoming from the State Government. I do not wish to pass a judgement upon the State Government that the State Government could not provide enough police force for a particular single constituency, when at the time of General Elections elections have to be held in all the constituencies of India and you have to provide requisite police force. It is a dishonest explanation, but dishonesty apart, let us make the principle clear.....Kindly see the facts. In Jung 1981 they say that they employed 2560 constables in the constituency. Why sudden'y in the November 1981 elecnumber had to be raised tion this from 2500 to 7500? Why did they need this three-fold increase in the police force? In the first election, police forces from the Centre and from the adjoining States got into the constituency without the knowledge of the Election Commission At least in this election, if the U.P. Government said that they could not provide the forces, knowingly, consciously, the Election Commission, if it had known its constitutional obli-Government had and the known that, they should have called for police assistance from other States or from the Centre. This could have been done this time knowingly under the wings of the Election Commission, so that it would not have been a lawless force which would intimidate electors, but would work as nominees of the Election Commission for purposes of creating peaceful conditions in which democracy can function.

I do not wish to apportion the blame, but the matter involved is a matter of the future of democracy and somebody must apply his mind. When democracy flourished two thousand years ago in Athens, they

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passed a law that whenever they have a controversy in the city or in the State, all citizens must take up their position on one side or the other side of the controversy, and those who did not take up their position and did tight-rope walking, as some politicians do today, were deprived of citizenship of Athens. They said that if too many people did not participate in the election, that was a danger to democracy. If one constituency of roughly one million people remained unrepresented months together, for that constituency there is no democracy in this country; for that constituency there is dictatorship in this country.

The ruling party must become sensitive to this issue and put its head together instead of calling us names merely exchanging these abuses and induling in mud-slinging and saying: 'What did you do in 1977 or 1978'? The question is what we are doing for the future of democracy. We want that the future of democracy must be safeguarded. 40

ब्राचार्य भगवान देव (अजमेर) : उपाध्यक्ष जो, श्री चित्त बसु जो ने जो चर्चा यहां शुरू की ग्रीर जो लम्बा-चौड़ा भाषण मैंने उनका सुना उससे मुझे ऐका लगा कि चित्त धनुजी का चित्त बसा में नहीं रहा है। 193 के श्रधोन चर्चा शुरू हुई तो चुनाव विधि के अध्दर जो बृटियां हैं उनको दूर करने सम्बन्धी कोई बात न कहकर हमारे चक्रवर्ती भी चक्कर काटते रहे । मुझे ऐसा लगा कि उन्हें मंजिल नजर नहीं श्राह, ऐसे हो वे घूमते रहे । जेंटमलानी जो ने कहा हुमारा घर तो ६ नहीं लेकिन श्राप ानते है अमरोका और कनाडा में घर हैं। एक विधि वक्ता

होने के नाते जो सुझाव उन्हें देने चाहिए थे वह सुझाव तो उन्होंने दिए नहीं । पहले मुझे ऐका लगा कि वे क्ति मंत्रालय पर बोल रहे हैं । उन्होंने भ्रष्टाचर की बात कही लेकिन उनको भ्रष्टाचार के सम्बन्ध में कुछ कहने का हक ही क्या है--गहले आइने में अपना चेहरा भी थं। इत्राक्षेत्र लें। क्या दुनिया को पता नहीं है कि जय प्रकाश नारायण के टाइम में एक ही दिन में यह विरोधी पार्टियां का मेढकी टोला मिला था। श्रौर तराजूको बात किसी मेम्बर ने यहां पर कही है तो बहुगुणा जी ने कई तराजू ग्रीर कई निभान बदले हैं। तराजूका निणान उन्होंने लिया लेकिन जब तराज् की बात ब्राई है तो मुझे गढ ब्रा रहा है कि एक बुद्धि के ब्रह्मचारी ने एक तराजूले कर मेड़कों को तालने का प्रयास मिर्या। चार मेढ़क लेकर ग्रीर दो मेढ़क ' उठाभर जब उन्होंने चार मेढ़क तोलने का प्रवास किया तो तीन में द्वेक छनांग मार कर नोचे कूट जाते थे, इस तरह से संकार में में ढ़कों को कोई नहीं तील सका है। गढ़बाक उप-चुनाव के सम्बन्ध भें चर्चा करके विरोधी पार्टियों के मेंढ़की टे.ले को एक तराजू में डालने का प्रयास हो रहा है। हमारे श्री चित्त बसु ने एक बात कह दी कि हम घबरा रहे हैं, सत्ताधारी पार्टी बहुत परेशान है, परेशान हम नहीं हैं। श्राप गढ़वाल का जिसको हीरें मानते हैं, हार्ट-एटैंक उसी की हुआ ग्रीर हास्पिटल में दाखिल हुग्रा, लेकिन हम ग्रभी तक नहीं हुए । हम डटे हैं, लोकशाही बरकार है श्रीमती इंदिरा गांधी के नेतृत्व में ग्रीर उन्होंने चुनाव कराए हैं स्रीर क्षाज भी करा रही हैं। वे चाहतो हैं कि चुनाव हों परन्तु यह सारा गुण्डागर्दी के कारण, शैतानीयत के कारण ग्रराजकता को लाकर ग्रीर कानून की भंग करके इस प्रकार की

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स्थिति पैटा कर रहे हैं ग्रीर दोषारोपण सत्ताधारी पार्टी को देना चाहते हैं।

उपाध्यक्ष महोदय, गढ्याल के साथ मेरा संबंध रहा है। देहरादून क्षेत्र में मैंने कई सालों तक काम किया है, गरीबों और ब्रादिनासियों का । मैं कई बार ग्रपने जीवन में यहां पर गया हुं। चुनाय केटाइम पर भी मैं वहां स्था । यहां क्या दुनिया की यह पता नहीं है कि प्रत्यसंखाक मुनलमान गुण्डों को दूकों में भर कर पहां ले जाया पया, क्यायहदुनियाको पतानहीं है कि श्रकाली दल दे गुण्डों को पहां ले जाया गना, जी भाले और तलबार लेकर यहां पहुंचे थे, इसलिए सरकार का यह फर्ज हो जाता था कि कानून ग्रीर व्ययस्या ठोक होने पर चुनाय कराए जायें। क्या दुनिया यह नहीं जानती कि बहुगुगा जाति-बाद के ब्राधार पर, उन्होंने शेतानीयत खड़ी कर दी, अगजकता पैदा कर दी ग्रीर उम्मीददार को तथा पत्नी को ग्रीर मैम्बर ब्राफ पालियानेंट, श्री रावत को श्रीर वहां के जिवायकों को चोटें पहुंचाई गई ग्रौर पहां पर सभायें नहीं होने दी। मैंने अपनी आंखों से देखा है कि गुण्डों को प्रोत्पाहन दिया गया, शराब पिलाई गई । कानून को तोड़नार के किसी भी परीब हरिजन या ब्रादिनासी या गांव में रहने दाले व्यक्ति की या जो फ्रीर जाति के नाने जाते थे, उन को वोट देने से रोकने का प्रयास किया गया। यह जग प्रनिद्ध बात है स्रौर श्राज व्यक्तिकावल्य पयूजहो चुकाहो ग्राप उसके लिए, श्री दंडपते जी, पाहे पिलने भी बटन दबाते रहे ग्रीर हमारे श्री चित्त बसु चाहे जितना प्रयास करते रहे, पर उनके जीवन का बल्ब पयूज हो गया है। यहां से उनको निकाला नहीं गया था, वे तो अपने भ्राप भ्रपने हाथ से अपने जीवन में पिन मार कर पंचर हो

कर चले गए। उनकी पार्टी के लोग सहतें हैं नि सिद्धान्तवादी थे, लेकिन वे चाहते ये जनताका श्रिभिप्राय लेना । इनको चुल्ल् भर पानी में डूब मरना चाहिए, जो बैठें हुए उनकी स्रोर के लोग। वे यहां पर क्यों बैठे हैं, उनको भी त्यान पट देना पाहिए। पले जाते ये लोग तब हम मानते इनको महानता कि इनकी पार्टी ईमानधारी से जनता का ग्रभिप्राय लेना चाहती है। श्रीमती इंदिरा गांधी ने चुनाय कराया, इनको सत्ता सीपी ग्रीर उन्होंने चुनाव कराया, लोकशाही से चुनदार श्राए ग्रीर यहां पर बैठ कर इस प्रकार की बातें करते हैं। श्राप जितना समय इनको यहां पर बोलने के लिए उससे कहीं ग्रधिक सन्दर्भ हैं और फिर भी कहते डिक्ट्रेंटरिश्य ग्रा रही है, ग्रशामकता म्रा रही है मांधी मा रही है---'रता नहीं किस किस प्रकार की बातें ये लोग यहां पर दारते हैं। जब पढ़े-लिखों में इस प्रकार की बातें सुनते हैं तो हनें उनकी बुद्धि पर तरते आता है।

लोकनाही की स्थापना घ्रभी हमारे राजस्थान में है। 14 तारीख की चुनाव हो रहे हैं चुनाव कराकर वहां पर जनता के हाथ में सत्ता सींप दी जाए, ऐसा प्रयास किया जा रहा है। फिर भी बाहते हैं कि डिक्टेटरशिप मा रही है। स्राप यहां जितना चाहें खड़े हो सर बोलते हैं, दुनिया के प्रख्वारों में छपता है, पेपरों में बातें ब्राती हैं, फिर भी, मैं श्राक्षेप करता हूं कहते हैं कि डिक्टेटरिक्ष श्रारही है। श्राज सोमाश्रों पर हमले की भारत आती है तो मैं कहना चाहता हूं कि हमारे विरोधी पार्टी के लोग, ये नेता, बैठे हुए स्वामी जी जनरल जिया के साथ मिले हैं। जेठमलानी जी, जो श्रव बाहर चले गए हैं, मिले हैं, जार्ज

# [भ्राचार्य भगवान दव]

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फर्नाण्डीज भी मिले हैं--मता नहीं इनका क्या इराटा है, कोई नहीं जानता।

श्री बंहुगुणा के चुनाव से पूर्व, बहुगुणा के साथ यूर्वार, यूरोप ग्रांट मुस्तिम कन्द्रोज में जाकर के बहा से गठवन्त्रन करके, मेरा स्राक्षीय है, बहां से पैसा लाए हैं श्रीर उसी पैसी के आधार पर श्रदाजकता लाने का प्रधात किया गणा। कोत नहीं जातता न्यूर्याक के अन्दर श्रमरोका में इन्टरनेशनल दोनस्थाल उपाधनाय केन्द्र खड़ा है, वहां से पौता लेकर खोर यहां पर चुनाव के अन्दर अने क प्रकार को गड़बड़ियां करने सत्ता में श्रानं का प्रशास किया जा उन्ना है श्रीर श्राक बहुत बड़े देवलक्त बक्ते हैं। श्राक विरोधी पार्टियों के जिनने व्यक्ति हैं, जिनके १४ धा-नदोना, मास्को है, किसी का पोक्तिन हैं, किसो कर पाकिस्तात है और किसो का अभरोका है आंग यहां पर बड़े देशमनः है तथा लोकशाही को बात करते हैं, जिनका विश्वाप नहीं है, लीगशाही में । चुनाव के बारे में कहते हैं कि संशोधन कर पहे हैं। संशोधन सम्बन्धी एक भो सुझाव इन में रे किसी ने नहीं दिगा । परिवर्तन को ब्रावश्यकता है, हभारो संदकार जानतो है और इसी लिये हनारी सरकार ने एक कमेटी बनाई है। लेकिन मुझे दुख इस बात का है कि किसी भी मैम्बर ने कोई ठोप सुझाव नहीं दिशा ।

पुलित को बात कहो गई। मैं पुरुषा चाहवा हूं--ना किसी मेम्बर ने गढ़बल के मुनाव में पुलिस की जा ब्यबस्या की गई थो। उस के खिलाफ किंडि माक्षेप लगाया ? ४२० भिक्षी पुलिस मैंन ने किसी पर कोई हमला किया, क्या कोई जबरदस्ती की गई--कोई

उताहरण तो दिया होता। बिना निसो उताहरण के इन प्रकार की बेहदी बातें करना पुलिस पर श्राक्षेत्र करना, उत्तर प्रदेश की सरकार पर ग्रांकी। करना केन्द्रोग सरकार पर ग्राक्षेत्र करना-- इस तरह को बातें 'सुद्धि ब्रह्मचारी' की बातें भही जा सकती हैं। नुनाव का जो कानून है उन को धारा 184 ग्रीर 56 में स्वष्ट कहा गया है---गह सब चुनाव ग्रायोग के ग्रधिकार की बात है, सरकार इस में कुछ नहीं कर सकती है। उन्होंने अपनी सत्ता के आधार पर अपना निर्णय दिया है और वह निर्णय देने में पूर्ण स्त्रतंत्र हैं। यदि उस में ग्राप कीई परिवर्तन चाहते हैं तो उसके सम्बन्ध में संसद में कोई कानून लाना पड़ेगा शीर सरगर ने उद कानून को लाने के लिए समिति नियुक्त को है। हम चौहते हैं कि विरोधो पार्टियों के समझदार वासि। जा भी सुझाब देना चाहते हैं तो वे श्रपने सुझात्र लिख कर भीज दों। लेकिन हाउत के अन्दर, जिसकी बात सारे दें। में जाती हैं। यहां खड़े हो कर कोई ठोक प्रस्ताव पेश करने का प्रशास नहीं किया गण है।

हभारे मधु दण्डवसे साहब रेल मंत्री रहे हैं---उन के साथियों ने जी बातें कहीं हैं, मुझे ऐसी लगी जैसे उनकी गाड़ी पटरों से नीवे उत्तर गई है। विषय से सम्बन्धित उन्होंने कोई बात नहीं कही। में प्रयती सरकार से यह प्रार्थना कहंगा कि उन्होंने जो सामिति बनाई है उस के ग्रन्:र इक प्रकार के नियम बनाएं जो इ.५ तरह के न्ल-अन्लू व्यक्ति हैं उन प∀ निय्न्त्रण हो। काला-<mark>धन</mark> काजो उपयोग किया जारहा है उस पर नियन्त्रण हो । विदेशों से जो धन श्राता उस पर निगन्त्रण हो। चाहे विरोधी पार्टियों हो या सत्ताधारी पार्टी हो, उनके पैसे के उपयोग के सम्बन्ध में को

निगंग लिया जाय कि किस प्रकार से नियन्त्रण हो सकता है किस तरह से ग्रंबरिया अच्छा हो सकती है जिस से गरोब से गरोब वाबित पिछड़ा वाबित भी श्रान्स से अपना बोट दे सके।

ग्राप में 193 के तेहा इन जिएय को यहां पर उठाश है, ग्राप के उत्तर तो गढ़शल का भून सवार है लेकिन हमारे उत्तर इन का कोई प्रभाव नहीं है, हम मैंबान में जाने की तैयार हैं। ग्राप के नेना को हार्ट-एडेक हो गया है, बह बोमार हैं, ग्रहानाल में हैं- उनके दिमाग पर इन का ग्रहर पड़ा है यह बात साफ है। श्राप मैंबान में श्राइये ग्रीर हनारे नाथ जोर श्रक्माइये।

ग्रन्त में, मैं विरोती पार्टियों के सदस्यों में श्राग्रह करना चाहूंगा कि मूल विषय के अधीन यदि ग्राप कोई सुझान देना चाहते हैं तो सरकार के सामने ठीत सुझान रखों जिस है ग्राने वाल चुनावों में कोई श्रीनिमन्ता न हो कोई खरावों न हो सके। इन अब्दों के साथ जो यह प्रस्तान रखा गना है ग्रीर माननीय सदस्यों ने जो वार्ते कहीं उनका विरोध करता हूं। सरकार ने जो समिति वनाई है उन को ग्रयने सुझाव भेजें।

MR. DEPUTY-SPEAKER: There are three more hon. Members to speak. Some of the hon. Members of the ruling party are not speaking. The Minister should be able to reply at least by 7.45 p.m. So, other Members should be short in their speeches because many points have already been made.

SHRI RATANSINH RAJDA (Bombay South): Sir, I shall refrain from imitating the speaker preceding me, who made wild, reckless and baseless accusations, without understanding as to what he was speaking.

I must really express my sense of grief at the way in which this debate is taking place. This was a golden opportunity for the entire House to find out what the loopholes in our basic, democratic, strategic election process are. We have not dispassionately gone into it. Instead, this fretting and fuming that took place over here, especially from the Members from the Treasury benches just now, is proof positive that some of the hon. Members from the Treasury Benches are suffering from acute and chronic verbal diarrhoea.

Now, Sir, free and fair elections are the bed rock of any democracy. People can sustain the country's democratic system only by exercising their franchise with a sense of participation in the elections. The success of Parliamentary democracy depends mainly upon three ingredients. What are those ingredients? A Fearless Parliament elected through fair and free elections. Second is, an independent judiciary before which many election appeals lie; and thirdly a free and independent Election Comission which refuses to be intimidated.

Those who wish to subvert democracy want, as against these three points which I have enumerated, they want a captive Parliament that is elected through a captive electorate. Secondly, they want, a pliable judiciary that can be intimidated and threatened. Thirdly, they want a committed Election Commission that can be cajoled and bullied.

These are the basic points on which we should ponder over. As far as this aspect is concerned, there is enough material before us for introducing the electoral reforms we have the reports of the Committee on Defections presided over by Shri Y. B. Chavan.

Now, my hon. friend Shri Ram Jethmalani has already dwelt at length on this aspect. Mr. Y. B. Chayan presided over this Committee on Defections. He Coined the phrase [Shri Ratansinh Rajda]

'Aya Ram Gaya Ram'. It is a great paradox and irony of fate that he has himself defected and there has been what is described as "a home-coming" and when such things occur people get perturbed. Their attention has to be focussed on evils of defection and as to whether the people should have elected such representatives. What the people should do? The elected representatives say one thing, practise another thing. There is gulf between preaching and practice, and this wide gulf should be bridged.

I was talking about the material for electoral reform. There was this Committee on Defections presided over by Shri Y. B. Chavan. there was a report on the proposed amendments to Election Laws. Then there were the recommendations of the Tarkunde Committee set up by the late Jaya Prakash Narain. Tarkunde and his committee made cogent and constructive suggestions and recommendations for carrying out electoral reforms. Thereafter, we have got the recommendations by the Citizens for Democracy. That organisation also came out with certain recommendations. There are . suggestions made by the Chief Election Commissioner, Shri Shakdar. Thereafter, we have the Servants of the Peoples Society that appointed a Committee consisting. of workers, some very reputed persons and they have also come out with valuable suggestions to carry out the electoral reforms.

Now, what is needed today is not only a study of electoral malpractices in depth, but implementation of the steps recommended. I am sorry. What is needed is not a study of electroral malpractices. We know what sort of malpractices are going on day in and day out whether they may be elections to Parliament or to a legislature. So many malpractices are rampant. They are an unhealthy scar on our political life. What is required is, the implementation of the steps recommended. So much

material is already before us. If there is a political will if we want to completely do away with all these malpractices lock, stock and barrel, if we study all this material and recommendations made by several commissions and committees and if we implement them with political will, I think we shall be able to turn the corner and create a new history in this country.

There are four-fold threats to free and fair elections in this country. One is money power. Another is muscle power. The third is media power. Then there is machinery power which includes police and administrative machinery. There is misuse of that machinery on a wider scale.

श्री एम० राम गोपाल रेड्डी: हमारे साउथ में तो यह किसी की मालूम ही नहीं है कि यह क्या होता है।

SHRI RATANSINH RAJDA: You can have a 'holier than thou' attitude; I do not mind.

The election in Garhwal parliamentary constituency was an experimenting laboratory of the exercise of all these four powers-money power, muscle power, media power and machinery power-police, administrative machinery etc. About Garhwal, hon. members from both sides have dwelt at length. I am not going to accuse merely for the sake of What happened accusation. Garhwal is visible to the naked eye. Shri Ram Jethmalani has explained what is at stake and what issues are involved with regard to Garhwal elections. From that viewpoint, I like to enumerate elaborate the points that I have mentioned as far as money power, muscle power, media power and mhacinery power are concerned. (Interruptions). I am serious about it; I do not want to discuss it in a perfunctory manner.

MR. DEPUTY-SPEAKER: He has

not mentioned any party; it is applicable to all parties.

SHRI RATANSINH RAJDA: This is a national issue. If you want to ring the death-knell of democracy, you may behave in this way; I do not mind. We claim to be elected representatives and we must be serious, because it is a question of life and death for democracy in this country; if elections are not free and fair, there is no future for democracy. Mr. Ram Gopal Reddy is a very good friend of mine, but when he is interrupting me, I must tell him that he must address himself to this subject with all sincerity and seriousness.

Money power lies in huge funds collected by dubious means. It is known to everybody. We read it every day in the press, how the socalled souvenirs contain large advertisements. The irony of it is that the souvenirs never see the light of the Advertisements costing the day. Rs. 10,000, 15,000, 50,000 or even 1,00,000 per page are collected. But those souvenirs are never published. This is the way in which funds are collected for the party. Secondly, huge contracts given by violating all norms are a source of money for elections. This is also very much known. Such incidents are coming in the press and the people also know. We know how comissions are collected, how booty is collected, when contracts are given to particular parties or contractors. Commodities which are scarce are sold with 'on money'. It is a well-known fact that a cement bak costing Rs. 28 per bag has to be associated with an additional lump sum of Rs. 50. All this tainted money gets directed to election channels. If we want to go to the root of the whole problem, we shall have to think about all these evil practices and mal-practices very seriously. We shall have to think how we can cradicate all these evils that have erept into our body politic.

Muscle power finds its expression in capture of election booths. On a wide

scale, this has taken place in Garhwal. When we talk about Garhwal, it has come to our notice that the ruling party has resorted to these tactics. Accusations have also been levelled against Mr. Bahuguna that he also did the same thing. I do not know anything. But the ruling party is there. They have got more opportunities, more powers in their hands to resort to such things. My impression is that Mr. Bahuguna is a red rag to the Congress (I) bulls at the Centre. As far as the Centre is concerned, I do not know why they are scared by Shri Bahuguna. I feel, they have made him a hero. When the ruling party came to know that if election had taken place there, Mr. Bahuguna was bound to win and that is why, they got it postponed. they are working from that point of view, I think, they are setting a very dangerous precedent. I would request the hon. Minister and all the hon. Members on the treasury benches to see that they should not be scared of Shri Bahuguna. Let there be free and fair elections. If Mr. Bahuguna is popular in Garhwal, he will be elected. As one hon. Member has just know, if Mr. Bahuguna comes, what difference does it make to them. So, why do you give so much importance to this election and get it postponed?

The media is also often misued during elections and in induced to give preferential treatment to Ministers. During elections, Ministers' tours are arranged. Ministers say that they are on duty but they go for the party work. So, the media is exploited fully during those days. If these are the tactics applied by the ruling party, then we have to clear this cobweb and only then we can have free and fair elections.

The administrative and police machinery is made subservient to the election interest of the ruling party. The Himachal, Haryana and Punjab Police were grossly misued for elections in Garhwal where they were deployed without any information to

### [Shri Ratansinh Rajda]

the Election commission. Mr. Shakdher said that this police force was brought in Garhwal without knowledge and without his permis-Now, if that was done, sion. naturally it raises the doubt that the ruling party was bent upon misusing the police force and that is why, the police force was brought to Garhwal from Haryana and other States with ulterior motives.

Reforms at every stage of electoral processes right from preparation of electoral rolls to the process of counting, are urgently needed. There should be a proper machinery for the scrutiny of electoral rolls. Demarcation of constituencies must not serve the political interest. Several times constituencies are demarcated in such a way as to give advantage to the ruling party. It is from that point of view that the constituencies are often demarcated.

Police must not be allowed to intimidate voters and give protection to booth capturers. The agents must be allowed to accompany the boxes when they are taken to a central place and again brought back for counting.

The Election Commission should be a three-member body—I am making a very constructive suggestion-recommended by a Committee consisting of Prime Minister, the Leader of the Opposition or a Member of Parliament selected by Opposition in Lok Sabha and Chief Justice of India. If this is done, I do not see the reason why it will not be beyond suspicion. I think that when we accept this provision, it will go a long way in ensuring and creating people's confidence in the Election Commission.

The care-taker government must not be allowed to announce policies, projects or grant allowances

or loans, salary increase etc. during this period. Whenever the election comes, a care-taker government will go on announcing that 'we shall contribute so much for the welfare of the people of this particular area, we shall bring this about, we are inaugurating this etc. We know those inaugural ceremonies take place during those days. Foundation stones are laid during those days by the Prime Minister and other leaders and also by other Ministers and then they declare the projects stating and promising to the gullible people that crores of rupees would be pumped in here for the welfare of the people. But this is politically motivated and is done with ulterior motives.

Court judgment regarding developmental activities on the eve of elections is a very important judgment to which I would like to draw the attention of our hon. Minister for Law. But I think he is busy discussing something.

MR DEPUTY-SPEAKER: He is hearing. 1 }

SHRI RATANSINH RAJDA: There is a Judgement from Orissa which reads like this:

"Large scale developmental activities undertaken on the eve of election might not constitute a corrupt practice according to the existing electoral law. But it does' constitute an evil practice. And there is only a thin line of demarcation between a corrupt practice and an evil practice.

This is very important.

certain suggestions There are which I would like to submit here.

There should be creation of election fund of Rs. 100 crores for a period of five years as recommended by the Election Commission. This is one of the suggestions or recommendations made by the Election Commission. That will go a long way. In Germany also it is done. As Mr. Ramvilas Paswan said, poor people cannot contest these elections. That is why, if all the expenses are met by the Government, as done in Germany, that will go a long way in ensuring the right type of people for elections. By this the right type of people who sometimes cannot afford to contest elections would also come forward and contest elections.

Another suggestion besides State funding of elections is the use of various gadgets, identity cards etc.

There should also be removal of balance in votes and seats as well as improvement. I have got the percentages which show that the percentage of votes secured by the Congress Party in 1952 was 45, but the percentage in terms of seats was 74.4. In 1957, 47 per cent of votes was secured by the Ruling Party, but in terms of seats it was 75.1 per cent. In , 1962, the number of votes secured by -the Congress Party was 44.7 per cent, but in terms of seats it was 73 per cent. In 1967, the number of seats secured by that Party was 40.9 per cent, but in terms of seats it was 54.4 per cent. In 1971, the percentage of votes was 43.5 and the percentage in terms of seats was 67.9.

As against the above, the number of votes secured by the Opposition has always been beyond 50 per cent though in terms of seats it was less, and this creates an anomalous situation. This anomaly has got to be removed.

In 1952, the Opposition...

MR. DEPUTY-SPEAKER: Please conclude.

SHRI RATANSINH RAJDA: I am just concluding.

MR. DEPUTY-SPEAKER: You are going back to 1952 when you have already come to 1971, I think.

SHRI RATANSINH RAJDA: Sir, in 1952 the Opposition secured 55 per cent of votes. In terms of seats they secured 25.6 per cent. In 1957, they secured 52.3 per cent of votes and the percentage in terms of seats was 24.9. In 1962, they secured 55.3 per cent of votes. As against that, they secured only 27 per cent of seats. In 1967 the Opposition secured 59.1 per cent of votes, but in terms of seats they secured only 45.6 per cent.

In 1971, against 56.4 per cent votes, in terms of seats, it was only 32.1 per cent. This is the anomaly.

MR. DEPUTY-SPEAKER: Why are you leaving the year 1977?

SHRI RATANSINH RAJDA: 1977 is very clear Sir.

So, Anti-Defection Bill is needed urgently. The need of the hour is the Anti-Defection Bill. The wholesale defection—changing the character of the Government—is nothing but a mass conversion in politics. We know what happened in Haryana. The entire Party crossed the Floor the Chief Minister went with all the members of his Party to join another party by defection. This creates a very bad precedent. So, the Anti-Defection Bill is a must. This pollution in politics must be stopped. Let the electoral reforms be implemented expeditiously so that in this land of Mahatma Gandhi, not the struggle of bullet but that of ballot will ultimately succeed.

श्री भीगेन्द्र झा (मधुबनी): उपाध्यक्ष महोदय, इस गढ़वाल के चुनाव ने हमें एक प्रवसर दिया है कि प्रपने चुनाव की प्रणाली में जो बीमारी है उस पर थोड़ा गौर करें। मूल बीमारी तो यह हैं कि जहां तक हमें राजनीतिक समानता है, सभी मतदातामों को एक मत का

देश के ग्रक्षिकांश धन पैटा करने वाले लोग निर्धन हैं भीर देश के थोड़े से मुक्तद्वोर सोगधन के मालिक बने हुए 🐉 ग्रीर वही उक्ष धन के मालिक हैं। माँव में ऊपरी तपकालाठो ले कर ब्य पर कबजा करने की कोशिश करता है और शहर में धनी ब्रादमी रैंसा देकर उम्मीक्वार को भ्रष्ट करता है सत्ता को खरीक्ता है। इनलिए उपाधाक्ष महोदय, मेरे ऐशा ब्रादमी इस व्यवस्था में पूर्णत: स्वतंत्र चुनाव हो जाय इसको केवल ब्राह्म कर सकता है, भरोमा करने भें कठिनाई होगी। क्योर्कि जब ब्राधिक ब्रीर सामाजिक विषमता है यह तथा है स्वतंत्र चुनाव नहीं हो सकते। इन विषमतात्रीं को दूर कर के ही हम राजनीतिक समानता को पश्चि भे श्राविक श्रीर सामाजिक समानता ला सकते हैं।

इस गढ़वाल के मामले में एक और भी पहलू सामने श्राया है ग्रीर वह यह कि बहुगुगा जो ने दन बदल के साथ साथ उत पर से भी इस्तीफा दिश इसलिए सारे देश का ध्यान उधर लगा हुन्ना है। दल बदन के खिनाफ सब बोलते रहे हैं मनर कॉनून अभी तक पारित नहीं हो सका। दो संबद तक मैं खुद उन प्रवर समिति का सत्स्य था मगर जो सरकार में आते हैं वह नहीं चाहते कि यह बिल पास हो। जनता पार्टी के रा में जो सरकार बनी, माननीय शंमीं जी ने ठीक ही कहा उधर के लीग ईवर चले गए लेकिन कोई फर्क नहीं पड़ा। जब वह सत्ता में ग्राये तो उन्होंने भी उसकी पारिक नहीं होने दिया। इसलिए बहुगुणा जी के उप-चुनाव पर सब की प्राखें लंगी हुई हैं वहां के लोक मत का क्यां फैसेला होता

है ? स्था वह अपने फैसले पर लड़ते हैं या दलबदल की वजह से जो इस्तीफा दिया उस मापदन्ड के मुताबिक वह जीतते हैं। इथलिइ मैतिक मूल्य ग्रीट जनतां जिन मूल्य दोनों ही प्रश्न इस में निहित हैं। इ4लिए इ4 सदन की कुछ जिम्मेटारी हैं सरकार की जिम्मेटारी कुछ ज्यादा है। जहां तक जिल्ममेदारो मामज्ञा है मेरा ऋपना श्रनुभव उशाधाक्ष महोदय, कि चुशाव ब्रायुक्त को बहुत मामले में मजबूर किया जा रहा है उभको बहुत मान में बताया का रहा है। उसके अपने अधि-कारो नहीं हैं। स्राप्क्षक दन नहीं हैं। वह मतदात के लिए श्रधिक से श्रधिक अपने पर्यवेक्षक भेज सकता है। उनके लिए हांच पैर राज्य मर रर है ग्रीर केन्द्र की सरकार हैं। मगर जहां पर गांब का शासक बूब पर कब्धा करता है कुछ जगह पर मेहनक्षण जगे हैं ग्रीस वह अपने हर की रक्षा करते हैं। देश के अधिकांग हिस्से में यह बात अभी तक नहीं हुई है। खातकार उत्तर भारत में जहां ब्य-कब्जे की प्रणाला ग्राम हो गई है मगर बूय ही कब्ना नहीं कैंडो-डेट का कब्श होता शुरु हुआ है। यह मैं इनिलए कहना चाह रहा हूंकि इ५ लोक-तभा । पहला उप-चुनाव जून में हुग्रा था ग्रीर मुझे 3 बजे भी? में निरक्तार किया गया और साहे बजे से उपचुनाव हो रहा था। यों मैं गिरक्तार 1940 से हो रहा था लेकिन पहले मुझे थाने की शाजत में रखा गरा और सुने में आया कि हाजत को स्थिति में ही 12 बजे तक बोठ बी० सों 0 से भी ऐलान हो गया ग्रीर देश भर को अकाशवाणी से तो हुआ हो लेकन उ५के बावजूद मतदाताग्रों ने ग्रपना निर्णय जो अमझा वह दिना यह भी भ्रापको पता होगा।

इसलिए में आग्रह करूंगा कि हमारे विधि मंत्री मौजूद हैं, उन्होंने इस सदन में घाश्वासन दिया था कि जो भी अधिकारी ऐसे पाये जायों ने जिन्होंने स्यतंत्र चुनाव की प्रणाली में क्खल दिशा है उन पर कार्यवाही की जायेगी। में प्रापके जिरिए से यह भूचना दे रहा हुं कि कार्यवाही की गई, एक निर्वाचन भ्रिष्ठिकारी, भव्यदेनी का एस० डी० ग्रो० जिस ने खुद व्यक्तिंगत रूर से खूद बूथ पर कड़ना किया, यह नहीं कि करने दिया भवा या करतया, बलित व्यक्तिगत रून से भरोर से मारपोट में हिस्ता लिया, उक्को सजा भिलो है, प्रमोधन के जिएए यह ऊरर चला गया है। मैं विधि मंत्री से आषाह करूंगा कि कन में कन अपने ववन का खाल करते हुए पूरे कागजात मंगा लों, बह किनिनल के। में श्रभी मुदालेह है जिन ने पोलिंग एजेंट को मारा था सौर पूरे क्षेत्र में जीते हुए उम्मीदशर को एत नृथ से हराना है। यह सोधा था। जहां 4.4 पर्यवेक्षक चुनाव ग्रायोग के गर्थे हुए हों सभी को पैरेताइक करना है। विस्तार में मैं नहीं जाऊं।।, लेकिन चाहूंगा कि सारे कागजात की कम-पे-कर्न जांव करें या कम से कम सहत में यह कह दों कि मैं ग्राप्तमर्थ हूं, चवन गलतो से दे दिया था, मेरे समर्थ के थाहर को बात है। यह मैं इशलिए कहना चाह रहा हूं कि कुछ अधिकारी अनो प्रोत्रित के लिए कोई भी कर्म करने को तैयार हो जाते हैं। मेरी निरक्शरी के समय बिहार में राष्ट्रपति भावत था। इत्रलिए केन्द्रीय सरकार इव के लिए जिम्मेदार है। ग्राप जांच करें। सी० बी० ग्राई, मे जांच करवायें ग्रौर सर्वदलीय जांच करायें ताकि सफेट झूठे का पता लग सके। यह वास्तिगत मामला है इसलिए मैं विस्तार में नहीं जा एड़ा हूं। निनती के मामले में अत्यचित हुआ है। मेरे क्षेत्र में 1980

की जनवरी भें गिनती हुई, उसकी वास्तविनता सही नहीं है, लेकिन चुनाव श्रायोग सिर्फ गिनसी करा ले कि जिनके नाम का एलान हुआ है, वह जीते थे या हारे थे। भतपत्र श्रमी भी मीजूद हैं। मैं बाजाया सदत भें कह रहा है, चुनाव प्रायोग से भी ग्राप्यह है कि जानने के लिए जिनती करा ले कि जिनती में नग हुन्रा कैसे दूसरे पक्ष के गिनती करने वाले एजेंटों को पकड़-पकड़ कर बाहर निकान दिया गया? यह कोई वाक्षियत द्वेष का मामला नहीं है, लेकिन सवाज यह है कि जहां शोपित तबका जाग्रत हुन्ना है, वहां भाषित तबका बर्दाश्त करने को तैयार नहीं है म्रार जो करोड़ नियों के वकील बन जाते हैं, ग्राभनो से चोरबाजारियों के प्रच्छे वकाल ले लिए जाते हैं वह बर्दाशन नहीं करेंगे कि अगर मेहनतकश चाट करे तो उनको चुपचाप चले जाने देंगे, जीत जाने देंगे।

इसी प्रशंग में प्रशान मंत्री ने जी बंगाल के बारे में कहा है, श्रगर एक पार्टी के नेता के रूप में बोन देती तो एतराज को बात नहीं थो, लेकिन प्रधान मंत्रो ने जो कहा कि सारे देश को शतदाता भूतो का मूलकोबन कर लिया है और बंगल के बारे में कहा, तो इश तरह से बोल कर चुनाव प्रणाली पर ही चोट की जा रही हैं ग्रीर साथ ही साथ उत चोज पर भी चोट को जा रही है जिसके जरिए से वह सत्ता में ब्राई हैं या उनका पूरा दल सत्ता में क्राधा हैं ।

जहां तक गढ़वाल का सवाल है, सारे देश के सामने यह बात साफ ही गई है कि उत्तर प्रदेश की सरकार ने भपनी हड्ताल भर दी, उपके सभी श्रधिकारियों ने पूरी हड़ताल कर दी कि

# [श्री भोगेन्द्र सा]

हन आपको आदलो नहीं देंगे, शांति-व्यवस्था, का जिस्सा नहीं लोंगे, हम मत-दान स्रतंत्र भाराने का जिस्सा नहीं लोंगे, तंब चुनाव प्रायोग के सामने एक ही बात रह गई थो कि जिस हरवाणा से लेठैं। मंगाये थे, उसको प्रवाभी मंगवा दोजिए, ठब बूय-फब्जा आहानी से होगा।

Inadequacies in

20,0 hrs. .

ऐसी हालत में उत्तर प्रदेश की सरकार ने जुर्म किया है--भारत के जनतंत्र के साथ, चुनाव प्रणाली के साथ। एक बहुशुणा के साथ जुर्म का मामला नहीं है उनने जुर्म जिला है हमारे संदिवात के खिलाफ। अगर शासक दत का कोई सप्ता उधर मत्यात करता है, तो यह बात समझ में आ सकती है, लेकिन अगर कोई इ.) बारे में बोलता भी नहीं है तो यह दुर्मान्य की बात है ग्रीर गहरी चिन्ता का विषय है। देश का सब से बड़ा राज्य, जिन्न ने भारत को स्रब तक के सारे प्रयान मंत्री दिए हैं, एक को छोड़ कर, उसको सन्नार कहती है कि वह एक क्षेत्र में उपचुनाय कराने में ग्राप्तर्थ हैं, क्योंकि हनारे पात श्रारक्षी नहीं है। ऐसी हांजत में यह सरकार अपने पद पर रहने के लावक नहीं है। मुखा मंत्री ग्रच्छे हैं या बुरे हैं, मैं इस में नहीं जाऊंगा। कोई श्रधिकारी अच्छे हैं या बुरे हैं, मैं उन में नहीं जाऊंगा। लेकिन उत्तर प्रदेश .की सरकार इस बारे में मुजरिन है ग्रौर उतने चुनाय ग्रायो**ग** की पंगु बना दिया है।

इस देश के करोड़ों गरीब लोग मेहनत कर के भी भूखे, श्रशिक्षित धौर बेघर हैं और दवा के वगैर मर रहे हैं। वे इस ब्रामा पर टिके हुए हैं कि हन चुनाय के करीके से समाज को बदल सकते हैं। लेकिन श्रमीर लीच चाहते हैं कि स्वतंत्र चुनाय में क्रोषण के विरोधियों को बिजयी नहीं होने देंगे । इस लिए यह मामला बहुत गंभीर हो गया है।

श्री बहुगुणा शासक दल से इस्तीफा देने के बाद चुनाव लड़ एहे हैं, इसलिए यह नैतिक मृत्य का मामला हो स्था है। यह सारे सदय के लिए ग्रीर पूरी सरकार के लिए एक ईमान का मामला बन गया है कि उस क्षेत्र में स्नतंत्र चुनाय होता है या नहीं। विचार-परिवर्तन किती का भी हो सकता है। कोई भी टल-पदल कर सकता है। लेकिन यह इस्तीफा दे घर फिर चुनाय लड़ एहे हैं, ताकि जनता को नई परिस्थिति में फिर रो अपनी राय देने का मीका मिले। गढ़नाल के लोगों को यही मौता देने का सदाल है।

मेरा अग्रह है कि इस कानृत में कुछ पिन्तिन किए जाएं। चुनाव के दिनों में सारे भारक में सब क्राग्नेबास्त्रों ग्रीर बंदूकों ग्राटि के लाइसेंसों को पद्द कर के सरकार सब हथियारों पर यःब्जा कर ले। यह बात मैं खातकर बिहार, उत्तर प्रदेश ग्रौर हरियाणा के ग्रन्भय के क्राधार पर कह रहा हूं।

जहां तक चुनाव के खर्चका सवाल है, सरकार यह खर्चातो देही, लिकन यह बाकी खर्चे की वैन कर दे। यह एक यादो जीप दे, शेकिन बाकी सभी जीपों को रेक्वीजीशत कर लें। ग्रनर जीप खत्म हो जाएं, तो कानून ग्रीर व्ययस्था की स्थिति पर नियंत्रण कंटना भी ग्रासान हो जाएगा, क्योंकि जीपों से ही हथियार-बंद लर्डत एक क्षेत्र से पूसरे क्षेत्र में लाए जाते हैं। हुरलाखी में चार वजीयों मौर

कार में हथियारबंद लोग बाहर से, गया और मुज्जूफरपुर म्रादि से लाए गए थे। सरकार छनाई मौर दूसरी सुविधाएं निम्नतम स्तर पर सब को बराबर दे। यदि पैटल चुनाव लड़ेंगे, तो सक बराबर रहेंगे।

मृनंद कानून में कहा गया है कि
भगर कोई दोस्त सहायता दे, तो कह
खर्च में नहीं गिना जाएगा। कौन दोस्त
सहायता देशा? --जिसको ठेके भौर
लाइसेंस दिलाएगें, घुसखोरी में मदद दो
जाएगीं, वे दोस्त बन जाएंगे। इस कानून
से भ्रष्टाचार भीर झूठा हिनाब देने को
भोरताहन मिलता है । इतिलए जो
इन्हा-दुन्हा लोग झूठ नहीं बोलना
चाहते हैं, उनके लिए हिनाब देश मुनोबत
हों जाती है। इस लिए इन कानून में
भामूल परिवर्तन की भावश्रकता है।

का जीवन पर नहीं पड़ी है। उन्हें मालूम नहीं कि कार्ये की मार कैसी होती है। इसीलिए वह कहते हैं कि कानून का कोई सवाल नहीं है। वाकि। अच्छा या युरा हो। है। वाकि। अच्छा होगा, जो करों की चोरो करता है, जो उनकी हिकान करें। है। जो हिसाब नहीं देता है, वह बड़ा मला अख्मो बना बंठा है। इनलिए यर्ग शोषण भार अत्याचार पर कुछ अंकुरा लगाने की, आवस्यकता है। यह ठोक है कि वह भान ही नहीं हो सकता है, लेकिन कम से बान इन हिसान में कोई कदम उठाना दाहिए।

चुनाव कायोग के अधिकारों में कमी करने का सुझाव की दिया गया है। में समझा हूं कि यह एक भंयकर को है। अपने अनुभव के अधिकार को कहांग कि चुनाव आयोग के अधिकार को 2907 LS —17

कुछ बढ़ाया जाए, ताकि वह अपनी जिम्मेदारी की निभा सकें। उसे अधि-कारियों को दंडित करने का अधिकार होना चाहिए। आज स्थिति यह है कि जो व्यक्ति चुनाव आयोग का रिटर्निंग आफिसर है, उसकी नियुक्ति और प्रोमोशन राज्य सरकार के द्वारा होती है। मैं समझता हूं कि यह एक खनरनाक रवैया होगा और शासक दल के लोग इस के सुझावों में जाने की कोशिश न करें।

MR. DEPUTY-SPEAKER: Mr. Harikesh Bahadur. He will take only five minutes.

श्री हरिकेश बहादुर (गोरखपुर) : उपाध्यक्ष महोदय।

**म्राचार्य भगवान देव** : इन को तो दो भिनट में यह कहिए कि त्यागवत दे कर जायें म्रोर चुनाव लड़ें।

श्री हरिकेश बहादुर: उपाध्यक्ष महोदय, कुछ माननीय सबस्यों जैसे भगवान देव श्रीर श्री हरीशचन्द्र सिंह रावत के श्रव्ट भाषणों को भी मैंने सुगा । सत्ताधारी: दन के श्रनेक सबस्यों ने भाषण किया है। मैं मुख्य रूप से यह कहना चाहता हूं कि देश के श्रन्थर कहीं भी जहां चुनव हो है हैं, या होने वाले हैं उन को रोजने का काम सत्ताधारी या ग करे भीर निर्धारित अवधिक श्रन्थर वे चुनाव श्रवस्थ करा दिए जाएं, इस श्राह्म कोई संभोधन हमारे चुनाव कानून में होना चाहिए।

गढ़राल का कोई प्रतिनिधि 18 महीने से इस लोक सभा में नहीं है। यह मीजूदा शासन के लिए शर्म की बात है। लेकिन अफसोत यह है कि . यह सरगार शर्म को घोल कर पी चुकी है। अब इस ने शर्मीन की तो आदत ही

# [श्री हरिकेश बहादुर]

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छोड़ दी है। हर किस्म के अपराध करने की श्रादत पड़ गई है, भ्रष्टाचार करने की श्रादत पड़ गई है। ऐसा लगता है कि आप्टाचार घोर ग्रपराध करने की जो प्रवृत्ति है यह सरकार उसे अपना चुकी है ; उसे अपना मौलिक मधिकार समझती है।

**ग्राचार्य भगवान देव**: दल बदल कर के माप ने भ्रष्टाचार नहीं किया ?

श्री हरीकेश बहाबुर: मैंने वह दल भवश्य छोड़ा क्योंकि...(व्यवधान)... न्यूयार्क में जो माननीय सदस्य ने किया है उसे मैं कहना नहीं चाहता। कृपया वह शांत रहें।

दलबदल मैंने जरूर किया। उसका कारण यह था कि इतना कुकर्म, फ्रष्टाचार और पाप किया जा रहा था, अपराध किया जा रहाथाइस शासन के द्वाराजिस का सहभागी मैं नहीं बनना चहता था ग्रीर चहाता था कि इस भाष्टाचार का परदाफाश कर सकूं। म्राज मुझे मोका है इसलिए मैं कह रहा हूँ क्योंकि गुलामों की फौज का सिपाही मैं नहीं हूं। मैं एक स्वतंत्र व्यक्ति हूं, जो बात उचित समझता हूं वह कहता हूं। मैं जानता हूं कि आज जो शासक दल के अन्दर बैठे हुए लोग हैं उनमें 'यह साहस नहीं है कि वह सत्य को सत्य कह सकों। उन का काम केवल मंजीरा बजाना है। क्रीर मंजीरा-वादन का जो कार्यये सारे लोग कर रहे हैं उस में मैं सहभागी नहीं होना चाहुता था इसलिए मैंने सोचा कि मैं उस जमात में नहीं रह सकता हूं और इसलिए मैं भ्रपने उचित स्थान पर ग्रागया हूं।

मैं यह कहना चाहता हूं कि चुनाव कराना सरकार का संवैधानिक दायित्व है। लेकिन इस दायित्व को न तो बेन्द्र की सरकार ने पूरा किया ग्रीर न राज्य सरकार ने किया। जब 4 जून को वहां चुनाव हुआ था उस समय

जिस तरह का कुकर्म शासक दल द्वारा किया गया उसे पूरा देश और पूरी दुनिया जानती है। माज उसे छिपाने मीर उस पर लीपा-पोती करने का जो काम भ्राप कर रहे हैं उस से यह सत्य छिप जायेगा ऐसी बात संभव नहीं है। प्राष्टाचार हुमा, बूथ कैप्पचरित हुमा, मतदान केन्द्रों पर कब्जा किया गया। वहां हर तरह क अपराध करने की कोशिश की गई। जिस बात को हरीश चन्द्र सिंह रावत जी छिपाना चाहते थे उस के विस्तार में मैं नहीं जाना चाहता लेकिन इतना जरूर कहना चाहता हूं कि महिलामों के साथ भी दुर्व्यवहार किया गया । माननीय रावत जी के बारे में कहा गया कि उन को चोट लग गई है। वह यहां पर बैठे हुए हैं। मैं इस बात की साफ तरीके से कहना चाहता हूं, ये मुझे रास्ते में मिले, मैंने इन से पूछा कि मुझे बहुत ग्रफसोस है, ग्राप को कहा चोट लगी है ? तो इन्होंने कहा कि मुझे खुद भी पता नहीं , मुझे तो सेन्ट्रल हाल में जब मैं गया तो वहां लोगों ने कहा कि ग्रखबारों में ऐसा श्राया है कि श्राप को चोट लग गई है, तंब मैंने समझा कि श्री रावत को ग्रपने चीट की जानकारी भी ग्रखबारों के माध्यम से मिली।

श्री हरीश चन्त्र सिंह रावत : बहुगुणा जी के भ्राप पक्के शिष्य हो गह हैं।

श्री हरीकेश बहावुर : तो इस प्रकार का वक्तव्य वह देते हैं। इन को ग्रपनी चोट की जानकारी प्रखबारों के माध्यम से हुई। यह इन का खुद का बयान है।

इस के बाद 22 नवम्बर को फिर चुनाव कराने की घोषणा हुई। सभी तैयारियां पूरी कर ली गई थीं। यहां तक कि मतदान केन्द्रों पर भेजने के लिए पुलिस और दूसरे तरह के सरकारी कर्मचारी जो ग्रावश्यक होते हैं, सब को रवाना किया जा **चुकाथा। गड़**बाल में बहुत से लोग पहुंच चुके ये पौढ़ीं से लोग जाने की तैयारी कर रहे थें। उन सभी लोगों की

सारी तैयारियों के व्यवजूद 14 नवम्बर को, जिस दिन पंडित जवाहर लाल नेहरू का जन्म फिन था, उस दिन उस उपचुनाव को स्विगत कए दिया गया। जहां तक हम समझते हैं केन्द्रीय सरकार की सलाह पर प्रदेशीय सरकार ने ऐसा बताने की कोशिश की कि चुनाव कराने की परिस्थितियाँ वहां पर नहीं हैं। इस प्रकार की श्रृद्धांजलि पं0 जधाहर लाल नेहरू जी को, इन्होंने लोकतंत्र की हत्या का प्रयास कर के, श्रिपत की।

MR. DEPUTY-SPEAKER: The Central Government cannot advise the Election Commission.

SHRI HARIKESH BAHADUR: It is the constitutional responsibility of the Central Government. If they cannot provide the police force...

MR. DEPUTY-SPEAKER: The Central Government cannot advise the Election Commission.

DR. SUBRAMANIAM SWAMY: The Central Government can advise the State Government.

SHRI HARIKESH BAHADUR: In that case the Central Government can take notice of that. It is the constitutional responsibility of the Central Government. That is what I am saying.

तो इस प्रकार के लोकतन्त्र पर ग्राक्रमण करके 14 नवम्बर को, पं जवाहर लाल नेहरू को श्रद्धांजिल ग्रिपित की गई। हमारी प्रधान मंत्री जी कहती हैं कि हमें पं जवाहर लाल नेहरू के मार्ग पर चलना चाहिए लेकिन में कहना चाहता हूं कि जब पंडित जवाहर लाल जी के बनाए हुए मार्ग को इस प्रकार से तोड़ा जा रहा है तब उस रास्ते पर हम कैसे चलेंगे? पहले ग्राप उस रास्ते को रहने दीजिये तभी उस पर चलने का सवाल ग्रायेगा।

मुख्य मंत्री जी ने, उनकी सरकार ने कुछ बातें कहीं थीं। उन्होंने कहा कि उत्तर प्रदेश में कानून श्रीर व्यवस्था की स्थिति ठीक नहीं है । जब इसी बात को हम यहां पर कहते हैं कि कानून ग्रौर व्यवस्था की स्थिति ठीक नहीं हैं तो, उस दल के लोग सुनकर चोखने लगते हैं ग्रोर कहते हैं कि कानून ग्रौर व्यवस्था की स्थिति बिल्कुल ठोक है, हम लोग उसका गलत प्रचार कर रहेहैं। लेकिन जब चुनाव को टालना हुमा और लोकतन्त्र की हत्या करनी हुई तो सरकार ने स्वयं कह दिया कि कानून भ्रौर व्यवस्था की स्थिति ठीक नहीं है लेकिन ग्रगर हम इसी बात को कहें कि कानून ग्रौर व्यवस्था की स्थिति वहां पर ठीक नहीं, यहां से उस सरकार को भंग करने का निर्देश दे दिया जाए तब उस पर कोई भी कार्यवाही नहीं की जायेगी।

जहां तक जेल कर्मचारियों की हड़ताल का सम्बन्ध है, 16 नवम्बर को हड़ताल का नोटिस दिया गया या लेकिन इस सम्बन्ध में कर्मचारियों में तय हो चुका था कि हड़ताल दिसम्बर में होगी परन्तु कांग्रेस पार्टी से जिस युनियन का सम्बन्ध या उनकी ग्रोर से 16 नवम्बर को हड़ताल करने की नोटिस दी गई जिससे साफ जाहिर होता है कि सत्ताधारी दल ने हड़ताल कराने की साजिश की थी। इसके स्रधिक विस्तार में मैं नहीं जाना चाहता लेकिन इतना कहना चाहता हूं कि बहुगुणा जी से ये डरते हैं। (ज्यवधान) मुख्य मंत्री ने बाद में कहा कि उन्होंने यह नहीं कहा कि चुनाव को टाल दिया जाए। इस सम्बन्ध में में यहां पर एक बात कहना चाहता हूं कि एक राजा था, उसने एक बीमार हाथी एक गांव के लोगों को दिया और यह कहा कि जो कहेगा कि हाथी मर गया उसको मैं जान से मार दूंगा। 'एक दिन वह हाथी मर गया। संवाल भ्राया कि कौन जाकर राजा को बतलाए? एक बुजुर्ग मादमी थे, उन्होंने कहा कि मैं जाकर बतलाऊंगा।

## [Shri Harikesh Bahadur]

वें राजां के पांस गए ग्रीर लेहा कि महा-राज, जो हाथीं ग्रापने दिया या वह . न तो हिलता है, न डुलता है, न सांस लें रहा है, न खां रहा है, न पी रहा है, न देख रहा है ग्रार न सुन रहा है। राजा ने कहां इसका क्या मतलब है, क्या हाथीं मर गया तो उसने कहा कि यह तो मैं नहीं कह संकता कि मर गया, यह तो ग्राप ही कह सकते हैं। उसी प्रकार से मुख्य मंत्री ने सारी स्थिति बतला दी नि चुनाव नहीं करा सकते हैं लेकिन यह वाक्य उन्होंने नहीं लिखा कि चुनाव नहीं करवा सकते हैं इसलिए चुनांव न करवाए जायें। इसी बात को लेकर वे चुनाव प्रायोग के ऊपर म्राक्षेप कर रहे हैं मीर कहते है कि हम लीग माक्षेप कर रहे हैं। वास्तविकता यह है कि उन्होंने चुनाव टालने की भरसक कोशिश की ग्रीर चुनाव टलवा दिया। वैसे चुनाव प्रायोग भी केन्द्रीय सरक्मर से कह सकता था लेकिन उन्होंने भी नहीं कहा सम्भवतः उन्होंने यह समझा हो कि उत्तर प्रदेश की सरकार अनियमिततायें कर सकतो है, वह ठीक ढंग से चुनाव न होने दे या ग्रसामाजिक तत्व भेजकर ग्रव्यवस्था पैदाकरे क्योंकि इस दल में ऐसे लोगों की संख्या बहुत है।

मान्यवर, मैं ग्रापको यहां पर बताना चाहता हूं दो दिसम्बर को इस सदन में श्री चिस बसु के पूरक प्रश्न के उत्तर में श्री योगेन्द्र सकवाना ने बताया है कि पहली नवम्बर को बार्डर सिक्में।रिटी फोर्स उत्तर प्रदेश- सरकार को दी गई, क्यों कि उत्तर प्रदेश सरकार ने मांगी थी, लेनिन श्री मुशीर श्रहमद के प्रश्नलके उत्तर में बाद में उन्होंने बतासा कि वह पुलिस फोर्स काफिस कर दी गई । नबम्बर के ही महीने में 12 नवम्बर तक्ष या उस के पहले वह फोर्स उत्तर प्रदेश सरकारने वापिस कर दी। जब कानून और

व्यवस्था की स्थिति ठीक नहीं थी भीर गढ़वाल में चुनाव करामा था, तो बार्डर सिक्योरिटी फोर्स जो उसर प्रदेश सरकार ने लिया था, उसकी क्यों भेज दिया चुनाव के पहले। चुनाव तो 22 नवम्बर को होने वाला या, यह महने के लिए कि हमारे पास कोई भी फोर्स नहीं है, कोई ऐसा दल नहीं है जिसके जरिए वहां पर स्थिति को नियंत्रित कर सकें। यह स्पष्ट बनावटी वात थी, जिसमें केन्द्र सरकार का स्पष्ट रूप से हाथ दिखाई दे रहा है। केन्द्र सरकार नहीं चाहती थी कि वहां पर चुनाव हों। मान्यवर, इस प्रकार यह गलत मिसाल कायम हुई है, ग्रगर इस प्रमार चुनाव <mark>घोषित</mark> किए जायोंने और हमेशा यह कह दिया जाएगा कि राज्य सरकार के कहने के ऊपर वहां की स्थिति ठीक नहीं है, इसलिए खुनाव नहीं हो सकते हैं। इस तरह से इस देश के ग्रन्दर कमी <mark>भी चुनाव नहीं हो पाएगा</mark>, इसि देश का लोकतन्त्र हंमेशा खतरे में पड़ जाएगा । इसलिए में नाहना चाहता हूं कि इस बात पर केन्द्रीय सरकार विचार करे ग्रौर एक निर्धारित **मवधि के मन्दर** उप चुनाव ग्रवश्य करा लिया जाए--यह मेरा मुझाव हैं। साथ ही मैं यह कहुना चाहता हूं कि प्रगर महवाल निर्वाचन क्षेत्र का चुनाकः ग्राप शीक्षा नहीं कराते हैं तो खास तौर से इस सरनारी दल के लिए बहुत ही खतरनाक सिद्ध होगा श्रीर श्रगर सरकारी दंल यह समझता है कि लोकतन्त्र हस्या करके यहां पर बैठे। रह सकता है, तो यह उसकी मूल है गीर इस गलवफह्मी को इसको दूर कर लेना चाहिए।

की हरोसचन्त्र सिंह गुवत: में स्पष्टी-करण के तौर पर कहना चाहता हूं कि जैसा कि श्री हरिकेश जी ने कहा कि मेरे साथ **भारपीट हुई भीर उस घटना की भखब**ार उनको बाद में यहां लगी और मुझे को यह इम्प्रैमन देने की कोशिशं की कि यह मेरे लिए न्यूज मी। हकी कत यह है कि मेरे साथ जब यह घटना मारपीट की हुई तो उसके दूसरे या तीसरे दिन ही रास्ते में ग्रापके साय मुलाकात ही गई श्रीर चूंकि संसद् में मित्र हैं, नमस्कार हुआ। श्रापने मुझ से कहा कि भ्रापके साथ मारपीट हुई। मैंने कहा--हां, कुछ पत्थर मार दिए ग्रौर एक ग्राध मुक्का मार दिया गौर जो मेरे साथ महिला थी, उसके साथ ही मभद्र माचरण किया। कम से कम महिला के साथ मभद्र माचरण नहीं करना चाहिए या। उन्होंने कहा कि यह तो पेपसं के थू मालूम हुई । मैंने कहा --- बरूर, लेकिन मैंने पेपर्से में तो नहीं दिया और न मैंने रिपोर्ट की क्योंकि मैं इसकी प्रक्लिसिटी नहीं चाहता था भौर यह दुरी बात हो रही थी भौर इससे सारा पहाड़ बदनाम हो रहा या ।

भो हरिकेश वहादुर: मान्यवर, ये वका लम्बा भाषण दे रहे हैं।

MR. DEPUTY-SPEAKER: Now, the hon. Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Mr. Deputy-Speaker, Sir, I am aware that we overstepped the time and it may not be possible for me to express myself on the various aspects that were touched by the hon Members.

I would like to be as brief as possible so that they may not curse me for delaying their dinner. The manmer in which the subject has been slated under Rule 193, it has given an opportunity for the hon. Members to address on two aspects specifically with reference to the bye-election in Garhwal; as a consequence of the expression used, namely, "not providing a specific period for bye-elections" and, generally, with reference to the electoral reforms.

While I thank the hon. Members for participating in the debate, I wish, however, they could have been a little more responsible in making the suggestions and raising the debate to a better level on a serious subject like this.

On the general question about the electoral reforms, I have said in this House some the back when the debate took place that the whole gamut of the Election Law is being re-considered. In fact, so far as my Ministry is concerned, we have come to certain provisional conclusions. The matter is now with the Cabinet Sub-Committee, and after the Cabinet Sub-Committee takes the provisional decisions, it has been decided by the Prime Minister that we should invite the Leaders of the Opposition for discussing diverse topies and then the matter could be finalised. My own feeling is that so far as the Cabinet Sub-Committee is concerned, exercise might be over roughly in about three to four weeks time but then, electoral reforms cannot be looked in isolation. Many of us, perhaps, think that as public representatives—which I feel is a wrong approach—we seem to be talking in terms as though there is some interest-nay, if I may correct myself to say—we, have developed a little vested interest. We fail to consider the whole aspect of election from the point of view of the exercise of the power by the sovereign. The sovereign exercises the power for the purpese of choosing as to who should rule him. One has to approach the problem from that point of view and

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in exercise of the power by the sovereign is to be free, fair. He must be in a position to express his will in a manner that does not cause interference from any quarter or influence in any way whatsoever.

Sir, it is this sum and substance which has got to be grasped wholly from the point of view of sovereign so that at the edifice you could think of the electoral reforms. What, unfortunately, normally happens is that we who get ourselves elected at the instance of the sovereign who does not perhaps realise what power he exercises and what exactly is the power behind the exercise of his vote. We get into the saddle of power and we forget the concept and the ideology running as a thread throughout the entire c cept of elections and we do not take care of his proper interest. I look at the problem of electoral reforms, as I said from the gamut of the concept of sovereign and the exercise of his power and his will freely and fairly. Therefore, if we match this focal point the other aspects can be taken care of and, I feel, that from that point of view as many a member have also contributed to the debate, we all seem to agree that everything is not well with the kingdom of Denmark and it is in this background necessarily that the election law will have to be given a fresh look—fresh look from the point of view of those millions of dumb driven cattle who had been voting us to power without realising what power they are vesting in us. So, it is purely from that point of view I had been trying to have an exercise with the Representation of Peoples' Act and I said some time back, with my capacity and in my wisdom, arrived at the conclusion that there are roughly about 70 points, the pros and cons of which will have to be considered, for the purpose of going into the Electoral Reforms.

On the aspect of fixing the period for the bye election, divergent opiniones have been expressed, particularly from the other side. Some of the Members tried to fix the tenure for the purpose of completing a bye-election. One of the hon. Members took the view that it is not possible; if has got to be left to the realm of discretion and the power has to be exrcised within a reasonable time. Speaking for myself, I also feel that in a matter like this, it is difficult to fix the time. The question is, assuming for a moment, that we fix a particular time and suppose the bye-election, for any valid reason, could not be held within that stipulated time, what would be the consequence? Would the consequence be that the election will not be held? Or would the consequence be that if the election is held at a later stage, then, that election will not be valid? Aspects of discretion have got to be necessarily left. out to a high authority and in this case a very high Constitutional authority has been left with this discretion.

I agree with one of the hon, friends who made the suggestion that when the discretion has been vested, it has got to be exercistd in a reasonable time, but then, it has not been exercised in the case of Garhwal which is a specific case, for one reason or the other, which has already come out. Then, it is a matter whether we should criticise the Election Commission or the Central Government for that without having the proper facts. Some of the hon. Members have gone to the extent of sub-silentio suggesting even motive to the Election Commission. That in my submission would be very unfair.

While this House and the hon. Members are perfectly entitled to discuss the order that has been passed to criticise that order, and say that this order is wrong, to suggest something to the person of the Election Commission would be unfair. (An hon. Member: Nobody said that). Sub-silentio, one of the Members has suggested. It is not for me to say who has done it. It is for the introspection of that single individual who has spoken. It is a matter for him to decide. I am not here for the purpose of advising him. I an only trying to say that this is unfair. Beyond that I would not like to go. But it is my duty to say something about Garhwal which became the fulcrum round which the entire debate of this evening has gone on. The position as it stands is that originally on the 14th June when the elections were held, those elections have been set aside by the Election Commission on the sole ground of the presence of Haryana Police in the Constituency of Garhwal.

SHRI SUNIL MAITRA: Being inducted without his knowledge.

SHRI P. SHIV SHANKAR: Precisely so. Well, I go a little far with you because. I am putting here the sum and substance, in order to save time. He has said that this police has been inducted to use the language of my hon. friend without intimation or premission of the Election Commission the matter of that even without the knovledge of the Returning officer of that place. Well, I have answered this issue much earlier. I would just take one minute to answer this issue again. The position is, as it has been explained, that the Election Commission does not come into the picture with refemaintaining law renc > to order. The wording in Article 324 "Superintendence, direction or control" is confined to the electoral system itself. Many friends have also read Ariticle 324(6) the in say "look the President and the Governor must aid". If you kindly read again Article 324(6) it is for the discharge of the functions enumerated Article 324(1) (Interruptions) Sorry, you don't laugh at that. Will you please read it? If you have not read it, I would expect you to read it so that you will better appreciate what I am trying to say. The power is not wide. You will find a reference of Clause 1 of Article 324(1) in Article 324(6). Therefore, it is with reference to, say, preparation of the electoral rolls, the conduct of the election, namely, the personnel to be drafted as

Presiding Officers, Polling Officers, so on and so forth. To that extent, it is perfectly all right for the Election Commission to demand the personnel either from the Governor or from the President But I will repeat what 1 have said ealier, the Election Commission does not have the jurisdiction to maintain law and order. In fact, (Interruptions) you might say so, you can nod, your head in any form, this way or that way, I cannot help it, but the position is that he has no control over the law and order maintaining machinery. It is a subject constitutionally left to the realm of the State and this has always happened. If you have not opened your eyes. I would like you to open your eyes now. This has been happening throughout right from 1952 onwards when the first Election started. At all times, the outside forces were provided in the States at their behest of the Central Government and on all the occasions, the position had been that at no point of time, either the Election Commission was informed or the permission of the Election Commission was ever sought.

AN HON. MEMBER: There was enough complaint.

SHRI P. SHIV SHANKAR: There was no complaint.

SHRI T. S. NEGI: (Tehri Garhwal)
But the Returning Officer never demanded extra police that (Interruptions)

SHRI P. SHIV SHANKAR: The law does not change merly because of that. (Interruptions).

PROF. MADHU DANDAVATE (Rajapur): You have made a very categorical statement that right from 1952 onwards there was not even one occasion on which when the police were inducted, there were no consultations with the Election Commission. I want to go on record that during the recent Seminar on Parliamentary Affairs in which the Chief Election Co-

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mmissioner was present, he himself told me that right from 1952 up to the present time on every occasion whenever Police from outside states were inducted, the Chief Election Commissioner was always consulted. I just want to go on record.

SHRI P. SHIV SHANKAR: Sorry, that is possible. In fact, I was very particular, not today, but at the time when the debate was initiated. I waded through the entire records of the Home Ministry and at no where the Home Ministry records show that they have either sought the premission of the Election Commission or they have ever intimated. (Interruptions)

SHRI BHOGENDRA JHA: The State Government only brought the facts to the notice of the Election Commission.

SHRI P. SHIV SHANKAR: The Election Commission might say anything. I will go by the records.

SHRI BHOGENDRA JHA: What for?

SHRI P. SHIV SHANKAR: Well, 1 can also say many a things. I would not like to go into discussion because this would only mean that we are coscussing about the conduct of an authority who is not present.

Therefore, I would not like to go into that issue. I am only saying that on the basis of the records which I had an opprtunity to go through, the discussions that I had with the Home officials, I am putting it across to youand I am firm on the question of law, whether you like it or not-that the Commission does not have Election jurisdiction..... (Interruptions). the I have said that on the facts. So far as the Election Commission is concerned, I did not enter into a dialogue with him. What I have said is based on certain aspects which I have made clear. In fact, as one of the hon. Members from this side had said even in 1977—! had particularly gone into that - the outside forces were deployed. There was neither any intimation nor any consent. A view has been ta-

ken by the Election Commission. Unfortunately, the correctness of that view cannot be canvassed unless the result of his poll is declared. We have got to bow down to the order of the Election Commission; we have no other option. I concede the point.

I come to the question of certain of the aspects which my friends have read from the report of the Citizens for Democracy Committee, By all accounts, the personnel consisting of this organisation belong to the other side. not our side.

SUBRAMANIAM DRSWAMY: They are all for democracy, not for

SHRI P. SHIV SHANKAR: There political views are known; they have been in your bandwagon. Not withstanding that, I would certainly like to refer to their two findings on the issue I could have understood if the Election Commission had gone a little futher and said: 'Look, my enquiries reveal that the Police has interfered in the fair and free elections.' If that were so, perhaps the argument would have been a little strong. The whole approach was 'mere presence'. Some of the hon. Members, particularly the Member from South Calcutta had an occasion to quote from the report of the Citizens for Democracy Committee. I will also invite the attention of the hon. Members to paragraph 88 end, of this report. This Committee has gone into the question and what have they said? It is not even in their report; they do not say that the police has...

SATYASADHAN CHAKRA-BORTY: You are talking about this report, I would like to quote here from Shri Shakhder's letter:

"Apart from the findings of the team regarding booth capturing, the report of the team also discloses that there was surcharged almosphere in the constituency immediately before the date of poll, and on the day of poll by the presence of Harayana police on a large thc scale...."

The hon. Minister was kind enough to say that there would have been justification if he would have said that the presence of police had interfered in fair and free elections, but here the Election Commission writes that on the day of poll, the atmosphere was surcharged because of the presence of the Haryana Police. Their lies the whole point.

SHRI P. SHIV SHANKAR: I cannot go on answering like this if my hon. friend from South Calcutta had seen it properly, it is not the letter, it is from the order that has been passed by the Election Commission on 20th June setting aside the election, that has been noted in that, not the letter. If you kindly go through the operative portion, where from he discusses then it is clear that he does not say that the police have interfered with the election process. I was only trying to say this. That is why I said the mere presence he has taken it as though it has vitiated the election. I am supporting myself from the Report of that Committee also. I think that Book is the Report of the Committee-The Citizens for Democracy Committee. And they themselves put it:

"We have no conclusive evidence to say that the Haryana and the other outside police were misued or misbehaved."

It is a group which is so close to you so thick and thin with you, trying to give a good compliment to us. So, I hope you will not have a dissent.

DR. SUBRAMANIAM SWAMY: 1 think you have a good opinion of them also.

SHRI P. SHIV SHANKAR: I never have it because what type of persons they have been. I have had experience of in other aspects with them.

But not withstanding that, for your satisfaction I am quoting your own persons so as to stablish that the question that will have to be ultimately resolved is whether mere presence of the

police vitiates the elections. In the ultimate analysis it boils down to this, if I am allowed to argue further, whether it is outside or inside, it makes no difference. Does the presence vitiate the election? This a matter which has got to be thrashed out in a court of law at an appropriate stage.

The other aspect of it, which perhaps would also interest you, is that a request was made even by Mr. Bahuguna about the unfairness with reference to 56 booths out of 800 and odd. Nobody has gone into the details as to what exactly has happened. In fact, I find that this very Committee concluded at paragraph 82, saying:

"The number of polling centres/ booths where this happned, however, did not appear to us to have been anywhere close to that mentioned in Shri Bahuguna's complaint to the Chief Election Commissioner."

They come to this conslusion. Assuming for a moment that some unfairness has taken place, it is nowhere that has the figure near mentioned by Mr Bahuguna. am trying to say this is that it would perhaps have been much better for the Election Commission to have gone a little deeper and said all right, instead of setting at naught the will of the sovereign we will have the poll with respect to particular polling stations, if it is proved that the unfairness has taken place.

SHRI HARIKESH BAHADUR: He is making criticism.

SHRI P. SHIV SHANKAR: It is not the criticism of the person of the Chief Election Commission. It is certainly the criticism of the Order; and I am entitled to Even the Supreme Court Judgments could also be criticised, but not the persons, otherwise no appeals could lie; we could say that the judgment is wrong. I am not criticising.

DR. SUBRAMANIAM SWAMY: It is a comment

SHRI P. SHIV SHANKAR: That is the position. I would not go further. But then once the elections were post-

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poned they were fixed to 22nd November. Various factors cropped up. For brevity sake, I would like to be a little short. Various factors which the State Government thought they should bring to the notice of the Election Commission and they did.

### SHRI BHOGENDRA JHA: What for?

SHRI P. SHIV SHANKAR: I would prefer to ignore you. The position is stated in the latest letters of State Government of 9th and 10th November, 1981. These letters were addressed, and both were addressed to the Chief Electoral Officer, only bringing the facts to his notice. And very correctly one hon. Members from the other side read the letter of the Chief Electoral Officer to the Election Commission, as-- king for the direction and guidance. The State Government never "You postpone the election." But the State Government certainly brought things to the notice of the Election Commission, so that they should not be found fault with at a later stage. tz.

In fact, it would have been much better if the Election Commission were to say, 'Look; having regard to this situation, request the Central Government for further deployment forces." This was within the authority of the Election Commission, having regard to the earlier order The legal position I am not prepared to accept. But in view of the order of the 20th June, the Election Commission should have directed the State Government. They did not do so. The Election Commission, in its wisdom, thought that the poll should be adjourned. That means the Election Commission gave credence to the grounds which have been assigned by the State Government, I am not going into the merits because of time; but the fact remains that when once the Election Commission says: regard to this situation, I postpone the election", the net result is that the

arguments or the pleas that were advanced by the State Government were accepted by the Election Commission. The Election Commission a quasi-judicial authority. It is independent authority, by itself if it has taken a decision, I would not like, at this stage, to say that it is wholly wrong.

Somebody said it should be an objective consideration, which I am not appreciate. Subjective satisable to faction has necessarily got to be there, after the consideration of objective facts. I do not see how a person objectively writes. The material can be satisfaction objective, but the necessarily to be subjective. not understand what logic can there be in asking why has it to be a subjective satisfaction. It has necessarily to be so. Therefore, the position is: when it suits the other side, they will like to give a pat to the Chief Election Commissioner and when it does not suit them, they would say: "Look, the Election Commission has this wrong." I would like a standard reaction from you, one of equi-distance. When, on the 20th June, 1981, the entire election was set aside, I would have expected hon. Members to rise in protest.

I may be a Minister, and if I have a discretion, I am expected to act, in the exercise of the discretion, in a responsible manner. The more the power is vested in an individual in a democracy, the more responsible must the person act. After all in elections lakhs of people express their will, and it is a matter for the House to consider, to analyze in the ulimate analysis I would request hon. Members on the other side to consider-let them forget this particular Election Commission-would this House, and particularly the hon. Members on the other side, vouchsafe for this position, viz. if ten lakhs of people go and vote, in my own whim and fancy can I say: 'Set aside this poll?' have my own strong views on this issue. Some of the hon. Members made the suggestion.-

though nobody suggested here that there should be three members to constitute Commission or that there should be some more checks and These are the certainly engaging the atention of Otherwise, what Government. done? be Now, exactly is to assuming for a moment, very rightly some of the Members were agitated and I am one with them, would a particular constituency go un-represented for a long time? After all, would you not like that the sovereign presses the democratic will through its representative and its representative should participate in the proceedings of this House? But then, that is the law as it stands today, and it had been so. One of my friends has referred to the Sections of RP Act. This is a matter which is within the realm of the Election Commission Section 149 read with Section 30 has also been quoted, read Article 324. The position as it with stands is that it is within the realm Commission. It is of the Election rather unfortunate-in fact, I was expecting some of the hon. Members to raise this. But nobody had done it. Take for instance, Assam, Large numbers of constituencies have not been represented in this House for the last two years. It is rather agonising. We have got to be concerned for this. We have got to take it in the proper perspective. It is possible that in a given case, the representatives may not come. But that does not speak well of our democracy. If something is wrong the loophole has got to be necessarily plugged. Power may be vested in any authority, but this power will have to be reviewed with changing times having regard to the hopes and aspirations of the people at large This is a matter we have got to take stock of the situation as realist, instead of merely leaving it there. So, therefore, if some suggestions have been made even with reference to the review of the power of the Election Commission, should people be touchy? Supposing, tomorrow it is said that the Ministers' powers should be reviewed, I will be

the first person to give my own evidence either way, according to my light. That is how we should behave. That is the standard which has got to be necessarily expected of all of us. After all, we have come to represent the people and we have to serve them. May be, in the process of service we may not come up to their expectations and it is always possible that we will never come up to the expectations of the Opposition.

AN HON. MEMBER: Do not say that.

SHRI P. SHIV SHANKAR: But in the ultimate analysis, as a conscientious person that should be our attitude. It may not be to the liking of X, Y, Z. But the position as it stands today is if a particular institution misused, then it is the authority of this House which has got to correct, as the representatives of the people. I am not saying with reference to the Election Commission I am more concerned about the authority of this House; those who are the representatives of the people; those who have been charged with the duty of setting right certain things. If we do not do it, we will fail in our duty. I am not concerned whether it is the Election Commission, or the Executive or whether it is the Legislature-whatever it may be, any institution for the matter of that. Therefore, instead of merely being emotional and trying to sling mud on each other, this matter concerns all of us, and at least should evoke a real seriousness amongst us. (Interruptions)....Whether you like it or not, Indira Gandhi remains to be the leaders of the nation. You may not like it. It may be to your utter discomfiture. Nobody can help it. People want her. People have brought her vengeance. That is the back with working of democracy.

AN HON. MEMBER: These people are undemocratic!

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SHRI P. SHIV SHANKAR: I would rather go to the extent of saying that if you would like to denounce her any further, on this issue, I would go to the extent of saying that you have no . respect, no faith in the democratic principles. You do not have full faith in democracy. (Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY: This is highly undemocratic. (Interruptions) Mrs. Gandhi does not represent democracy.

SHRI P. SHIV SHANKAR: You may protest. Whether you like it or not, Professor.... (Interruptions).

MR. DEPUTY-SPEAKER: Please sit down.

SHRI SATYASADHAN CHAKRA-BORTY: In a democracy, the Opposition has a right to denounce the Prime Minister. (Interruptions).

MRDEPUTY-SPEAKER: Please sit down

SHRI SATYASADHAN CHAKRA-BORTY: It is a dangerous suggestion coming from the Minister.

DEPUTY-SPEAKER: Please MR. hear him. They were hearing when you criticised them.

SHRI SATYASADHAN CHAKRA-BORTY: I have a right to oppose Mrs. Gandhi and I shall be doing it. This is part of democracy. This type of statement is dangerous, coming from the Minister, that opposing Mrs. Gandhi is undemocratic. (Interruptions)

SHRI P. SHIV SHANKAR: I never said it. Don't tell untruth. (Interruptions). I never said that opposing Mrs. Gandhi is undemocratic. I never said that. That only shows how far you can go. (Interruptions) I said it with reference to the people's powers. I was saying that Mrs. Gandhi has been returned by their verdict,

SHRI SATYASADHAN CHAKRA-BORTY: Agreed. (Interruptions).

MR. DEPUTY-SPEAKER: What he said, he told you.

SHRI SATYASADHAN CHAKRA-BORTY: The Minister says that I am telling untruth. Please check the record as to what the Minister has said. He said I am telling untruth. Is it parliamentary?

AN HON. MEMBER: He said, it is untruth. Is it parliamentary? (Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY: I am on a point of order. The hon. Minister has said that I had told untruth. Is it parliamentary?

MR. DEPUTY-SPEAKER: I will go through the proceedings.

SHRI SATYASADHAN CHAKRA-BORTY: On the basis of what?

MR. DEPUTY-SPEAKER: That will be gone into. What can I tell you? I told you that it would be gone into.

SHRI SATYASADHAN CHAKRA-BORTY: I must defend myself and defend my honour as a member. I agree that Mrs. Gandhi has come due to the mandate of the people.

MR DEPUTY-SPEAKER your point of order? You have raised a point of order.

PROF. MADHU DANDAVATE: We have also come by the mandate of the people.

(Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY: You check the record. The Minister said that when we oppose Mrs. Gandhi, we oppose democracy.

SHRI P SHIV SHANKAR: I never said that. .

SHRI SATYASADHAN CHAKRA-BORTY: You check the record. You have said that opposing Mrs. Gandhi is opposing democracy.

SHRI P. SHIV SHANKAR: It is in this context that I said....

MR. DEPUTY-SPEAKER: We will go thorugh the record.

SHRI P. SHIV SHANKAR: I may assure my hon, friend, as for his right to criticise us and criticise our leader, I will fight for it; he has that right. But he cannot labour under a misnomer and try to spin certain facts which I have not said. I was saying in the context....

(Interruptions)

MR. DEPUTY-SPEAKER: It is all right. Don't pass your own remarks and comments. You must allow him to reply.

(Interruptions)

SHRI P. SHIV SHANKAR: I cannot be provoked, because I can argue for hours and hours. I can pretend to be provoked; that is a different issue altogether.

DR. SUBRAMANIAM SWAMY: You said, Mrs. Gandhi is the leader of the nation. Mr. Sathe said, she is the leader of the world.

SHRI P. SHIV SHANKAR: I accept the amendment, as it comes from your mouth. She is undoubtedly. Perhaps, shall I say, if you could count the people of the world and their voting capacity, she is undoubtedly the leader of the world.

DR. SUBRAMANIAM SWAMY: What about the universe?

SHRI SATYASADHAN CHAKRA-BORTY: Including hell and heaven.

SHRI P. SHIV SHANKAR: The point. I was trying to say was with reference to the order of 20th Nevem-

ber and the approach that the Chief Election Commissioner has taken. He has decided in his wisdom and I close the chapter there, as I said. That is a matter which we have got to accept. After all, that is the position of law and I presume that the opposite side members do also realise that we are governed by the law. Now it is in 21 hrs.

this context that the whole election of Garhwal will have to be looked at. While I am one with the agony and anguish that has been expressed by the various Members of the House about the election not having taken place in that constituency, we have also to respect the democratic institution of the Chief Election Commissioner. Merely because the order is not palatable to me, I cannot say that he is bad; or merely because it is palatable to me I cannot go on praising him. It is in this context I was saying all that. I expected some norms from the other side. When 20th June order was there, it should have been looked at in that perspective. It is from that point of view we have got to see. It is by experience we gain notwithstanding 34 years of our freedom. If we come to realise that there are some defects in a particular institution, we have got to set them right. It would be in the larger interest of the nation itself.

I have taken practically about 40 minutes. It is not possible for me to meet small specific points that have been raised.

In the end, I would again thank the hon. Members on both sides, who have participated in this debate and have also given some suggestions which would certainly be taken note of at the time when this issue of electoral reforms is thrashed out.